REPORT OF INQUIRY ON THE FATAL ACCIDENT AT SAUNDA NO. IV COLLIERY

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Report of Enquiry on the fatal accident at Saunda No. IV Colliery of National Coal Development Corporation Limited, District Hazaribagh, Bihar, on the 17th February, 1966. [*Placed in Library. See* No. LT-5988/66].

12.13 hrs.

PUBLIC ACCOUNTS COMMITTEE
FORTY-SEVENTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Forty-seventh Report of the Public Accounts Committee on Appropriation Accounts 1962-63, 1963-64, Finance Accounts 1962-63 and 1963-64 and Audit Reports 1964 and 1965 relating to Government of Kerala.

12.13½ hrs.

*DEMANDS FOR GRANTS—*Contd.*

MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT—*contd.*

Mr. Speaker: Out of five hours allotted, one hour and five minutes have already been taken up; three hours and 55 minutes remain. By 4.15 we will finish.

Shri Subbaraman to continue his speech.

Shri Hari Vishnu Kamath (Hoshangabad): Before you proceed, may I make a request? Yesterday you were good enough to direct that copies of the statement of the Minister of Social Welfare and the Home Minister would be circulated. We have got only the statement of the Minister of Social Welfare, and not the Home Minister's statement. And tomorrow is the debate.

Shri D. C. Sharma (Gurdaspur): Tomorrow we are having the debate on Bastar, but we have not been given the statement by the hon. Ministers who sit here for some time and then go away.

Mr. Speaker: I will see that it is done today. Today they will be distributed.

Shri Subbaraman (Madurai): I was mentioning yesterday about the importance of the housing problem. I also said that it would require a huge amount to meet the housing requirements. Out of all the people, those who live in slums should receive our foremost attention. That is why Mahatma Gandhi whenever he came to Delhi used to live in Harijan bastis. If you want to provide them good houses, each will need Rs. 5,000 per house. That means tens of thousands of crores and we may not be able to find such huge amounts for decades. This problem would not brook delay for such a long period. The alternative is that we should acquire lands extensively according to the requirements, prepare a lay out for them, have good roads, provide water supply, drainage, community hall, play ground, school and public conveniences. If we do this and sell away lands to people who live in the slums or congested areas to a great extent this will be solved. Day by day this problem is becoming aggravated not only in Delhi or in big cities like Madras, Calcutta or Bombay; even in district towns the problem is getting worse day by day. A large number of people occupy poramboke lands, wastelands, river banks, tank bunds, even road margins. Because of the acuteness of the problem, because people do not get houses or sites to put their sheds and huts, they occupy all these lands. Unless we attend to that immediately, it is very difficult to remove them from the places which they encroach. Before they squat or occupy they should be removed. But that alone

*Moved with the recommendation of the President.

[Shri Subbaraman]

does not solve the problem. We have to find out lands so that they can be asked to shift to these places. This problem is there not only in the towns but in the villages too. Whatever may be the cost of acquiring lands and laying it out and developing it, we should give preference to this prolem and even an expenditure of Rs. 500--1000 crores should not deter the government. The Centre and the State Governments should attend to this because unless we give them good houses they will not be able to lead a good life. This will also help others to get a healthy life.

Government has recognised the importance of slum clearance to a great extent. Till recently they were granting about 75 per cent of subsidy for acquisition of lands and construction of houses for those people who dwell in slums, but now I learn that the subsidy has been increased to 87½ per cent. The State Governments or the local bodies have to bear only 12½ per cent. This is a good offer and all the State Governments and local bodies should take full advantage of this. They should not hesitate to invest as big an amount as possible for the slum clearance. We find when especially the scavengers and sweepers are asked to clear away from the slums and occupy a place half a mile or one mile away, they grumble that the distance is long and they will not be able to come to cities for work. In such cases, free transport facilities should be given to them.

About land acquisition we find a lot of delay is caused. This delay is causing great anxiety to do things quickly So, the acquisition proceedings should be taken immediately when we decide to acquire the lands and this also should be finished within a few months.

Rural housing also requires our attention. Unless people are provided with good houses in rural parts, they will shift to towns and cities to have a good living. Educated people and wealthy people and people who have some means go on shifting from villages to the towns, but if we provide them and give facilities for the rural people to build houses, then there is every chance of their staying in the villages. Their staying in villages will not only help themselves but also the villagers to lead a good and useful life.

Village materials should be used as far as possible in rural housing. Research should be carried on so that the materials available should be more effectively used. In brick-making, some improvement can be made. So also country-wood should be so treated so that it stays for a long time. The village people should also be trained to build their own houses. The artisans, especially those who are trained people, have to be taken from cities and big towns to the villages to construct houses. If we train the village people, this necessity need not arise at all.

I just saw in the report that the Hindustan Housing Factory has constructed a good number of houses on pre-fabricated panel system. I think the Minister would make some arrangements to show some of the MPs these houses so that they may advise people in their constituencies to build such houses. In housing, we have got this difficulty: windows, doors and frames and lintels are very costly. The cost of the houses goes higher and higher because of the cost of the material is going up. If factories like Hindustan Housing Factory are started one each State, and if they manufacture frames for doors and windows and lintels and slabs for floor and even for walls, it will go a great extent to minimise the cost. We find from the report that some pamphlets are being published, but we do not know what use is made of them by the contractors and those who are

engaged in house-building. Some literature should be made available to the ordinary people, so that they can get the full benefit of the experience gained by the Government.

The National Buildings Construction Corporation is doing the construction of all the buildings of the Government. It has incurred a loss of 9 per cent in the first few years. The loss has been reduced to 6 per cent now. Even an ordinary contractor gets at least 5 to 10 per cent gain. Such being the case, it is not known how such a big corporation with so much of experience incurs a loss of 6 per cent. This should be immediately looked into. Not only should the loss be wiped out, but it should make a good margin of profit. In the coming years, our construction programme would be very huge. Out of a total investment of nearly Rs. 22,000 crore; in the fourth plan, at least 50 per cent would be for construction work. If we make the construction efficiently and economically, even if we save about 5 to 10 per cent, that would be a great saving for our government.

In the construction of public buildings, specially educational institutions, we find every institution has got an auditorium or assembly hall. This is not at all necessary, because they are used perhaps once a month. Some temporary arrangement can be made for such occasions; some temporary partitions may be fixed and removed, whenever required. Or 2 or 3 big institutions can have one auditorium for them.

As far as possible, government should encourage private enterprise to invest more in housing. Though the government is investing a huge amount, it is not at all sufficient for our requirements. People are very eager to own their own houses or institutions. If we make sites available to them at a reasonable price, it will attract people to build houses.

For industrial housing, the government is giving some subsidy and loan. As the cost of land is going up and it is very difficult to get land at reasonable rates, I request the government to extend the loan for industrial concerns for purchasing land also.

The Vithalbhai House was mainly built for MPs. But not even one-fifth of the accommodation there is occupied by MPs. That should be looked into. About the MPs' flats in North Avenue and South Avenue, I request the Minister to make some improvements by providing more wash basins and taps in proper places.

We find that that statues of national leaders are being put up in Delhi. Before they make the selection, they should consult the leaders of all States including Cabinet Ministers.

When Ashoka Hotel makes such huge profits, it is not known why Janpath Hotel makes less although Ashoka Hotel is costlier. About the working of Ranjit and Lodi hotels nothing is given in the report though it is now more than six or seven months since they were opened. I think we should wait for some more time before going in for more hotels.

Mr. Speaker: The hon. Member should try to conclude now.

Shri Subbaraman: Sir, please give me one or two more minutes. Rarely do I speak in the House.

Mr. Speaker: That I do concede.

Shri Subbaraman: I will conclude in a minute or two. About the printing of reports, I find that the publication of some reports has been stopped. That is good. When we are short of funds we should reduce the publication of reports. The reports of several departments can be published in one report. A cut can also be effected in the number of magazines published. Most of our hon. Members either do not go through all of them or only a few go through them.

With these few words, Sir, I support the Demands relating to this Ministry.

श्री गुलशन (भटिंडा) : अध्यक्ष महोदय, मैं निर्माण, आवास और नागरिक विकास मंत्रालय की डिमांड पर बोल रहा हूं जो कि सन् 1966-67 के नये निर्माण आदि के सम्बन्ध में पेश की गई हैं। इस वक्त सरकार को जो कार्य करने हैं वे हैं निर्माण, आवास नागरिक विकास मंत्रालय के और लोक निर्माण विभाग के। इस तरह के पांच या छः काम हैं जिनके पर ऊपर 75 करोड़, 11 लाख, 58 हजार रु० उस को खर्च करने हैं। मैं यह कह सकता हूं कि देश के स्वतन्त्र होने के बाद सरकार ने जो यह कदम उठाये हैं वह देश को खुशहाल और अच्छी सूरत देने के लिए है। दिल्ली, कलकत्ता और बम्बई में बहुत बड़े बड़े भवन बनाये गये सरकारी और गैर-सरकारी क्षेत्रों में। मैं समझता हूं कि यह भी देश की खुशहाली की बहुत अच्छी तस्वीर है, जहां तक इन भवनों का सम्बन्ध है एक तरफ तो तीन या चार मंजिले ही नहीं, पांच, छः और सात मंजिले भवन है। लेकिन दूसरी तरफ जहां उन में रहने वालों से होने वाली आमदनी का सम्बन्ध है, इमारत के लिहाज से, जैसा कि अनुदानों की मांगों में बतलाया गया है, वह कोई सन्तोषजनक नहीं है। सन् 1963-64 में सिर्फ 402 व्यक्ति प्रति दिन, 1964-65 में 403 व्यक्ति प्रति दिन और 1965-66 में 350 व्यक्ति प्रति दिन ही अशोक होटल में ठहरे, यह कोई तसल्ली की बात नहीं हो सकती है। इस से जो रोजाना आमदनी होती है वह भी इमारत के लिहाज से और उस पर जो खर्च होता है उस के लिहाज से सन्तोषजनक नहीं है। जब इतने बड़े भवन के ऊपर इतना आप खर्च करें और तीन सौ या चार सौ व्यक्ति नित्य प्रति इतने बड़े होटल में ठहरते हैं तो उस की आमदनी का जो अन्दाजा है वह सन्तोषजनक नहीं है।

खुशी की बात है कि सरकार ने ऐसे होटल बहुत जगहों पर, बड़े बड़े नगरों में बनवाने की योजना बनाई है। लेकिन मैं खन्ना जी से यह भी प्रार्थना करूंगा कि वह इस को देखें कि जो इतने बड़े बड़े भवन हैं उन के साथ कुछ झुग्गी झोपड़ी वाले लोग भी रहते हैं जिन को उन्होंने पिछले कुछ महीनों में 25, 25 गज भूमि देने का ऐलान किया है, लेकिन उन में मेरा खयाल है कि अगर 25 मुर्गे या उन के बच्चों को भी ठहरने के लिए कहा जाये तो शायद वह भी नहीं रह सकेंगे, जब कि इन लोगों के साथ उन की बहू बेटियां और परिवार के दूसरे लोग भी रहते हैं। मैं समझता हूं कि शायद खन्ना साहब यह सोचते हैं कि जो बड़े बड़े भवन बनाये गये हैं वह बाहर से लोगों के आने पर उन की नजर लगने से बच जायेंगे। जब भी हमारे यहां कोई मकान बनते हैं या कोई अच्छी तस्वीर बनती है कोई और चीज बनती है तो उस के बनने बाद, हमारे यहां यह परम्परा है कि या तो काला धब्बा लगा दिया जाता है या नजर-बद्दू जैसा खड़ा कर दिया जाता है जिस से कि नजर न लग जाये। खन्ना साहब ने शायद सोचा होगा कि जो झोंपड़ियों वाले हैं या झुग्गियों वाले है वह काले धब्बे की तरह से है जिस में कि उन भवनों पर नजर न लग जाये।

श्री बाल्मीकी (खुर्जा) : लेकिन ये भवन फट रहे हैं, नजर लग चुकी है।

श्री गुलशन : मैं यह कहना चाहता हूं कि उन के लिए जो 25 गज की व्यवस्था की गई है वह बहुत शर्मनाक बात है।

अभी अभी हमने समाचार पत्रों में पढ़ा कि सरकार 20 हजार एकड़ जमीन ऐक्वायर करेगी बड़े बड़े भवन बनाने के लिए जहां पर बड़े बड़े लोग, जो बड़े बड़े मन्दिरों में रहते हैं वह जाये सारे दिन सैर करें और शाम का खाना हजम करें, लेकिन दूसरी तरफ वह लोग हैं जिन के पास न मकान है, न दुकान हैं और न रहने के लिए जगह हैं। मैं चाहूंगा

कि यह जो बड़े बड़े मन्दिर हैं उन के साथ जो जमीन शामिल की जाती है वह जमीन झुग्गी झोंपड़ी वाले जो हैं उन को दी जाये और 100 गज से कम जमीन उन में से किसी के पास नहीं होनी चाहिये ।

इसी तरह से मैं अर्ज करूंगा कि जो सरकारी होटल हैं उन में ठहरने वालों की संख्या गिन ली जाये फिर दूसरी तरफ यह देखा जाये कि जो दर्म्याने होटल हैं जिन में वह लोग ठहरते हैं जिन को कहीं जगह नहीं मिलती, उन की क्या संख्या है । अगर इन दर्म्याने लोगों को बड़े बड़े होटलों में ठहराया जाये तो दो, दो और तीन तीन हजार आदमियों के ठहरने की व्यवस्था रोज हो सकती है । जो गरीब लोग हैं वह आप का उतना ही खर्च पूरा कर सकेंगे जितना अशोक होटल में रहने वाले हमें देते हैं और इतना खर्च भी हमें वहां नहीं करना पड़ेगा । मैं चाहूंगा कि सरकार झुग्गी झोंपड़ी वालों पर ज्यादा ध्यान दे । मैंने देखा है कि सरकार के जो इन्स्पेक्टर और दूसरे या तीसरे मुलाजिम होते हैं वह जा कर उन से कहते हैं कि यह नोटिस आया है और तुम्हारी झोंपड़ी गिराई जायेगी । अगर किसी ने दस रुपये जेब में डाल दिये तो उस को ओवरलुक कर दिया जाता है और कह दिया जाता है कि यह बहुत पुरानी है और इस को छोड़ देना चाहिये । जिसने कुछ नहीं किया और उसका 100 साल का बना हुआ झोंपड़ा था तो उसको तोड़ दिया । इसलिए यह जो कमीशन है इसको भी सरकार को देखना चाहिए ।

दूसरी बात मैं यह कहना चाहूंगा कि सरकार ने यह बताया है कि गन्दी बस्तियां जो हैं वह सुधारी जायेंगी । तो यह स्कीम सरकार ने जो बनायी है अच्छी है । देखना यह है कि इस पर कब तक अमल होगा ? यह योजना मई 1956 में शुरू की गई थी । इस योजना का उद्देश्य गन्दी बस्तियों में रहने वाले ऐसे परिवारों के लिये मकानों की व्यवस्था करना है जिनकी मासिक आय बम्बई कलकत्ता और दिल्ली में 250 रुपये और अन्य नगरों में 175 रुपये से अधिक न हो । तो जब इतनी कम आमदनी वालों के यहां गन्दी बस्तियों को देखते हैं तो उनकी जो गतिविधि है काम की वह बहुत धीमी है । यह मैं नहीं कहता हूं, सरकार ने खुद माना है । अब तक राज्य सरकारों और संघीय राज्य क्षेत्रों के प्रशासनों ने 3511.17 लाख रुपये की अनुमित लागत के 93,227 मकानों के लिए स्वीकृति दी है । 1965-66 के संशोधित अनुमान में 490.25 लाख रुपये की व्यवस्था है, जबकि बजट अनुमान 593.25 लाख रुपये का था । 1966-67 के बजट अनुमान में 435 लाख रुपये की व्यवस्था की गई है । तीसरी योजना के पहले चार वर्षों में 1269.33 लाख रुपया खर्च हुआ है । उपर्युक्त संशोधित और बजट अनुमानों को शामिल करके तीसरी आयोजना में की गयी कुल व्यवस्था 2194 58 लाख रुपया बैठती है । इसमें यह भी नीचे बताया गया कि यह जो काम की व्यवस्था है वह इतनी धीमी है कि जो जल्दी इसमें होनी चाहिए वह नहीं हुई । तो जो काम की व्यवस्था है वह भी उचित नहीं है और गन्दी बस्ती अगर पंजाब से किसी भी रेलवे लाइन से आते हुए दोनों ही तरफ देखें तो हर तरफ गन्दगी नजर आयेगी और लोग झोंपड़ों में ऐसे रह रहे हैं जैसे कोई पक्षी रहते हैं या कोई और जानवर रहते हैं । तो वह काम अभी तक पूरा नहीं हुआ ।

सरकार ने यह भी बताया है कि कम आमदनी वाले जो लोग हैं या दर्म्यानी आमदनी वाले उन लोगों को भी कर्जा दिया जायेगा । तो स्पीकर साहब मैं आपकी आज्ञा से सरकार को यह कहना चाहता हूं कि जो गांव वाले लोग हैं, जो कम आमदनी वाले लोग हैं और वह लोग जब कर्जा लेने सरकार के पास जाते हैं, उनको कितनी मुश्किलों का सामना करना पड़ता है ? तो इसको सरल बनाना चाहिए ताकि जो गरीब लोग हैं वह

[श्री गुलशन]

कर्जा पा सके । वह दूर दूर से डिस्ट्रिक्ट हेडक्वार्टर पर आते हैं । पहले फार्म मिलता है । उसके बाद नक्शा बनाना पड़ता है । नक्शे वाला ओवरशियर मुकर्रर किया हुआ होता है । वह एक एक नक्शे पर बीस बीस रुपया ले कर नक्शा तैयार करता है । जब वह नक्शा ले कर फिर दफ्तर में जाते हैं तो दफ्तर में जब किसी को मिलते हैं तो वह भी कुछ मेहनताना मांगते हैं । उसके बाद जब उसके मकान के लिए वह रकम मंजर हो जाती है तो फिर क्या होता है ? फिर पहले तो दस रुपया प्रति सैकड़ा एक स्टाम्प पर लगाना पड़ता है । वह जब दस रुपये प्रति सैकड़ा का एक स्टाम्प लेकर जाता है तो तहसीलदार उसकी मंजूरी देता है । उसके बाद जिस जमीन पर उसे मकान बनाना होता है वह जमीन सरकार के पास रजिस्ट्री करवायी जाती है कि मैं इसका मालिक नहीं हूं । न ही मेरी यह जमीन है और न ही यह मेरा मकान है । यह सब कुछ मैंने सरकार के नाम रजिस्ट्री कर दिया है । तो सरकार के नाम जब रजिस्ट्री हो जाती है तो वह जो किस्तें देनी होती है, इन्स्टालमेंट्स, वह हर साल उतनी किस्त देता है । अगर वह थोड़ी बहुत रकम रह जाय जो वह गरीब न दे पाये तो सरकार उस मकान और जमीन पर कब्जा कर लेगी, वह गरीब हाथ धोकर बैठ जायेगा । मैंने देखा है कई जगह पर ऐसा हुआ है । लेकिन इसके साथ साथ एक अजीब बात और है जो मैं सरकार की नोटिस में लाना चाहता हूं । वह यह है कि वह जमीन और मकान तो सरकार के पास गिरवी है लेकिन उस पर जो टैक्स लगता है, हाउस टैक्स वगैरह, चाहिए तो यह था कि सरकार उसको दे क्योंकि वह जमीन और मकान तो सरकार के पास रजिस्टर्ड हुए है, वह जो रहने वाला है वह तो उसकी देखभाल कर रहा है, उसका मालिक वह तब तक नहीं बन सकेगा जब तक वह सारा सरकार का कर्जा जो कि 30 साल में अदा होता है, वह अदा न कर दे । तो मैं चाहूंगा कि सरकार इस मुश्किल को हल करे ताकि वह लोग जो कम आमदनी वाले हैं जिनको कि तीन चार सौ रुपये से ले कर 5 सौ रुपये तक पहले ही देने पड़ते हैं और जो उसको और कष्ट उठाने पड़ते है उन सबसे वह गरीब निकल जाये जिसकी कि सहायता सरकार करना चाहती है । इसलिए मैं चाहूंगा कि अगर सरकार उनकी सहायता करना चाहती है तो जैसे कि हरिजन है हरिजनों की तो मुश्किल ऐसी है कि मैंने पिछले साल भी इसी हाउस में बताया था कि पंजाब के एक मंत्री महोदय ने पिछले वर्ष यहां में लिखा था कि केवल पंजाब में 6 लाख ऐसे हरिजन परिवार है जिनके लिए झोपड़ी नहीं है, जिनके लिए कोई जगह नहीं है, रहने के लिए कोई मकान नहीं है । तो मैं चाहूंगा कि जो लोग इस वक्त भी जब कि एक तरफ नये नये बड़े बड़े मन्दिर बन रहे है, बड़े बड़े भवन बन रहे है और दूसरी तरफ लोग नीले अम्बर के नीचे सो रहे है, उनके बारे में भी कुछ सोचना चाहिए । इसलिए अध्यक्ष महोदय, मैं चाहूंगा कि सरकार यह जो गरीब लोग है, हरिजन है चाहिए तो यह था कि सरकार अपनी तरफ से मकान बनाकर उनको दे और उनकी जो गन्दी बस्ती है उसको अच्छा बनाये । मैंने पंजाब के अलाहिदा अलाहिदा कस्बों और नगरों में देखा है तो शायद मेरी निगाह न पड़ी हो किसी जगह कोई गन्दी बस्ती अच्छी बन गई हो, वरना तो जिस भी शहर में जाओ गन्दी बस्ती देखने को मिलती है । और कहीं की बात तो क्या कही जाये, दिल्ली में बाहर जाओ, रोहतक रोड जाओ या पंजाब की किसी लाइन पर जाओ तो गन्दी बस्तियां ही बस्तियां दिखाई देंगी । अशोका होटल से दूसरी तरफ चाणक्यपुरी में जा रहा था तो वही हालत वहां भी थी । इसलिए गन्दी बस्तियों की जो योजना सरकार ने बनायी है उसमें गरीबों की तरफ भी ध्यान होना चाहिए कि वह अपने रहन सहन का तरीका अच्छा बना सकें, वह भी शहरी बन सकें । बस यही कह कर मैं आपसे क्षमा चाहूंगा ।

केवल एक बात और कहकर बैठ जाऊंगा कि जहां सरकार ने यह व्यवस्था की है कि जो बागान के मजदूर है उनके लिए कुछ कर्जा बाग के मालिक को देने के लिए कहा है तो मैं चाहूंगा कि जहां देहातों में खेत मजदूर रहते हैं और बहुत बड़ी संख्या में रहते हैं उन खेत मजदूरों के लिए भी कुछ ऐसी व्यवस्था करनी चाहिए और मैं यह भी सरकार को सलाह दूंगा कि यह जो दिल्ली में या और दूसरे बड़े बड़े शहरों में देश के कुछ नेताओं की मूर्ति लगाने की योजना बनी है मैं कहना चाहूंगा कि उनकी मूर्ति तो उनके अच्छे काम हैं जो देश के सामने हैं। उन मूर्तियों के साथ साथ हम यह तो नहीं कर रहे होंगे कि दो दो या तीन तीन सौ एकड़ जमीन उन मूर्तियों को लगाने के लिए हम एक्वायर कर लें। कुछ जमीन ऐक्वायर हो जाये और जो हमारे पास धन-राशि है वह उन मूर्तियों पर और उन को अच्छा बनाने के लिए लगा दी जाये। मैं समझता हूं कि उन नेताओं की मूर्तियां उसी हालत में अच्छी बन सकेंगी जबकि गरीबों की गन्दी बस्तियों का आप सुधार करें और उन को अच्छा बनायें। लेकिन अगर ऐसा नहीं किया जाता और वहां उस गन्दी बस्ती के सामने नेता की मूर्ति होगी, तस्वीर होगी, एक पासे गन्दी बस्ती और एक पासे किसी नेता की तस्वीर होगी तो मेरी समझ में वह देश के माथे पर एक कलंक होगा। अगर गन्दी बस्तियों का सुधार नहीं किया जाता, उनकी हालत बेहतर नहीं बनाई जाती तो होगा यह कि जब सुबह उन के बच्चे भूखे, नंगे और रात के ठंड के मारे बाहर निकलेंगे, तो वह उन नेताओं की मूर्तियों की इज्जत व पूजा नहीं करेंगे बल्कि मूर्ति का अपमान करेंगे। इसलिए मैं चाहूंगा कि यह मूर्ति के साथ जो बड़ी बड़ी जमीनें लेने है यह छोड़ना चाहिये।

एक बात कह कर मैं बैठ जाऊंगा। यहां दिल्ली में एक ऐसी व्यवस्था है कि जो सरकारी कर्मचारी है उन के लिए कुछ मकान ऐलाट होते हैं और उन मकानों के लिए जिस की सिफारिश होती है भले ही वह लोग लिस्ट पर हों या न हों उनको मिल जाते हैं। इस तरह की बात मुझे मालूम हुई है कि वहां पर चल रही है। बाकी यह कोई ताज्जुब की बात नहीं क्योंकि एलेक्शंस नजदीक आ रहे हैं और फिर खन्ना जी वहां मौजूद है और एलेक्शंस नजदीक हैं इसलिए गरीबों को, हरिजनों आदि को कुछ फायदा तो होना ही चाहिए। मैं चाहूंगा कि 80 गज के बदले 100 गज जमीन हर झुग्गी झोपड़ी वाले को देनी चाहिये। उन की ऐसी लिस्ट बननी चाहिये कि वह लोग कब के बैठे हैं और यह कि कब तक के लोगों को बसाना है। उन को अच्छी जगह दी जाये और जहां तक सम्भव हो सके उन्हें ऐसी जगह मिलनी चाहिए जहां रहने सहने में उन्हें सुविधा हो।

दूसरे यह जो शैड्यूल्ड कास्ट्स के गरीब सरकारी कर्मचारी हैं आज उनकी ऐलाटमेंट में उपेक्षा की जाती है। अब होता यह है कि उनके ऊंचे के अफसर और नीचे वाले सवर्ण कर्मचारी की किसी न किसी तरफ से रिश्तेदारी भिड़ जाती है और परिणाम यह होता है कि जो बेचारे शेड्यूल्ड कास्ट्स के गरीब कर्मचारी होते हैं और जिनका कि सहारा एक मात्र भगवान ही होता है वह नैगलैक्ट कर दिये जाते हैं और ऐलाटमेंट के मामले में उनके साथ बेइंसाफी बर्ती जाती है। इसलिए मैं चाहता हूं कि यह जो कर्मचारियों का ऐलाटमेंट होता है उस में इंसाफ का खून न किया जाये और सब के साथ सामान रूप से इंसाफ बर्ता जाये। जो गन्दी बस्तियों में गरीब हरिजन आदि रहते हैं उनके सुधार के लिए तत्काल कदम उठाये जायें। इस के लिए बड़े मन्दिरों, भवनों का जो प्रोग्राम है उसको भी टाल कर जो जरूरतमन्द और गरीब लोग हैं उन की सरकार द्वारा सहायता की जाये। इन अल्फाज के साथ मैं अपना भाषण समाप्त करता हूं।

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagawati): I fully share the anxiety of the hon. members as expressed in their speeches and also in the Cut Motions for accelerating the progress of the housing schemes, particularly the schemes for the low income group people and also for people in the rural areas. Before I go to the specific points raised by the hon. members, I crave the indulgence of the hon. House for speaking a few words in the way of giving a general back ground and also to indicate the size of the housing problem in this country.

12.55 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

From the earliest days of civilization, man's home has been one of his strongest interests. Long before there were cities or industries or any of the multiple interests of modern life, man was aware of the necessity of home. Building of houses and home making have been changing with rapidly changing world. The story of developing from a cave at the end of the hunt, a primitive shack in the forest cleaning, to a modern home is very thrilling indeed. Next to food what a man needs is shelter and so this problem of housing is of greatest importance.

India today faces a gigantic housing problem. It is a stupendous task. The growth of population and rapid urbanisation has made the problem still more difficult. The population has increased from 238 million in 1901 to 361 million in 1951 and 439 million in 1961. The rate of increase was as high as 21:64 per cent during the last decade. Against this, the rate of increase in urban population alone was of the order of 26.14 per cent. The urban population increased by about 9 million in the decade 1941-51 and by about 17 million in the last decade. While the 1951 Census reported 75 towns having one million people or more the 1961 Census put their number at 115. The total shortage of housing in 1961 was estimated at 66 million—9.3 million in urban areas and 56.7 million in rural areas.

Shri Hari Vishnu Kamath: The hon. Deputy Minister should not read the whole of his speech; now and then he may look up and make some departures from the text.

Shri Bhagawati: I am giving some figures.

During the Third Plan period, about 4.2 million houses have been provided by the public and private sectors. During this period the number of families, however, has increased by about 10.5 million—3 million in urban areas and 7.5 million in rural areas—thus increasing the deficit by 6.3 million houses. Again about 1.8 million houses—0.6 million in urban areas and 1.2 million in rural areas—are likely to become uninhabitable due to depreciation. Thus the total shortage of houses at the commencement of the Fourth Five Year Plan in April 1966 is estimated to be about 74.1 million—11.4 million in urban areas and 62.7 million in rural areas.

Then again there is terrible congestion, over-crowding and slums, more particularly in the big cities. In India, 76.5 per cent of the total dwellings are of 1 to 2 room size, whereas in Canada 1 to 2 room dwellings form only 4.6 per cent of the total dwellings; in U.S.A., 6.4 per cent; in the Netherlands 5.4 per cent; in Norway 13 per cent; in England and Wales 4.1 per cent; in Australia 4.5 per cent; and in New Zealand 5.1 per cent. The position of some of the Asian countries is also better than India in this respect. The percentage of 1 to 2 room houses is 68.7 per cent in Ceylon, 68.7 per cent in Korea and 64.5 per cent in Malaysia.

Shri Hari Vishnu Kamath: How about China?

Shri Bhagawati: I do not have the figure in respect of China.

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): The hon. Member may find out; he has travelled widely.

Shri Hari Vishnu Kamath: "Hindi-Chini Bhai Bhai" was their slogan. That is why I ask them to find out.

Shri Bhagawati: It is clear from this picture that there is a great need to take up a big programme for construction of new buildings in India. But during the decade 1951-61, the *pucca* or permanent construction in this country was only 0.95 house per 1000 of population whereas in other countries, the position is much better. In some countries, 5 to 12.5 new houses are constructed per thousand of population; for example, in Canada, the construction is 7 houses per thousand of population, in U.S.A. 8 houses, in U.K. 6.5 houses, in Austria 6 houses, in Italy 6.5 houses and in West Germany 10.5 houses. The United Nations, while examining the problem of housing in developing countries have made definite recommenadtions that in order to bring about a certain modicum of housing standards in the developing countries during the next 25 years, the building activity for constructing new dwellings should be of the order of 10 dwellings or more per annum per thousand of population. But I have to admit that the present provision for different social housing schemes in India as against the requirements is very very low.

13 hrs.

Unfortunately, the rate of investment in housing has not so far been commensurate with the magnitude of the problem due to the more pressing claims of agriculture, irrigation, and the defence requirements of the country. The investment in housing during the last three Five Year Plans has shown a declining trend. This, while housing accounted for 34 per cent of the total investment in the First Plan, it was 19 per cent in the Second Plan and only 15 per cent in the Third Plan. In the Fourth Plan, housing investment is expected to be only about 11 per cent of the total investment. Investment in housing in the public sector works out to 16 per cent in the First Plan, 8 per cent in the Second Plan and 7 per cent in the Third Plan. In the Fourth Plan, the investment in housing is likely to be only 5 per cent.

I may, however, claim that the Ministry, with the gigantic problem of housing, has tried to do its best with the limited resources that have been made available. But with the increase in population, the gap between the requirement and the availability of houses has been increasing.

Housing in the public sector falls into two categories: (i) employees' housing by public auhorities and (ii) social housing programmes for general or particular sections of the public. Various Central Ministries, State Governments, and other public authorities and undertakings take up independent programmes for construction of houses for their employees. The Ministry of Labour and Employment are responsible for the housing of dock labour and labour in coal and mica mines. The Ministry of Rehabilitation are looking after the housing of displaced persons from East Pakistan. The Ministry of Industry administer the housing programme for weavers, and the Department of Social Welfare gives financial assistance for the housing of Scheduled Castes and Scheduled Tribes and other backward classes.

Shri Ranga (Chittoor): That is being neglected hopelessly. Not even house-sites are being given to them.

Shri Bhagawati: That is for the Social Welfare Department. The Housing Wing of the Ministry of Works, Housing and Urban Development is responsible for social housing schemes which mostly cater to the requirements of persons belonging to the low income groups. These schemes are as follows:—(1) Subsidised Housing scheme for industrial workers, (2) Low Income Group

[Shri Bhagawati]

Housing Scheme (including subsidised rental housing for weaker sections), (3) Slum Clearance/Improvement Scheme, (4) Village Housing Projects Scheme, (5) Plantation Labour Housing Scheme, (6) Middle Income Group Housing Scheme, and (7) Rental Housing Scheme for State Government employees.

Shri Hari Vishnu Kamath: Is Assam better off or worse off than the other States?

Shri Bhagawati: It is in the same footing.

Shri Mehr Chand Khanna: Let him not embarrass my colleague, please.

Shri Bhagawati: The first four schemes provide for substantial capital subsidies and loans from the Central Government. The village housing projects scheme and the plantation labour Housing scheme are meant for rural areas, while the rest are for the urban popualtion. The Social Housing Schemes administered by this Ministry are financed from two sources, namely the Government funds and the loans advanced by the Life Insurance Corporation. The financial outlays for the above schemes amounted to Rs. 38:5 crores in the First Plan, Rs. 101.1 crores (Rs. 84 crores of Government funds and Rs. 17.1 crores from the LIC) in the Second Plan, and Rs. 182 crores (Rs. 122 crores of Government funds and Rs. 60 crores from the LIC) in the Third Plan. The tentative allocation for social housing schemes in the Fourth Plan is likely to be Rs. 490 crores (Rs. 207 crores of Government funds and Rs. 283 crores from the LIC and the Employees' Provident Funds).

Shri Hari Vishnu Kamath: On a point of order. The speech is packed with such vital statistics, with such interesting statistics. It is a thousand pities that there is no quorum in the House. There are not even 50 Members to hear so much of statistics and so many figures.

Mr. Deputy-Speaker: The hon. Deputy Minister may resume his seat for a while because there is no quorum. The bell is being rung—

Now, there is quorum. Shri Bhagawati may resume his speech now.

Shri Bhagawati: Unfortunately, the targets of housing could not be achieved due to circumstances caused by hostilities with China and Pakistan in 1962 and 1965 respectively. Thus, against a target of 7,63,000 houses, only about 4,46,000 are expected to be completed by the end of the Third Plan.

The problem of housing is linked up with the problem of land. There is an enormous pressure on urban land. The land values have also risen abnormally. In order to conserve urban land, more emphasis is being given to double and multistorey construction in big cities. The Government of India have also formulated a Land Acquisition and Development Scheme which provides for short-term loans to the State Governments for acquisiton and development of land in big and growing towns. The State Governments have also been advised to formulate a sound land policy based on the following principles, namely (a) control of urban land values through public acquisition of land and other appropriate measures including issue of notifications for freezing land values; (b) allotment of land on lease-hold basis with a view to enable the community to have a share in the unearned income of land owners; (c) capital tax on transfer of freehold land in urban areas so as to check speculation in land values; (d) taxation of vacant developed urban plots with powers of acquisition if not built upon within a specified time; and (e) fixation of a maximum limit on the size of house-plots in urban areas. The State Governments are generally falling in line with this policy. They have also enacted suitable laws for acquisition of land for housing of low income groups as a public purpose.

As stated earlier, our progress in the field of housing has been retarded due to the emergency. The State Governments have also not given high priority to housing as compared to other development programmes. With this general background, I would like to deal with some of the points raised by hon. Members.

Shri Yellamanda Reddy said that money allotted for housing has not been spent. It may be that due to circumstances over which we have no control. But so far as the Central Government is concerned and so far as this Ministry is concerned, we could spend the whole amount. The Union Territories did very well and they spent the whole amount. Only State Governments could not fulfil the target as fixed in the Plan, because in their annual plans they did not ask for as much money as they should have had. They diverted this amount from housing to some other purposes like irrigation agriculture and power. In some schemes, therefore, the targets could not be fulfilled.

Shri Reddy said that the village housing projects scheme should be accelerated. There can be no two opinions about that. I fully agree with him. The basic concept of our scheme is to encourage the villagers to undertake construction of their houses on the basis of aided self-help. The village housing programme is also sought to be integrated with the economic development of the rural areas. The scheme has been extended to 5,000 selected villages during the Third Plan. Out of these, implementation has already commenced in about 2,400 villages. This figure is not very satisfactory.

Shri D. S. Patil (Yeotmal): 50 per cent progress.

Shri Bhagawati: About 58,000 houses have also been sanctioned, out of which about 28,000 have been completed. The progress is clearly not satisfactory in the context of the enormous housing shortage in the rural areas. During the Plan, against an allocation of Rs. 12:7 crores, it is expected that only about Rs. 4:24 crores will be spent. We are constantly impressing upon State Governments to provide more funds for this scheme. We have also liberalised the provisions of the scheme during the last three years. Previously, the scheme envisaged only the grant of loans to the villagers for construction of houses. The loan which could be granted was 66⅔ per cent of the cost of the houses, subject to a maximum of Rs. 2,000 per house. This has now been increased to 80 per cent of the house, subject to a maximum of Rs. 3,000 per house. Grants have also now been given to State Governments for provision of house sites for landless agricultural workers and for construction/improvement of streets and drains in the selected villages. Now about 50 per cent of the allocations made to the States will be given as grants. In the Fourth Plan, it is proposed to make an allocation of Rs. 65 crores for this scheme. The hon. Member has suggested that this amount be raised to Rs. 100 crores. I welcome his suggestion. It only depends on the Planning Commission and the Finance Ministry to agree to it.

Reference has also been made to the slow progress of the slum clearance scheme. I confess that the progress in this field is not as satisfactory as we would wish it to be. The main reasons are the difficulties in the clearing of slum areas and acquisition of these areas for the re-housing of the dwellers. State Governments have been advised to enact legislation on the lines of the Central Act so as to enable them to expedite improvement redevelopment of slum areas and acquisition of those areas for the re-housing of slum dwellers. Seven State Governments have already enacted suitable legislation for this purpose, and the matter is receiving the attention of the remaining State Governments. The State Governments have

[Shri Bhagawati]

also been requested to impress upon the local bodies to give more importance to slum clearance work. The Central Government have also recently decided to give greater financial assistance for slum clearance projects. Previously, they met 75 per cent of the cost of such projects—37½ per cent as loan and 37½ per cent as subsidy, the remaining 25 per cent being provided as subsidy by the State Governments or local bodies. The Central Government now have come forward to assist by raising this amount to the extent of 87 per cent, out of which 50 per cent will be loan and 37½ per cent subsidy and the State Governments or local bodies will have to provide only 12½ per cent, instead of 25 per cent previously. As a result of these measures, it is expected the scheme will make better progress during the Fourth Plan.

Another suggestion which has been made is that the planters and industrial employers should be compelled by legislation to provide housing for their employees. So far as planters are concerned, lagislation already exists, which requires the planters to provide houses for their workers. The Central Government also formulated the Plantation Labour Housing Scheme in 1956 to give financial assistance to planters for their labour housing, which envisaged the grant of loans upto 80 per cent of the cost of houses. In spite of these measures, the progress of housing for plantation labour has not been satisfactory. It has, therefore, been decided to liberalise the Plantation Labour Housing Scheme from 1st April 1966. Now the Central Government will provide 75 per cent of the cost of houses—50 per cent as loan and 25 per cent as subsidy—as it is doing in the case of other industrial employers.

Another suggestion made is that the rate of interest charged on loans for construction of houses from low and middle income groups should be reduced. There are two sources from which housing schemes are being financed—government funds and LIC funds. The rate of interest on government loans is dependent upon the current borrowing rate of the Government. Government itself is borrowing money from the market at a higer rate of interest. It charges about half a per cent more than this rate on the housing loans advanced by it. The loans advanced by the LIC are correlated to the prevailing bank rate. Our arrangement with the LIC is that they will charge one per cent over the bank rate. In 1965, the Reserve Bank raised the bank rate to 6 per cent and the LIC could charge 7 per cent on the loans advanced by it. However, as a result of the personal intercession of our Minister Khannaji, they have agreed to charge 6¾ per cent, that is ¼ per cent above the bank rate.

We are constantly reviewing our schemes with a view to improving their implementation. We have recently decided to integrate two urban housing schemes. These schemes are the subsidised industrial housing scheme and the Scheme for the economically weaker sections of the community. We are giving cent per cent financial assistance to the State Governments for both these schemes, but the patterns of financal assistance are slightly different. In the case of the Subsidised industrial housing scheme, we are giving 50 per cent as loan and 50 per cent as subsidy, whereas in the case of the other scheme, we are giving 75 per cent as loan and 25 per cent as subsidy. We have now decided to have a uniform pattern of financial assistance for both the schemes, that is 50 per cent loan and 50 per cent subsidy. This decision will come into force with effect from the 1st April, 1966.

The availability of land and building materials are two important ingredients of housing. As stated before, we are giving financial assistance to the State Governments for bulk acquisition and development of land for housing schemes. This scheme is being financed from the LIC funds. The

LIC loans are at present repayable in annual instalments, but they have recently decided that these loans will be repayable in lumpsum after a period of 25 years. This will enable the State Governments to create separate revolving funds for the acquisition and development of land. The Governments of Maharashtra and Rajasthan have already set up such revolving funds.

We are also encouraging research in building materials with a view to reducing the building costs. We have a separate organisation for this purpose called the National Buildings Organisation. It is co-ordinating the activities of different institutions engaged in research in building designs and materials. Efforts are also being made to set up mechanised brick plants and units for the manufacture of substitute materials. We are negotiating for the setting up of two Cellular concrete factories—one in West Bengal and the other in Madras, in collaboration with Poland. The raw materials will be fly ash, a waste product of the thermal power stations, sand and lime.

Before I conclude, I would like to make a strong plea for the allocation of more funds for housing. On the basis of an overall allocation of Rs. 207 crores from Government resources earmarked by the Planning Commission during the Fourth Plan, an allocation of Rs. 33 crores, that is, about 16 per cent of the total allocation should have been made in 1966-67. The actual allocation made, however, is only Rs. 16 crores. The provision for 1965-66 was Rs. 22:25 crores. Thus, the allocation of 1966-67 is 100 per cent less than the anticipated allocation of Rs. 33 crores and about 30 per cent less than the provision of 1965-66. Unless larger allocations are made for housing, the problem of housing, which is already very acute, may get out of control. I would only urge that at least the funds allocated for housing—which are fixed by the Planning Commission after taking into consideration the various priorities—should be utilised only for that purpose and there should be no whittling down or diversion of this allocation, during the Plan period. I request the hon. Members to lend their support for providing sufficient funds so that the housing problem can be adequately tackled.

श्री ओंकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, इस मंत्रालय पर बोलते हुए मैं कुछ सुझाव आपके सामने पेश करना चाहता हूं । सब से पहले मैं यह कहना चाहता हूं कि यह जो रिपोर्ट है इसको पिछले चार साल से ऐसे का ऐसा आप हमारे सामने पेश करते आ रहे हैं । इस में थोड़ा सा परिवर्तन ऊपर ऊपर कर दिया गया है लेकिन बाकी सारी जितनी रिपोर्ट है यह वैसी की वैसी है । इसका कवर बदल दिया गया है जिस को देख कर हमारी तबीयत खुश हो जाती है । इसके सिवाय और इस में कोई नई बात नहीं है । झुग्गी झोंपड़ियों के जो आंकड़े हैं वे सब ज्यों के त्यों हैं । जिस जिस चीज को ले कर आप चले हैं उन सभी में यह देखा जाता है कि कोई प्रगति नहीं हुई है । प्रेस वाले भी जो हैं अगर उन्होंने पिछले साल का मैटर कहीं पटक कर रखा हुआ हो तो वे उससे ही इस रिपोर्ट को छापने में कामयाब हो सकते थे । इतनी हमारे खन्ना साहब ने प्रेस वालों को जरूर सुविधा दी है कि उनको दुबारा इसको छापने की जरूरत नहीं थी । उनके लिए यह बड़ी सौभाग्य की बात थी ।

झुग्गी झोंपड़ी वाले जो पचास हजार परिवार थे और जिन की सदस्य संख्या जा कर चार पांच लाख बनती है उनको आप 80 गज और 25 गज के प्लाट दे रहे हैं । वे आप दे ही रहे हैं, अभी उनको मिले नहीं हैं । होते होते शायद इलैक्शन सिर पर आ जाएगा, नामिनेशन फार्म दाखिल करने का दिन नजदीक आ जाएगा और तब शायद आप उनको ये प्लाट दे दें । यह बहुत अच्छी बात है कि उनको ये प्लाट मिल तो जायेंगे । जिन को आपने दिये भी हैं उनको कहां दिये है, इसको भी आप देखें । उनको आपने मदनगीर में

[श्री ओंकार लाल बेरवा]

जगह दी है। वहां कुछ भी तो व्यवस्था नहीं है, कोई सुविधायें भी तो नहीं है।

इन झुग्गी झोंपड़ियों वालों को आप छोड़ें, आप सरकारी कर्मचारियों को लें। राजधानी के अन्दर 60,840 कर्मचारी ऐसे है जिन को मकान नहीं मिले है। चार साल से मैं देखता आ रहा हूं कि यह संख्या ज्यों की त्यों है। जितने मकान बने है, वे कहां गए हैं? क्या जो इन मकानों के अन्दर रह रहे थे उन में से किसी ने भी कोई मकान खाली नहीं किये है? क्या वे स्वयं मकानों में जमे हुए हैं और अपने जो मकान उन्होंने अगर बनाये है तो वे किराये पर दे दिये हैं? सरकारी कर्मचारी जो बेचारे हैं, इनको प्राइवेट मकान मालिकों से मुर्गी जैसे दड़बे किराये पर ले कर रहना पड़ता है और उसका 150 और 200 रुपया किराया देना पड़ता है। अगर आप इन सरकारी कर्मचारियों के लिए मकान नहीं बना सकते हैं तो कम से कम किराये पर तो आप नियंत्रण लगा ही सकते हैं। लेकिन आप लगाना नहीं चाहते है।

जो सर्वेंट्स क्वार्टर है उनको भी आप देखें। वे भी मुर्गी के दड़बे के बराबर है। वहां जो एक खिड़की है उसको खोल दिया जाए तो हवा तो जरूर आ जाएगी अन्दर वर्ना सोने बैठने के लिए अगर उसके परिवार में एक बच्चा भी बढ़ जाए तो वे सर्वेंट्स क्वार्टर में नहीं रह सकते है। अगर उनके मां बाप आ जायें तो बीच में जो गैलरी है उस में भी वे नहीं सो सकते है। हमारे स्वर्गीय प्रधान मंत्री श्री जवाहर लाल नेहरू ने कहा था कि एक कमरे वाले क्वार्टर बिल्कुल न बनाये जायें। लेकिन फिर भी वही एक कमरे वाले मकान बन रहे है। वही ढर्रा चल रहा है। वही मकान बनाते आप चले जा रहे है।

एक चीज को पढ़ कर मुझे खुशी हुई क्योंकि यह चीज बराबर चार साल से लिखी हुई आ रही है। आप भी इसको चाहें तो देख लें। इस में लिखा हुआ है:

> "केन्द्रीय लोक निर्माण विभाग के चौकसी एकक को और सुदृढ़ कर दिया गया है। उस में कार्यपालक इंजीनियर तथा सहायक इंजीनियर के अतिरिक्त पद बना दिये गये है तथा उन्हें एक अपर मुख्य इंजीनियर के नियंत्रण में रख दिया गया है। कुछ श्रेणियों के कर्मचारियों के सम्बन्ध में कुछ अनुशासनिक अधिकार उन्हें दे दिये गये है।"

मैं आपको लिस्ट बताना चाहता हूं कि पिछले आठ दस साल से कितने सहायक इंजीनियरों को आपने पदोन्नतियां दी है। आपके पास बीस परसेंट ही सहायक इंजीनियर स्थायी है। 246 ऐसे सहायक इंजीनियर हैं जो अस्थायी हैं और दस साल से इन पदों पर लगे हुए है। 394 ऐसे है जो आठ साल से ज्यादा से अस्थायी सहायक इंजीनियर है। 554 ऐसे है जो पांच साल से ज्यादा से है। 838 ऐसे है जो कि तीन साल से ज्यादा से है। 104 सहायक इंजीनियर ऐसे है जो कि एक से ले कर छः साल पुराने अधिशासी इंजीनियर के पद पर काम कर रहे है और जिन को सहायक इंजीनियर नहीं बनाया गया है। जो गांव का चौकीदार है अगर उच्च पद पर वह नहीं जाएगा तो चौकीदारी कैसे करेगा। आप अपना ही केस देखें। आप काम तो करते रहे मिनिस्टर का और तनख्वाह आपको डिप्टी मिनिस्टर की मिलती रहे, मिनिस्टर की तनख्वाह आप को न दी जाए तो कितने अफसोस की बात होगी।

गांव का पटेल अपने हाली को काम पर लगाता है तो पहले मकान बना हुआ उसको वह देता है। यह कितने शर्म और दुर्भाग्य की बात है कि सरकार अपने कर्मचारियों के लिए पंद्रह साल के अन्दर भी मकान नहीं बना सकी है। जब भी इसके बारे में कहा जाता है तो जवाब दे दिया जाता है

कि नगरपालिका को और नगर निगम को रुपया दे दिया गया है और ये जैसा चाहेंगे वैसा होगा। हमारा तो कोई इसमें दखल नहीं है। रुपया उनको दे दिया है और ये बनायेंगे । लेकिन इससे समस्या हल नहीं होती है। समस्या तभी हल होती है जब कर्मचारियों को मकान मिल जाते हैं, उनके लिए मकान बिये जाते हैं।

यह भी देखा जाता है कि बड़े बड़े अधिकारियों को मकान तो दफ्तरों के नजदीक दे दिये जाते हैं, दफ्तरों के आसपास वे चेटे रहते हैं लेकिन जो बेचारे छोटे कर्मचारी होते हैं, जो चपड़ासी होते हैं उसको दस दस मील दफ्तर से दूर जा कर बसाया जाता है। बड़े अधिकारियों के पास तो मोटर होती है, टैक्सी में वे आ सकते हैं तथा उनके पास यातायात के दूसरे साधन होते है लेकिन गरीब चपड़ासी जिसके पास इनमें से कोई साधन नहीं होता है उसको दस मील दूर बसाया जाता है। अगर कहा जाए तो कहा जा सकता है कि बड़े अधिकारियों के मकान तो दफ्तर के अन्दर ही होते हैं लेकिन फिर भी उनको सन्तोष नहीं होता है। लेकिन जो गरीब चपड़ासी है, जो गरीब कर्मचारी है, उनका भी तो आपको खयाल रखना चाहिये। उनको आपको चाहिये कि आप दफ्तर के पास दें और बड़े अधिकारियों को दूर दें।

बड़े अधिकारियों में तो अब आपने 80 परसेंट तक को मकान का लोन देना शुरू कर दिया है, इतनी फैसिलिटीज देनी शुरू कर दी है लेकिन छोटे कर्मचारियों को 25 से 33 परसेंट तक ही दे रहे हैं। क्या वे गरीब लोग चोर हैं ?

सरकार उसकी जिम्मेदार है। बड़े आदमी क्या साहूकार है। अगर वह ले जायेंगे तो लाखों ले जायेंगे और दिवाला पिटवा देंगे, अगर गरीब चपरासी ले जायेगा तो चार हजार ले जायेगा। लेकिन सरकार को सोचना चाहिये कि जितनी मदद गरीब कर्मचारियों की हो सकती है उतनी करनी चाहिये। बड़े अधिकारियों को पर्याप्त मात्रा में सारे साधन प्राप्त होते हैं, अगर उनको कम भी दे दिया जाये तो उसमें कोई आपत्तिजनक बात नहीं है। इसलिये मैं कहना चाहूंगा कि छोटे सरकारी कर्मचारियों के ऊपर जरूर ध्यान देना चाहिये।

मैं अभी अभी का हाल बतलाऊं। डिफेन्स कालोनी वगैरह में चार साल से पानी मिला ही नहीं है। उसमें क्या करवा दिया। हल चलवा दिया, खेत करवा दिया। गमला बंगला योजना शास्त्रीजी ने चलाई थी। बीच में जो चौक था वहां सारा खेत करवा दिया। पहले चोरों का डर था लेकिन अब दिन में जानवरों का डर हो गया है। दिन में गधे घुस जाते हैं क्योंकि वहां कोई चौकीदार नहीं है। इस तरह की गलत योजनायें चलाई जाती हैं। साउथ ऐवेन्यू में खूब फल फूल लगाये गये हैं, तरकारियां बहुत होती हैं लेकिन बन्दर खा जाते हैं, बकरियां खा जाती है। आखिर चौकीदारी कौन करे। योजना बनाते वक्त ऐसी कोई बात नहीं होती लेकिन होता क्या है कि योजना के पीछे हम आंख बन्द कर के पड़ जाते है जिससे देश को नुक्सान उठाना पड़ता है। लेकिन सरकार इसकी परवाह नहीं करती।

मैं आपसे कहना चाहूंगा कि आपने होटल बनाये हैं। श्री गुलशन ने अशोक होटल के बारे में कहा था। लेकिन मैं दो और होटलों के बारे में निवेदन करूंगा जो कि घाटे में चल रहे हैं। एक होटल है जिसको आप रंजीत होटल कहते हैं। वह होस्टल बकिंग लड़कियों के लिये बना था, लेकिन बाद में आपने उसे बदल दिया। बड़े अफसोस की बात है कि उसमें से एक लड़की ने अनशन कर रक्खा है। आपने

[श्री ओंकार लाल बेरवा]

साल भर के बिल [की योजना बनाई लेकिन किसी कर्मचारी को उसका नोटिस नहीं दिया कि साल भर का बिल इकट्ठा लिया जायेगा। आपने होस्टेल की लड़कियों के पिछले दो साल के एरियर्स लगा कर भेज दिये जब कि उन लड़कियों के पास खाने के लिये भी नहीं है। वह ऐसे मकान में रह रही हैं जिसको तोड़ने के आर्डर आपने आज से दो साल पहले दिये थे, लेकिन वह मकान तोड़े नहीं गये। वहां सुअर के गड्ढे से बन गये हैं ऐसे कमरे आपने बना रखे है। आपने पिग स्टाइल की सी हालत उनकी बना रखी है। इसलिये मैं कहना चाहता हूं कि जिस तरह से वह किराया दे सकें उस तरह से उनसे लिया जाना चाहिये। वह कोई दो चार लड़कियां नहीं है, कम से कम 800 लड़कियां होस्टेल में रहती हैं। उस होस्टेल की हालत यह है कि अगर वहां से एक ट्रक निकल जाये तो सारे कमरे हिल जाते हैं। आज वह कमरे सुअर की खड्डियों जैसे बन गये हैं फिर भी आप उनको उन लड़कियों को दिये हुए हैं। गवर्नमेंट के लिये यह बड़े शर्म की बात है कि वह लड़कियां ऐसे होस्टेल में रहें और आप उनको होटल के नाम से चलाते रहें।

आज आप ने होटल गरीब आदमियों के लिये बनाये हैं। मैं आप को बतलाऊं कि उन होटलों में से एक में 25 रु० रोज का कमरा है और दूसरे 35 रु० रोज का कमरा है। मैं पूछना चाहता हूं कि कौनसा गरीब आदमी ऐसा है जिसे महीने में हजार रु० मिलते हों और जो जाकर उनमें रहे। आपने गरीबों की आड़ लेकर उन होटलों को बना दिया। यह सारे के सारे जितने भी होटल बने हुए हैं वह विदेशियों के अड्डे और भ्रष्टाचार के अड्डे बने हुए हैं। उन में कोई भी गरीब आदमी जाकर नहीं ठहरता है। आप उनकी गिनती कर लें, रजिस्टर उठा कर देख लें कि कितने गरीब आदमी उसमें डेढ़ सौ या ढाई सौ रुपये पाने वाले ठहरते हैं।

आपने बाइस रैन बसेरे बनाये हैं। बड़े शर्म की बात है इस गवर्नमेंट के लिये कि जब इन रैन बसेरों में पांच हजार आदमी वास कर सकते हैं और दिल्ली में 30 या 40 लाख जनता है, तब यहां पर 33 आदमी सर्दी के कारण मर गये। मन्त्री महोदय को इस्तीफा देकर चला जाना चाहिये। इस दिल्ली में 33 आदमी रैन बसेरों में मर गये जिन की सरकार ने परवाह तक नहीं की। आप के ऊपर तो चुनाव का भूत सवार है। अगर प्लाट बांटे जायें तो चुनाव का भूत सवार रहता है, अगर कालोनियां दी जायें तो चुनाव का भूत सवार रहता है, अगर मकान दिये जायें तो चुनाव का भूत सवार रहता है, अगर दूकानें अलाट की जायें तो चुनाव का भूत सवार रहता है। मैं बतलाऊं कि कितनी ही मार्केट्स ऐसी हैं जिन को अभी तक मालिकाना अधिकार नहीं दिये गये हैं। आपने बहुत सी मार्केट्स बनाई हैं और साठ या पैंसठ बना रहे है, लेकिन मैं कुछ उदाहरण देना चाहता हूं, सरोजिनी मार्केट, शंकर मार्केट लाजपत राय मार्केट, कमला मार्केट, अंगूरी बाग, पर्दा मैदान, राम नगर, प्रेम नगर, सेवा नगर जिनके लिये शास्त्री जी ने आश्वासन दिया था कि अगर तुम इन प्लाटों को खाली कर दोगे तो हम तुम को उसके ऊपर जाकर बसा देंगे और तुम को मालिकाना अधिकार दे देंगे। लेकिन वह सारे का सारा जनसंघ का एरिया है इसलिये आपने साफ कह दिया कि तुम जाओ जनसंघ वालों के पास।

श्री मेहर चन्द खन्ना : मैं अर्ज करना चाहता हूं कि आनरेबल मेम्बर के यह रिमार्कस

बिल्कुल नाजायज हैं । मेरा इन मार्केट्स से कोई ताल्लुक नहीं है । यह रिहैबिलिटेशन मिनिस्ट्री की मार्केट्स हैं । जनसंघ का इलाका दिल्ली में मैं अच्छी तरह से जानता हूं ।

श्री ओंकार लाल बेरवा : आप अच्छी तरह से जानते हैं, इसलिये कि आपने वहां मार्केट तैयार कराये हैं । लेकिन आपने उन को मालिकाना अधिकार नहीं दिये इस की क्या वजह है । क्या वह इम्प्रूवमेंट ट्रस्ट में आ गई हैं, मास्टर प्लैन में आ गई हैं । किस ने कह दिया कि वह मास्टर प्लैन में आ गई हैं । नेहरू जी ने इंकार कर दिया था यह कह कर कि यह गवर्नमेंट कालोनी के पास हैं । लेकिन गवर्नमेंट कालोनी के पास क्या खन्ना मार्केट नहीं है । वहां आप ने मालिकाना अधिकार क्यों दे दिये है जबकि इन कालोनियों में नहीं दिये हैं ।

इसके बाद मैं कुछ इंजीनिअर्स के केसेज देना चाहता हूं । राज्य सभा में उन के लिये कहा गया था और आश्वासन दिया गया था कि हम देखेंगे । करीब साल भर हो गया है लेकिन उनको अभी तक नहीं देखा गया । इन इंजीनिअर्स का केस राज्य सभा में तीन दफे आ चुका है, आप कहें तो मैं आप को प्रश्न संख्या बतला दूं । आप कर्ज देने में देर करते है । आप के पास लाइफ इंश्योरेंस से दरख्वास्तें आती है कर्मचारियों की जो महीनों आप के यहां पड़ी रहती हैं लेकिन आप सर्टिफिकेट नहीं देते हैं । आखिर यह गवर्नमेंट के कर्मचारी हैं, वह अपने मकान की जमीन गिरवी रखते हैं तब मकान के लिये लाइफ इंश्योरेंस से पैसा लेते हैं । लेकिन आप का जो सर्टिफिकेट चाहिये वह आप नहीं देते हैं । यह कितने शर्म की बात है ।

कालोनीज के अन्दर आप की दूकानें खाली पड़ी हुई हैं । रामकृष्णपुरम में जो दूकानें खाली पड़ी हैं वह आखिर किस हिसाब से पड़ी हैं । वह इसी लिये पड़ी हैं कि उनका अलाटमेंट नहीं हुआ है । करीब ढाई या तीन हजार मकान खाली पड़े हुए हैं, लेकिन कह दिया कि बिजली और नल नहीं हैं । बिजली और नल का ठेका हमारा नहीं है । यह सरकार का ठेका है और आप सरकार से बातचीत करें । हमें तो बिजली और नल मिलना चाहिये । हम तो आप से ही कहेंगे ।

यह तो रही होटलों की बात । अगर आप जो एम० पीज कैन्टीन बनी हुई है उसका खाना खायें तो शायद आप को रात भर नींद नहीं आयेगी, लेकिन एम० पी० लोग जो हैं वह बेचारे सब कुछ बर्दाश्त करते हैं । वहां के होटल में मीट मार्केट भी है । उसके लिये 11/12 दरख्वास्तें दी जा चुकी हैं और कहा गया है कि जिस मीट का हम उपयोग करते हैं उसको एम० पी० देख सकते हैं । जो खाना वहां मिलता है उससे अच्छा खाना हम दे सकते हैं लेकिन इसलिये इस को नहीं माना जाता कि वह ठेका है । आप जिस ठेकेदारी प्रथा को खत्म करने चले हैं मैं उसके बारे में आपको आंकडे बतलाऊं । सन् 1961 में हुमायूं के मकबरे के पास ओवर ब्रिज बनाया गया है । उसकी जांच नहीं कराई गई है ।

श्री मेहर चन्द खन्ना : हुमायूं का मकबरा मैं ने नहीं बनाया है ।

श्री ओंकार लाल बेरवा : हुमायूं समझ लो । उस का 51 लाख रुपये में ठेका हुआ, उस को कुछ ही दिन बाद कैंसल किया और 81 लाख रु० में दे दिया । उस ठेके की जांच सरकार ने स्पेशल पुलिस को दी । लेकिन आप अभी तक उस की ओर से आंख बन्द किये हुए बैठे हैं । वह जो ठेकेदार है वह राज्य सभा का मेम्बर है और कांग्रेसी है, इसलिये आप उस की पूरी जांच नहीं करवाते । आप इस को नोट कर लीजिये ।

इसी तरह से पटना एअरोड्रोम था । उस में भी लाखों रुपयों का घोटाला हुआ । लेकिन जांच नहीं होती । स्पेशल पुलिस का मामला था लेकिन कोई जांच नहीं हुई ।

[श्री ओंकार लाल बरवा]

इस तरह से आप ठेकेदारी खत्म करना चाहते हैं ।

इसी तरह से हिन्दुस्तान हाउसिंग फैक्ट्री का मामला है उसें आप छोड़े हुए हैं । उस के ऊपर 47.75 लाख रुपया बाकी है । सिर्फ पांच लाख रुपया दिया गया है । आखिर 42 लाख रुपया का क्या हुआ । क्या यह भी वैसे ही दिखला दिया जायेगा जैसे कि वित्त मंत्रालय ने कह दिया कि इतने करोड़ रुपयों का टैक्स नहीं आया । आप आज भी ठेके चला रहे हैं । आप ने जो ठेके एम० पी० सी० सी० के ठेके दे रक्खे हैं वह 15 परसेन्ट के ऊपर तक दे रक्खे हैं ।एम० सी० सी० कोई कम्पनी होगी उस को दे रखा है । जितनी लागत उस की लग जाय उसके बाद में 15 परसेन्ट उसे और प्राफिट देंगे । एक तरफ तो कहते हैं कि ठेकेदारों को खत्म कर दो, दूसरी तरफ ठेकेदारों के साथ ऐसा ब्लैक मार्केटिंग करेंगे, पन्द्रह पन्द्रह परसेन्ट कमीशन उस से तय करेंगे । तो अगर इन कामों की जांच करवाना है तो मैं उस के लिए तैयार हूं और जांच करवा सकता हूं । यह जो कामों के अन्दर इस तरह का घोटाला है और जो स्टाफ के अन्दर इंजीनियरों के साथ ऐसा अत्याचार है वह बर्दाश्त नहीं हो सकता और सब से बड़ी मुश्किल तो एम० पीज० के लिए यह फ्लेटों की है कि आप ने एक कम्पाउंड वाल बना दी राष्ट्रपति भवन के चारों तरफ जो कि अधूरी पड़ी हुई है लेकिन एम० पीज० के फ्लैट्स में पुताई नहीं हो रही है । आप के मकानों की तो चार चार मर्तबा पुताई हो गई है, आप को किसी तरह की तकलीफ नहीं है लेकिन 'तकदकालीन स्थिति' कह कर एम० पीज० के फ्लैटों की पुताई रोकना यह बड़े शर्म की बात है । दिल्ली के अन्दर अगर गन्दी बस्तियों को हटाना है तो झुग्गी झोंपड़ियों को पहला स्थान दिया जाय और दूसरे जो सेंटर और राज्य के अन्दर केन्द्रीय कर्मचारी हैं उन की ओर ध्यान दिया जाय । कम से कम राजस्थान के अन्दर 5 हजार ऐसे कर्मचारी हैं जिन की ओर आप का ध्यान नहीं गया और वह धर्मशालाओं में जा जा कर रहते हैं । यह बड़े शर्म की बात है ।

श्री वे० शि० पाटिल : उपाध्यक्ष महोदय . .

श्री हुकम चन्द कछवाय (देवास) : पाटिल साहब के बोलने से पहले गणपूर्ति करवा दी जाय ।

उपाध्यक्ष महोदय : घंटी बज रही है । . . . . अब गणपूर्ति हो गई है । माननीय सदस्य अपना भाषण जारी रखें ।

श्री वे० शि० पाटिल : उपाध्यक्ष महोदय, इस मंत्रालय की जो नीति है उस नीति के बारे में मैं कुछ कहना चाहता हूं । वर्किंग के बारे में मैं ज्यादा नहीं कहूंगा । आवास के बारे में इस रिपोर्ट में कहा है : "अधिकांशतः निम्न आय वर्ग के व्यक्तियों की आवश्यकता की की पूर्ति के लिए निर्माण, आवास तथा नगर विकास मंत्रालय ने अनेक सामाजिक आवास योजनायें शुरू कर रखी हैं ।" और इस में 9 योजनायें दी हुई हैं । उस में कोई ऐसी योजना नहीं है जो भारतीय बहुसंख्यक जो जनता है, जो गरीब जनता है उस के लिए लागू होती है । इसमें जो डेफिनीशन उन्हों ने दी है निम्न आय वर्ग की उस में कहा गया है कि जिन लोगों की वार्षिक आय 6 हजार रुपये से कम है उन के लिए यह योजना लागू होती है । उपाध्यक्ष महोदय, मैं यह आप के मार्फत सदन से कहना चाहता हूं कि यह जो वार्षिक आय 6 हजार की रखी गई है इसमें कौन से लोग आते हैं । नेशनल कौंसिल आफ एप्लाइड एकोनामिक रिसर्च जो है उसने अपनी रिपोर्ट जो दी है उस में कहा है कि देहात की जो पापुलेशन है, देहात में जो लोग रहते हैं उन लोगों की वार्षिक आय 247 रुपये है । उसमें यह भी कहा है कि 35 करोड़ भारतीय

नागरिक ऐसे हैं जिन की रोजाना कमाई 68 पैसे है और उस में 10 करोड़ लोग ऐसे हैं जिन की रोजाना कमाई 48 पैसे है। 5 करोड़ लोग ऐसे हैं जिन की प्रतिदिन की इनकम 32 पैसे है और 1 करोड़ लोग ऐसे हैं जिन की इनकम 27 पैसे प्रति दिन है। मैं मंत्री महोदय से और इस मंत्रालय से पूछना चाहता हूं कि क्या यह लोग निम्नतम आय के व्यक्ति नहीं हैं? क्या इन की वार्षिक आय आप के डेफिनीशन में आती नहीं है? इन के लिए कौन सी योजना आप के मंत्रालय की तरफ से चलायी गयी है? तीसरी पंचवर्षीय योजना में जो 182 करोड़ रुपये की व्यवस्था की गई है उस में से कितनी रकम इन लोगों के लिए रखी गई है? मैं नम्रता से कहना चाहता हूं कि इस सदन ने एक समाजवादी समाज का संकल्प किया है और गरीबी दूर करने के लिए जो कुछ भी प्रोग्राम बनाना है वह प्रोग्राम बनाने के लिए कहा गया है। प्रत्येक व्यक्ति को एक समान अवसर तथा प्रगति के फल का एक उचित अंश प्राप्त होना चाहिए, यह एक डाइरेक्शन दिया गया था। इसके लिए राष्ट्रीय स्तर पर आवास सब के लिए प्राप्त हो सके उस की योजना इस मंत्रालय को करनी चाहिए थी। लेकिन पता नहीं पांचवीं, छठी या दसवीं कौन सी पंचवर्षीय योजना तक मंत्रालय इन लोगों के लिए मकान की योजना करेंगे, इस का कोई निर्णय अब तक नहीं ले रहे हैं। इस तरह से अगर चलेगा गरीब लोगों के लिए जिन की इनकम बहुत ही कम है तो वह काम कैसे हो सकता है? रिपोर्ट में यह कहा गया है कि ग्रामीण लोग बचत कर नहीं सकते। इस रिपोर्ट में कहा गया है कि गरीब बचत नहीं कर सकते। जब कोई आदमी कुछ भी बचत नहीं कर सकता, खाने पीने के लिये इन्तजाम नहीं कर सकता, तो वह कभी भी अपने लिए आवास की व्यवस्था नहीं कर सकता। इस तरह से अगर योजना इस मंत्रालय को चलेगी तो सर्वसाधारण गरीब लोगों के लिए वह जो योजनायें हैं या वह जो प्रगति है वह निरर्थक हो जायगी। ऐसे कदम उठाये जाने चाहिये कि समाज में सब से नीचे और सब से ऊपर की आय के बीच का अन्तर कम हो सके और यह कम करने के लिए जब तक ग्रामीण आवास के के लिए पंचवर्षीय योजनाओं में ज्यादा फंड नहीं रखेंगे तब तक इन लोगों के आवास का सवाल हल नहीं हो सकता है।

इस में दिया गया है कि मध्यम वर्ग के लिए भी आवास योजना है। मध्यम वर्ग की डेफिनीशन जो दी है वह 6 हजार से ऊपर और 15 हजार तक जिन की इनकम है, वह उस में आते हैं। मैं चाहूंगा कि उन लोगों के लिए ऋण देने की जो आवास की योजना है उस की बिलकुल जरूरत नहीं है। जब तक आप इन गरीब लोगों के आवास का प्रबन्ध नहीं कर सकते तब तक ऐसे लोग जिन की कि आमदनी 6000 रुपये से ऊपर है उन लोगों के लिए कोई भी ऐसी आवास योजना बनाने की जरूरत नहीं है। मैं जानता हूं कि हमारे यहां बड़े लोग चाहे वह शहर में रहने वाले हों या देहात में रहने वाले हों वह इस योजना का फायदा उठाते हैं। उन के लिए खुद का मकान मौजूद रहता है लेकिन चूंकि उन के बच्चे शहर में पढ़ते हैं इसलिए वे धनी मानी लोग शहर में इस आवास योजना का फायदा उठाते हैं। मेरा कहना है कि इस योजना के लिए जो फंड रक्खा गया है वह फंड निकाल कर जो ग्रामों के आवास की योजना है उस में उसे लगाना चाहिए।

चौथी पंचवर्षीय योजना के सम्बन्ध में मंत्री महोदय ने यहां कहा है। मैं उपाध्यक्ष महोदय, बहुत नम्रता के साथ कहना चाहता हूं कि यह जो प्लानिंग कमिशन का सर्वेक्षण है उस में यह कहा गया है कि ग्रामीण लोगों के बारे में क्या करना चाहिए। स्पष्ट शब्दों में उस ने लिखा था :—

"It was further recommended that the elementary needs of the people such as the supply of drinking water in rural areas and

[श्री दे० शि० पाटिल]

urgent social problems like slums and unsatisfactory living condition should receive special consideration in carrying out the development plans.

इस की बिलकुल उपेक्षा की गई है । उस में यह भी कहा गया था :—

"....The Ministers should take specific steps to improve their machinery for planning and raise the level of administrative efficiency and strengthen the implementation of development programmes in the different sectors."

ग्रामीण योजना के बारे में मुझे यह कहना है कि 5000 गांवों में जो योजना लागू करने की बात थी उस में जो प्रगति हुई है वह बहुत कम हुई है । इस स्कीम के बारे में इस सत्र के पहले जब मैं बोला था तो मैंने विनती की थी कि इस डिपार्टमेंट की जो मांग है वह क्या है ? फाइनेंस डिपार्टमेंट का जो उत्तर आया है प्लानिंग कमिशन के बारे में उस में उन्होंने कहा है कि इस डिपार्टमेंट ने ग्रामीण आवास योजना के बारे में जितना फंड मांगा था उतना दे दिया गया है । उन्होंने आगे के लिए जो फंड मांगा है उस के बारे में मुझे मालूम नहीं लेकिन उन की डिमांड इस तरफ आती नहीं है । उन का दृष्टिकोण बिलकुल अलग है । उन का दृष्टिकोण बड़े बड़े लोगों और सामन्तों के मकानों और उन के आवास की पूर्ति करने का रहता है, देहाती लोगों की आवास की समस्या हल करने की तरफ उन की दृष्टि नहीं रहती है ।

मैं एक बात कहना चाहता हूं । यह जो झुग्गी झोंपड़ी की समस्या है तो क्या देहात में झुग्गी झोंपडी नहीं रहती है ? देहात में भी यह झुग्गी झोंपड़ी स्कीम लागू करनी चाहिए ।

दूसरी बात मैं यह कहना चाहता हूं कि धोबियों के आवास की योजना है, औद्योगिक कर्मचारियों के आवास की योजना है, उद्यान कर्मचारियों के आवास की योजना है लेकिन दुःख का विषय है कि खेतिहर मजदूरों के लिए कोई भी आवास की योजना नहीं है । शैड्यूल्ड ट्राइब्स और शैड्यूल्ड कास्ट्स और देहातों में जो खेतिहर मजदूर हैं उन के लिए कोई योजना नहीं है । राज्य सरकारें इस बारे में उपेक्षा करती हैं और इस के लिए फंड्स बहुत कम दिये गये हैं । हाउसिंग मिनिस्टर्स की जो कान्फ्रेंस हुई थी उस में जो निश्चय किये गये उन का भी बुरा नतीजा इस ग्राम आवास योजना पर हुआ है । उस में यह कहा गया था कि जो फंड्स दिये गये हैं उस फंड का उपयोग नालियां बनाने में हुआ है । देहाती लोगों ने नालियां बनाने की स्कीम चलाई है । नतीजा यह हुआ कि ग्राम आवास योजना के बारे में जो फंड्स आते थे वह ग्राम आवास कार्य के ऊपर खर्च न हो कर बड़े बड़े जो देहात हैं उन देहातों में नालियों की स्कीम बना कर वहां पर उस पैसे को खर्च किया गया है । इसलिए इस के बारे में ब्रेक अप होना चाहिए था । ग्रामीण आवास के बारे में नालियों और ग्राम सुधार के ऊपर जितना जितना पैसा खर्च करना है उस के लिए ब्रेक अप नहीं दिया है ।

गांवों में मकान बनाने की योजना की प्रगति को तेज करने की आवश्यकता है : यह योजना जो 5000 चुने हुए गांव हैं उनमें से 2346 गांवों में लागू कर दी गई है । सिर्फ 57923 मकानों के निर्माण की मंजूरी दी गई है । आज तक जो मकान बने हैं वह 28362 मकान बने हैं । खेतिहार मजदूरों के लिए स्थान की व्यवस्था की गई है लेकिन गांवों में उसके वास्ते कोई इन्तजाम नहीं किया जाता है । राज्य सरकारें इस योजना को इम्लीमेंट नहीं करती हैं । देखने में यह आ रहा है कि जो भी कोई नेशनल पालिसी तय होती है स्टेट गवर्नमेंट्स उसे नहीं मानती है

और उसके अनुरूप अमल नहीं करती हैं चाहे वह फूड पालिसी हो, एजुकेशन की पालिसी हो और चाहे वह आवास की पालिसी हो। सेंटर जो इस बारे में पालिसी बनाता है और जब वह राज्य सरकारों के पास अमल के लिए भेजी जाती है तो वह उस पर अमल नहीं करती हैं। इसलिए मेरा निवेदन यह है कि यह जो गरीब लोगों के खेतिहर मजदूरों को आवास का प्रबन्ध करने का जो सवाल है उसके लिए सेंटर को स्टेट गवर्नमेंट्स की तरफ न देखते हुए इस काम को अपने पास रखना चाहिए और गांव पंचायतों के स्तर पर इस काम को उसे स्वयं कराना चाहिए। धन्यवाद।

श्री यशपाल सिंह (कैराना): उपाध्यक्ष महोदय, जो कुछ काम इस मन्त्रालय ने किया है वह वाकई अनपैरेलड है हिस्ट्री में। माननीय खन्ना जी ने खुद बीमार होते हुए भी करोड़ों इन्सानों को जिस तरह से बसाया है वह एक बेमिसाल चीज है। मुझे उम्मीद है कि माननीय खन्ना जी के हाथों गरीब आदमियों को जरूर फ़ायदा पहुंचेगा। जिस तरीके से नेताजी श्री सुभाषचन्द्र बोस ने एक लफ्ज भी मिलैटरी का नहीं पढ़ा था और एक आई०सी० एस० अफसर होते हुए भी उन्होंने दुनिया और देश के सामने आई० एन० ए० की एक शानदार फौज बना कर खड़ी कर दी उसी तरह मुझे पूरी उम्मीद है कि खन्ना जी शरणार्थियों को बसाने की समस्या हल कर लेंगे। लेकिन इस वक्त जो सबसे बड़ी जरूरत है वह यह है कि सरकार कुछ मौलिक परिवर्तन करे, कुछ चेंजेज ऐसे लाये जायं जिससे कि देहातों की गरीब जनता तक, हरिजनों तक और लैंडलैस लेबरर्स तक यह रुपया पहुंच सके। आज हालत यह है कि आवास के ऊपर जितना रुपया खर्च हो रहा है, निर्माण के ऊपर जितना रुपया खर्च हो रहा है उसका 12 फ़ीसदी रुपया भी देहात के अन्दर नहीं पहुंच रहा है। देहातों का रुपया शहरों में लग रहा है। जब तक यह कानून नहीं बन जायगा कि शहरों में नये मकान न बनाये जायें, शहरों में नये मकान बनाने बन्द किये जाय, नये मकान जितने बनने हैं वे सब देहात में बनें तब तक यह मसला हल नहीं हो सकता है। यह एक बुनियादी चीज है कि शहरों में यदि मकान बनाते चले जायेंगे तो देहात उजड़ते चले जायेंगे। हिन्दुस्तान की 80 फीसदी जनता देहातों में बसती है वह 80 फीसदी देहाती जनता दुखी रहेगी और 20 फीसदी शहरी आबादी के ऊपर वह सब रुपया लगता चला जायगा। इसलिए जब तक यह कदम नहीं उठाया जायगा कि शहरों में नये मकान न बनें तब तक यह मसला हल नहीं हो सकता है।

यहां कहते हैं कि दिल्ली में एक चारपाई के ऊपर दो सोते हैं, एक चारपाई के ऊपर दो, दो और तीन, तीन आदमी सोते हैं लेकिन गांवों में हालत इससे भी बदतर है और वहां इन्सानों को बैलों के साथ और भैंसों के साथ सोना पड़ता है। आज गांवों की जो खराब हालत है और गरीब जनता की जो मुसीबतें और कठिनाइयां हैं वह तब तक दूर नहीं होंगी और उनकी हालत तब तक बेहतर नहीं होगी जब तक कि आप अपने सोचने का जो तरीका है जो मौजूदा दृष्टिकोण है उसको आप नहीं बदलेंगे। जब तक आपका ध्यान सक्रिय रूप से देहातों की तरफ़ नहीं जायेगा तब तक यह मसला हल नहीं हो सकता है।

मैं एक किसान हूं। तीन बैलों का मैं एक छोटा सा किसान हूं। अगर मेरे पास हाली के लिए जगह न हो तो मैं सच कहता हूं कि मैं खुद मकान में नहीं रहूंगा और आसमान के नीचे रहना पसन्द करूंगा। अगर मेरे हाली के पास बिस्तर न रहे, रजाई न रहे तो मैं कम्बल नहीं ओढ़ूंगा और रजाई ओढ़ना मैं पाप समझूंगा। मैं जमीन पर नंगा सो रहूंगा।

70,000 कर्मचारी ऐसे हैं जिनके रहने के लिए कोई जगह नहीं है। यह इतनी बड़ी गवर्नमेंट है लेकिन वह अपने कर्मचारियों का इन्तजाम नहीं कर पा रही है। मैं कहता हूं कि क्या आप का झगड़ा चीन से है कोई आप को पाकिस्तान से निबटना है? आप

[श्री यशपाल सिंह]

को थोड़े से लोगों को बसाना है । जब आप ने इतने बड़े बड़े काम कर लिये हैं तो उन कर्मचारियों के लिए भी आप आवास का इन्तजाम अवश्य कर सकते हैं । दूसरे जो झुग्गी झोंपड़ी का मसला है मैं साफ़ कहना चाहता हूं यह झुग्गी झोंपड़ी का मसला इतना नहीं है जितना कि उसे बनाया जा रहा है । दे आर मेकिंग ए माउन्टेन आफ़ दी मोल हिल । मैं देहरादून गया हुआ था, वहां से मुझे बुलाया गया, तार गया कि झुग्गी झोंपड़ी की मीटिंग है, चले आओ ।

14 hrs.

श्री त्यागी (देहरादून): आप देहरादून क्यों गये थे ?

श्री यशपाल सिंह : इस लिये कि मैं देहरादून से इलैक्शन लड़ूंगा, वह मेरा अपना क्षेत्र है । लेकिन एक बात है कि हमारे माननीय त्यागी जी अगर उस पार्टी को, जिसने ताशकन्द में जाकर हिन्दुस्तान की नाक कटवाई है, छोड़ दें, तो बगैर मुकाबले के हम उनको आने देंगे ।

श्री त्यागी : बगैर मुकाबले आने में मजा नहीं है ।

श्री यशपाल सिंह : मैं देहरादून से मीटिंग एटेन्ड करने के लिये आया । आपको, उपाध्यक्ष महोदय, ताज्जुब होगा कि एक भी झुग्गी-झोंपड़ी वाला वहां पर नहीं था, महलों में रहने वाले मीटिंग कर रहे थे, लेकिन जब उस मीटिंग में 11 आदमी भी नहीं आये और उसका इन्तजाम नहीं हो सका, तब उन्होंने कह दिया कि फिर कभी करेंगे ।

मैं खन्ना जी से कहना चाहता हूं कि जनसंघ नारा लगाये या न लगाये लेकिन उनका फर्ज है कि इस प्राबलम को हल करें । जनसंघ तीन चीजें चाहता है और उसकी तीनों बातें खन्ना साहब पूरी कर सकते हैं । एक तो यह कि कोई हिन्दू हो, तो आप हिन्दू हैं, दूसरे यह कि ये उजड़े लोग बसाये जायं, यह भी आपके लिये मुश्किल नहीं है क्योंकि जब एक करोड़ आदमी आपने बसा दिये, तो 50–60 हजार का बसाना आपके लिये मुश्किल नहीं है । तीसरी बात जनसंघ यह चाहता है कि किसी भी मामले में किसी भी गरीब आदमी के साथ बे-इन्साफ़ी न हो, तो इन्साफ़ आपके हाथ में सुरक्षित है ।

श्री रामेश्वर टांटिया (सीकर) : आप जनसंघ में कब से आ गये ?

श्री यशपाल सिंह : हम हर एक पार्टी के अच्छे उसूलों को मानते हैं यह अपोजीशन का लफ्ज तो यूरोप का दिया हुआ है, वेस्ट का दिया हुआ है, हम अपोजीशन के लोग नहीं हैं, हम लोग तो मुल्क के हितैषी हैं, हमारे यहां कहा गया है —

स किं सखा साधुनशास्तियोऽधिपम्
हिताऽन्न यः संशृणुते सकिं प्रभु : ।

हमारा फ़र्ज है कि जो गलत रास्ते पर जा रहा हो, उसे सही रास्ता बतलावें । अपोजीशन लफ्ज हमारे यहां का नहीं है, यह तो इंगलैंड का दिया हुआ है, यह मग़रबी कल्चर का दिया हुआ है, हमारा अपना लफ्ज नहीं है । हमारा काम है उनको सही रास्ता दिखलाना ।

मैं एक और बात आपको बतलाता हूं कि किसी भी देश के एम० पीज० आज कहीं भी ऐसी झोपड़ियों और कबूतरखानों में नहीं रहते, जैसे कि आज हम लोगों को दिये गये हैं, इन में 20 मेहमान भी नहीं ठहर सकते । जब लाखों वोट लेकर हम यहां आते हैं, लाखों आदमी यहां, आ कर देखना चाहते हैं कि हम किस तरह से यहां रहते हैं । मेरी कांस्टीचूएन्सी दिल्ली से सिर्फ 40 मील दूर है, मेरे पास सौ-सवासौ मेहमान रोज आते हैं । वहीं पर हुक्का पीनेवाला ठहरता है, वहीं पर

गुरु ग्रंथसाहब को माननेवाला ठहरता है। वहां पर शराब पीनेवाला ठहरता है...

श्री त्यागी : आपके यहां शराब पीने वाले भी आ कर ठहरते हैं।

श्री यशपाल सिंह : जी हां। मैं तो रोक नहीं सकता। यह सरकार का काम है कि रोके। जैसे मोरारजी देसाई ने प्रोहीबिशन किया था, आप भी कर के दिखलाइये। यह आपका काम है।

आज किसी भी देश के अन्दर, उपाध्यक्ष महोदय, यह सिस्टम है कि सारे मुल्क का पानी का इन्तजाम मर्द करते हैं और दूध का इन्तजाम औरतें करती हैं। सारी दुनिया में पानी का इन्तजाम मर्द के हाथ में दिया जाता है और दूध का इन्तजाम महिलाओं के हाथ में, लेकिन इस सरकार का सिस्टम ही दूसरा है। पानी का काम दे रखा है—सुशीला नैयर जी को और दूध का काम दे रखा है सुब्रह्मण्यम जी को। इसी लिये, उपाध्यक्ष महोदय, एम० पीज़ के फ्लैट में पानी 12–12 घण्टे बन्द रहता है, 16–16 घण्टे पानी बन्द रहता है, 20–20 घण्टे पानी बन्द रहता है। हमने अपने कांस्टीट्यूशन में वादा किया था कि हम अपनी जनता को न्यूट्रीशस फूड देंगे, हमने वादा किया था कि हम भारत के 45 करोड़ इन्सानों को पौष्टिक भोजन देंगे, लेकिन पौष्टिक भोजन तो दूर रहा, सरकार पानी भी नहीं दे सकती। 20–20 घण्टे पानी बन्द रहता है, इस से आप अन्दाजा लगा सकते हैं न्यूट्रीशस फूड तो वह हरगिज नहीं दे सकती। अगर आप रहने की ठीक व्यवस्था नहीं कर सकते, तो कह दीजिये कि तुम्हारे रहने की हमारे ऊपर कोई जिम्मेदारी नहीं है, तुम भाषण दो और अपने गांव चले जाओ, वर्ना इनके लिए पानी का इन्तजाम, इनके लिए रहने का इन्तजाम, इनके लिए ठहरने का इन्तजाम, इनके मेहमानों के लिए एकामोडेशन का इन्तजाम सरकार को करना पड़ेगा। जब जनता लाखों रुपये खर्चा कर के हमको यहां पर भेजती है, आप कहेंगे कि एक हजार रुपये महावार की कोठी चाहिए, तो जनता उस रुपये को देगी, जब उसने भेजा है तो वही उसका इन्तजाम करेगी। एम० पीज़ को कबूतरखानों में बन्द कर देना, कानून के साथ बे-इन्साफ़ी है, कांस्टीचूशन के साथ बेइन्साफ़ी है, आपको उनके लिए ठीक व्यवस्था करनी होगी।

मैं माननीय खन्ना जी को फिर मुबारकबाद देता हूं और फिर निवेदन करता हूं कि वह ऐसा प्रयत्न करें कि यह रुपया हरिजनों के पास पहुंचे, लैण्डलैस लेबरर्स के पास पहुंचे, गरीबों के हित में वह खर्च हो, उनको सुख मिले। यही महात्मा गांधी चाहते थे और यही हम चाहते हैं।

Shri M. L. Jadhav (Malegaon): Mr. Deputy-Speaker, Sir, I rise to support the Demands for Grants of the Ministry that is before us. While supporting the demands, I would like to make some observations regarding the housing problem. In the first place, I would like to suggest one thing. Is it our policy that the cities should grow, Delhi is growing day by day and the population of Delhi is rapidly growing. Although the Master Plan is for 50 crores, still we find that the growth of population is so rapid that it is very necessary that we must see that some of the offices should shift from Delhi to some other places like Gwalior, some other towns, where we should accommodate some of the offices. It is not necessary that the officers should be sitting at Delhi. Everybody says that he wants to be at Delhi and therefore the offices should not shift outside Delhi. These offices being in Delhi create so many problems, in respect of the officers, their families, their dependants and their requirements. If some of the offices are shifted out of Delhi, I think we can help to remove some of the congestion that is there.

[Shri M. L. Jadhav]

Another point is, that of the cantonment. I do not know if this Ministry is concerned with it or not. Supposing the cantonment is shifted to some distance, then some 10,000 families from Delhi can be shifted out of Delhi so that the congestion in Delhi can be removed. We find that because of the increase in population there are slums and because of the increasing population the hygienic conditions are becoming and have become so poor that it is likely that with all the precautions some disease or the other might spread in such an important place like the capital of India, and therefore, I feel that we should try to remove from Delhi some of the offices, and even from cities like Bombay and Calcutta, some of the important offices should be shifted to places outside those cities, so that the population that tries to come to the cities may be reduced. The pressure of the growing population on the cities can be reduced that way.

With regard to the statues in Delhi, we have removed a number of them, especially a number of statues of foreigners. But even now we find some of the statues of foreigners in some of the localities, I think it is high time, now when we have removed a major part of the several statues, then we need not keep the rest also. Why keep the others? We should remove the remaining statues and keep them in some museum or some other place and try to take a decision with regard to the replacement of those statues by the statues of our national leaders. Regarding the replacement, I think there has been delay, and we should try to expedite the erection of these statues at all important places.

Then, we are all aware that there is shortage of housing in Delhi. The Hindustan Housing Factory is being run on a commercial basis. I think that factory is doing good work. These prefabricated houses are cheap. They can be erected quickly and be a source to remove the shortage of houses in Delhi and other important places. Can we not have some more branches of this factory? Can we not develop this Hindustan Housing Factory and its work, so that we can have more houses erected quickly and cheaply in other places? Can we not advise the State Governments also to have similar factories in their States? Our population is increasing rapidly and whatever we do, the shortage of housing will be there. I think the prefabricated method is a quick method and it should be adopted not only by the Centre, but also by the States as well.

Coming to the printing and stationery section, at some places it is an empire by itself. A number of bundles and forms and other materials are lying unattended to at a number of places. I do not know what is the wastage, what amount of material is being stolen away and what care is taken in that regard. There is room for improvement here and we should see that the printing section is taken proper care of.

Regarding hotels, we are running two or three hotels on a commercial basis and they are making good profits. I learn that we are going to invite Hilton and Company for this hotel business in India. When we are in a position to run three big hotels in Delhi on a profitable basis, where is the need to invite Hilton and Company or somebody else to run tourist hotels in Delhi and other places? Why should we not run this business as a State enterprise at the various tourist centres, because Indian dishes, both vegetarian and non-vegetarian, are well-known; they are delicious and palatable. So, why not run the tourist hotels by the State itself instead of inviting somebody else and unnecessarily waste our valuable foreign exchange?

Shri Mehr Chand Khanna: May I inform him that the invitation for collaboration from foreigners is not the concern of my ministry, but of the

Ministry of Transport? I do not deal with this aspect of the matter.

Shri M. L. Jadhav: All right; I feel it should be done by the State itself.

One day my friends and myself had occasion to visit Mt. Abu. One bungalow was pointed out to us as the Central Tourist Bungalow. When we entered it, to our surprise we found that everything was in disorder and the bungalow itself was in a dilapidated condition. Furniture and other things were in disorder, but anyhow it was night time and we had to stay there. If we want to maintain a bungalow at a place like Mt. Abu, we should maintain it in good condition. Otherwise, why not hand it over to the State Government. In places like Mt. Abu, which are a good places from the climatic and other points of view, instead of having such types of bungalows, it is very necessary that we should hand over these bungalows to the State Government concerned, whether it is Rajasthan Government or some other government—which can maintain it on a better footing.

With these words, I support the demands of this ministry.

श्री काशी राम गुप्त (अलवर) : आजादी के बाद लोगों को यह सपना था कि उनको खासतौर से गरीबों को आवास मिलेगा और उसकी व्यवस्था सरकार की ओर से की जाएगी । किन्तु देखने में यह आता है कि जो मूलभूत उसूल समाजवाद का है वह इस मामले में बिल्कुल खोया हुआ है । इसी गलत नीति के कारण कोई भी काम सही नहीं हो पा रहा है । चाहिये तो यह था कि सब से पहले आवास के लिए जो जमीनें हैं उन पर सरकार का कब्जा होता और एक निश्चित नीति के अनुसार उन जमीनों का वितरण होता । लेकिन हम देखते हैं कि उन जमीनों और उन जमीनों पर बने हुए मकानों का व्यापार व्यक्तिगत रूप से जारी है और उसको और भी ज्यादा तेजी से जारी किया जा रहा है । इसका नतीजा है कि आज किसी को भी साधारण कीमत पर जमीन उपलब्ध नहीं हो सकती है शहरों में । यह बीमारी अब गांवों तक फैल गई है । इस वास्ते सब से पहले आवश्यक यह है कि सरकार अपनी नीति में परिवर्तन लाये और यह जो बाजार बना हुआ है मकानों और जमीनों की खरीद का और बिक्री का और जिस के बड़े बड़े साइनबोर्ड दिल्ली में लगे दिखाई देते हैं, उसको समाप्त किया जाए ।

दूसरी बात यह है कि इस सरकार की जो नीति है वह न तो ऐसी है कि गरीब का फायदा करे और न ऐसी है कि जिससे मध्यम दर्जे का फायदा हो । नतीजा यह हो रहा है कि इस दिल्ली शहर में सरकारी नौकर और गरीब आदमी, सब परेशान हैं और जिस तरह से रुपया इनको मिल रहा है उसको देखते हुए तो यह कहा जा सकता है कि एक पीढ़ी तक भी उनको मकान सरकार नहीं दे सकेगी ।

गांवों में रुपया देने का जो तरीका है और जिस का कई महानुभावों ने जिक्र किया है वह सही नहीं है । मैं नम्र निवेदन करना चाहता हूं कि जिस तरह से रकम आप गांवों में दे रहे हैं उससे सिवाय भ्रष्टाचार बढ़ने के या उस रुपयेके राजनीतिक उपयोग होने के और कुछ नहीं होता है । अगर आप उस रुपये को देना चाहते हैं तो एक ही तरीका है, थोड़ा सा रुपया अगर देना है तो उसको देने का एक ही तरीका है और वह यह है कि आप प्राथमिकता निश्चित करें और गांवों में प्राथमिकता मिलनी चाहिए गांव के हरिजन को, मेहतर को, धानक को, उनको जो सब से ज्यादा गिरे हुए माने जाते हैं——

श्री बाल्मीकी : बाल्मीकी को ।

श्री काशी राम गुप्त : बाल्मीकी शब्द का मैं जानबूझ कर प्रयोग नहीं करता

[श्री काशी राम गुप्त]

हूं क्योंकि यह आप पर लागू होता है। मैं तो साधारण गांव में जो शब्द बोला जाता है उसका प्रयोग करता हूं। बाल्मीकी जी तो संस्कृत के ज्ञाता हैं। इसलिये उनका वह शब्द मेरे ऊपर असर नहीं करता है।

आप देखें कि आप कितना रुपया देते हैं और क्या वह कम है या ज्यादा है। तीन हजार रुपये आप देंगे। किस को अब यह तीन हजार रुपये आप देंगे। कौन से वर्ग को देंगे? किस गांव को आप चुनेंगे? आप चुन नहीं सकते हैं। उस में सिवाय राजनीति के और कुछ नहीं आता है। मैं अपने क्षेत्र की एक घटना आपको बताता हूं। वहां एक वर्ग के लोगों को कई हजार रुपया दिया गया। वहां के प्रधान उनसे नाराज हो गये। उन से उन्होंने इलजाम लगा कर रुपया वसूल कर लिया। यह स्थिति वहां चलती है। इस तरह की राजनीति वहां चलती है। थोड़ा थोड़ा रुपया देना मैं समझता हूं रुपया बेकार करना है, रुपये का दुरुपयोग करना है। व्यवस्थित ढंग से आपको रुपया देना चाहिए।

इसी प्रकार से शहरों में जो गरीब लोग हैं उनके लिए मकान बनाने के काम को प्राथमिकता देना सरकार की जिम्मेदारी है, फिर चाहे वे सरकारी कर्मचारी हों या गैर-सरकारी कर्मचारी। यहां क्या हो रहा है? यहां पर कभी होटल बन जाते हैं, कभी मार्किट बन जाती है। उस रुपये का इस्तेमाल इस तरह से किया जाता है जिससे कि गरीब को कभी मकान मिलता नहीं है।

इस के अतिरिक्त मैं निवेदन करूं कि खन्ना जी ने वायदा किया था कि दिल्ली शहर में झुग्गी झोंपड़ियों वालों को इतने बरस में बसा दिया जाएगा लेकिन आज तक ऐसा नहीं हो पाया है। आज उपमंत्री महोदय जी ने कहा कि उनके पास रुपया नहीं है और जो रुपया है वह और भी कम हो जाएगा चौथी योजना में। यह कम क्यों हो जाएगा। जब मंत्री महोदय सरकार के अंग हैं तो उनको जानना चाहिए कि इसका क्या कारण है और यह वाजिब है या नहीं। और अगर रुपया कम होगा तो उसे केवल गरीबों के लिए ही रिजर्व क्यों न रखा जाए।

आज राजस्थान में यह रुपया इस तरह बांटा जा रहा है कि अलवर के लिए इतना और भरतपुर के लिए इतना रुपया है। किसी को हजार रुपया देते हैं तो किसी को पांच सौ देते हैं। आज कल हजार या पांच सौ में मकान नहीं बन सकता, दो हजार में भी नहीं बन सकता। तो इस का मतलब यह है कि उनको जो रुपया दिया जा रहा है यह मकान बनाने के लिए नहीं देते, कुछ और काम के लिए भले ही देते हों। तो इस प्रकार की योजनाओं को समाप्त करनी चाहिए यह मेरा सुझाव है।

इस के बाद मैं यह बताना चाहता हूं कि आज जमीन की लागत और मकान की लागत में कोई अनुपात नहीं है, और नतीजा यह है कि किसी ने मकान के लिए जमीन ले ली तो वह उस पर मकान नहीं बना पाता और अगर उसको कुछ समय बाद मुनाफ़ा मालूम होता है तो वह जमीन को बेच देता है। इस का कारण यह है कि मकान बनाने की लागत बढ़ती जा रही है और उस लागत के अनुपात में उसको रुपया नहीं मिलता। अगर सरकार किसी से मकान किराये पर लेती है तो उसको पुराने रेट के अनुसार 6 पर सैंट के हिसाब से किराये का रुपया देती है जब कि बैंक रेट 7 और 8 परसेंट हो गया है। उसका नतीजा

यह हो रहा है कि न गैर-सरकारी तौर से मकान बन रहे हैं जिनको सरकार उपलब्ध कर सके, और न इस विभाग के पास स्वयं रुपया है। तो इस नीति में परिवर्तन करना होगा।

अब में आप के विभाग की तरफ आता हूं। यह जो एस्टेट्स का डाइरेक्टोरेट है यह इस प्रकार का हाथी है कि जिसके आर लगाओ तो भी वह मन माने तरीके से चलता है। इसके अन्दर जो अफसर हैं उनके दिल नहीं हैं, दिमाग हो सकता है। उनके हृदय नहीं हैं, उनके मानव आत्मा नहीं मालूम होती। इसको हजारों मिसालें मौजूद हैं। एक मिसाल तो लोक-सभा कार्यालय की है। उस शख्स से उन्होंने धीगाधीगी करके रुपया वसूल किया। उसकी कोई भी अर्जी जाती है तो वह खत्ते में पड़ जाती है, और ताज्जुब की बात तो यह है कि अपील किए भी उसे बीस महीने हो गये। बीस महीने तक उसकी अपील की सुनायी नहीं हो रही है, और रुपया बराबर काटा जाता है। अब वह सत्याग्रह करने पर तुल जाय तो सरकार कहती है कि यह सत्याग्रह करते हैं। लेकिन जो नीति आप बरत रहे हैं उसका यही परिणाम होगा। इस शहर में कभी लड़कियों का सत्याग्रह होता है और कभी किसी और का होता है। आगे किसी और का होगा। ऐसा होता है तो आप कहते हैं कि इन को लोक-सभा के सदस्य सिखाते हैं। हम नहीं सिखाते, आपकी नीति ही उनको यह सिखाती है। अगर आप इन हालात को समाप्त करना चाहते हैं तो आपको अपने डाइरेक्टोरेट में सुधार करना होगा। मेरा निवेदन है कि आप मानवता के खयाल से इसमें सुधार कीजिए और लोगों को बचाइए।

अब मैं आपका ध्यान उन 28 इंजिनियरों की ओर दिलाना चाहता हूं जिनके बारे में यहां पर प्रश्न भी उठाए गये थे। उनका क्या हुआ? वे आफिशिएट कर रहे थे एग्जीक्यूटिव इंजिनियरों के पद पर। उनको आपने एक दम असिस्टेंट इंजीनियर बना दिया। उन में से तीन तो रिटायर हो गए और जो 25 बाकी हैं उन में से दस ऐसे हैं जिनकी सरविस दस दस बारह बारह बरस की हो गयी और उन से 6 या आठ ऐसे हैं जिनकी सरविस छः छः बरस से अधिक की हो गयी। गृह मंत्रालय का निर्देश है कि दिल्ली के अन्दर जिसकी सरविस दो साल से अधिक है उसको परमानेंट करने की कोशिश की जाए, और आपने ऐसा न करके उनको वापस कर दिया और उनकी जगह पर दूसरे लोगों को बिठा दिया है। तो ऐसी धींगा धींगी नहीं होनी चाहिए। वे लोग हाई कोर्ट गये तो उन्होंने कहा कि यह तो मंत्रालय का काम है, हमारा काम नहीं है। तो मैं निवेदन करूंगा मंत्री महोदय से कि आप मनुष्य के हृदय से विचार करें। कल हाउस में रेड्डी साहब ने मिसाल दी थी कि छः हजार पाने वाले तक गड़बड़ कर रहे हैं। ये लोग तो आठ आठ सौ, पांच पांच सौ या सात सात सौ पाते हैं। अगर आप चाहते हैं कि ये लोग गड़बड़ी न करें तो इन के साथ न्याय का व्यवहार कीजिए।

श्री यशपाल सिंह : अपील को बीस महीने हो गए।

श्री काशीराम गुप्त : दूसरे मैं आपको बतलाना चाहता हूं कि आपका जो स्टेशनरी का कलकत्ता में दफ्तर है उसकी शाखा मद्रास में और दिल्ली में है। मुझे आज ही उनकी यूनियन के प्रेसीडेंट श्री एन० सी० चटर्जी ने कहा है कि वह दफ्तर बन्द होने जा रहा है। उसमें 1341 आदमी काम करते हैं। उनको कठिनाई पैदा हो जाएगी। ऐसा विकेन्द्रीकरण के नाम पर किया जा रहा है। यह विकेन्द्रीकरण कैसे हो रहा है, न कोई इसके लिए कमेटी बैठी जो कि इस मामले की जांच करती। वैसे ही विकेन्द्रीकरण किया जा रहा है। ऐसा करने से अव्यवस्था होगी। उन कर्मचारियों को रिट्रेंच किया

[श्री काशी राम गुप्त]

जाएगा और उनको सरप्लस बता कर और दूसरी जगहों पर लगाया जाएगा । मेरा सुझाव है कि आपको विकेन्द्रीकरण करना है तो उसके लिए एक समिति बनावें और उसकी जांच के बाद निर्णय लें । अपने आप आप निर्णय लेंगे तो निश्चय ही इसमें बड़ी भारी गड़बड़ी होगी ।

कुछ और बातें है । नेपाल का इलाका हमारे साथ लगा हुआ है । वहां पर जो इंजीनियर काम करते हैं उनका हैडक्वार्टर रांची में रखा गया है । उन्होंने मांग की थी उनके हैडक्वार्टर को नजदीक लाया जाए, लेकिन उसकी ओर मंत्री महोदय ने ध्यान नहीं दिया । मैं चाहूंगा कि मंत्री महोदय उस पर भी ध्यान दें ।

जैसा कि अभी श्री यशपाल सिंह जी ने कहा कि वे दड़बों में रह रहे हैं, यह तो मैं नहीं कहूंगा लेकिन अगर यशपाल सिंह जी के पास सौ आदमी आते हैं तो दूसरों के पास भी कुछ आदमी आते है । तो हमारे जो मेहमान आते है उनके ठहरने की कोई व्यवस्था होनी चाहिए । मैं यह नहीं कहता कि ऐसी व्यवस्था हो कि वे हमारे फ्लैटों में ही ठहर सकें, लेकिन साउथ एवेन्यू के नजदीक कोई इस प्रकार की व्यवस्था होनी चाहिए ।

दूसरी बात यह है कि आपने आश्वासन दिया था कि मेम्बरों के नौकरों के लिए क्वार्टर होंगे और मोटर गैराज होंगे । लेकिन अभी तक यह सुविधा नहीं दी गयी है । मेम्बरों के नौकर तो बढ़ गए हैं पर उनके लिए क्वार्टर नहीं बढ़े हैं और उसका नतीजा यह हो रहा है कि बिना क्वार्टर के नौकर लोग नहीं ठहरते । इस कारण बड़ी परेशानी होती है । इसकी आपको जल्दी व्यवस्था करनी चाहिए । यह अच्छा नहीं मालूम होता कि इन बातों के बारे में यहां सदस्यों को कहना पड़े । यह बात तो आपको खुद सोचनी चाहिए कि जब लोगों की तादाद बढ़ रही है और नौकर बढ़ रहे हैं तो उनके लिए क्वार्टर चाहिए । आज चौथाई लोगों को नौकरों के क्वार्टर नहीं मिलते और न मोटर गैराज मिलते हैं । इस कमी को दूर करना चाहिए । अन्त में मैं खन्ना जी से कहना चाहता हूं कि उनको सरकार के साथ मजबूती से संघर्ष करना चाहिए कि उनको पूरा रुपया मिले । लेकिन अभी मंत्री महोदय ने बताया कि रुपया घटता जा रहा है । अगर संकट काल के कारण रुपया कम मिलता है तो मेरा निवेदन है कि वह रुपया केवल गरीबों के लिए रखें और दूसरा सारा काम बन्द कर दें, एयर कंडीशनिंग बन्द कर दें और दूसरे इस तरह के काम बन्द कर दें । और अगर आप व्यापारिक दृष्टि से काम करना चाहते हैं तो वही काम करें जिनसे आपको जल्दी से जल्दी मुनाफा हो सके ।

अगर दिल्ली में आपको सफलता प्राप्त करनी है तो सारे काम को अपने हाथ में लीजिए । जो आपने द्रोपदी की तरह अभी पांच-पांच पति बना रखे हैं इनको खत्म कीजिए । आप ही जमीन का काम कीजिए, आप ही मकान का काम कीजिए, आप ही पानी का काम कीजिए और आप ही दूध का काम अपने हाथ में लीजिए जैसा कि यशपाल सिंह जी ने कहा, तभी काम हो सकेगा । अभी यह हो रहा है कि जमीन का प्रबन्ध कोई करता है, मकान कोई बनाता है, रुपये का प्रबन्ध दूसरा विभाग करता है । तो जो यह काम छः छः मंत्रालयों में बंटा हुआ है उसको एक मंत्रालय के अधीन किया जाए तभी दिल्ली शहर में आपको सफलता मिल सकेगी और लोगों को फायदा हो सकेगा । इससे यह भी लाभ होगा कि जो आप अभी यह कह कर होशियारी से निकल जाते हैं कि यह मेरा काम नहीं है, उसका काम है, यह नहीं हो सकेगा और एक मंत्रालय की जवाबदारी रहेगी ।

श्री वाल्मीकी : उपाध्यक्ष महोदय, मैं निर्माण, आवास तथा नगर विकास मंत्रालय

की मांगों का तो समर्थन करता हूं । वैसे इस मंत्रालय की नीति ऐसी नीति है कि जिसमें जन साधारण का विश्वास है आशा के साथ, किन्तु तीन पंचवर्षीय योजनाओं के चलने के साथ साथ और जब हम तीसरी पंचवर्षीय योजना के अन्तिम चरणों पर खड़े हैं, तो यदि हम इस मंत्रालय का काम का मूल्यांकन करें कि उस काम में कितनी उन्नति हुई है, कितना अमल हुआ है, साधारण जन और गरीब लोगों की आवास की समस्या के बारे में, तो मैं यह कह सकता हूं कि हमारे मस्तिष्क के अन्दर एक निराशा का समावेश होता है और आपकी वह नीति अनीति बन कर रह जाती है ।

मैं यह कह सकता हूं कि देश के अन्दर भूख के प्रश्न के बाद यदि कोई विशाल समस्या हमारे देश के सामने है, देश वासियों के सामने है, तो वह आवास की है । आवास की समस्या के प्रति जो उदासीनता रही है, सौतेला व्यवहार रहा है, उसकी मैं निन्दा करता हूं, और इसलिए निन्दा करता हूं कि हमारा देश एक प्रगतिशील लोकतंत्र पर आधारित है, जहां जन-कल्याण में विश्वास है, समाजवाद की आधार भित्ति पर हम खड़े हैं । लेकिन अगर देश में आप देखें कि किस प्रकार से सम्पत्ति और धरती कुछ सीमित हाथों में एकत्रित होती जा रही है । और उस धरती को, उस सम्पत्ति को उन सीमित हाथों से आजाद कराने के लिए आप प्रयत्न नहीं करते हैं तो यह समाजवाद की प्रतिभा और यह समाजवादी नारा एक झूंठे भूत की भावना बन कर रह जाता है । इसलिये मैं कहना चाहता हूं कि तीनों पंच वर्षीय योजनाओं में गरीब के आवास को हल करने के लिये उस को कुछ जमीन देने के लिये रहने के लिये, और वह सारे साधन जिससे वह बस सके, देने के लिये बहुत कम प्रयत्न चले हैं ।

मैं यह जरूर कहना चाहता हूं, और इसलिये कहना चाहता हूं, कि जब भी इस प्रश्न को यहां उठाया जाता है तो यह कहा जाता है कि धन का प्रबन्ध नहीं हो रहा है । हम चौथी पंच वर्षीय योजना के प्रारम्भिक चरणों पर खड़े हैं । मैं यह जरूर चाहता हूं कि इस समस्या की विशालता को, उस की एक आवश्यकता को, माननीय मंत्री जी महसूस करें, और किसी भी प्रकार से, किन्हीं भी साधनों से, धन एकत्रित किया जाये, इकट्ठा किया जाये और इस के लिये अधिक धन का प्रबंध किया जाये ।

जो हमारा योजना आयोग है या हमारा वित्त मंत्रालय है वह किन्हीं कारणों से इधर अड़चनें डालते हैं और इस समस्या के बारे में नहीं सोचते हैं । मैं यह जरूर कहना चाहता हूं कि यदि इस समस्या को आने वाले वर्षों के अन्दर एक दृष्टि से हल करने के प्रयत्न नहीं किये जाते हैं तो असन्तोष लोगों के मस्तिष्क में पैदा होता चलता है और उस का एक प्रभाव ऐसा होता है जिसका नतीजा सरकार के लिये और तरह का हो सकता है । आज आप यह देखें कि यह समस्या किसी न किसी प्रकार सामने आती है । मैं यह जरूर कहता हूं कि आप ने बहुत सी आवास की स्कीमें हाथ में ले रखी हैं, लेकिन वह काम इस दृष्टि से पूरा नहीं होता है और मैं यह कहना चाहता हूं कि निर्धन वर्गों, सर्वहारा वर्गों और उन गरीब वर्गों के अन्दर परिगणित जाति के लोग, जन जाति के लोग और वह लोग हैं हजारों करोड़ों की तादाद में, जिन के पास जमीन नहीं है, जिन के पास सम्पत्ति के साधन नहीं हैं, उन्हें लाभ नहीं होता है । और मैं यह भी कहने के लिये तैयार हूं कि उन व्यक्तियों को सन्तोष देने के लिये, उन को सांत्वना देने के लिये, आपने किसी भी प्रकार से सम्पत्ति को इकट्ठा होने की दृष्टि से और इसी तरह जमीन को चाहे नगरों के अन्दर और चाहे गावों के अन्दर कुछ सीमित हाथों में इकट्ठा रहते हुए, उधर से बचाने के लिये कोई मन के साथ प्रयत्न नहीं किया है ।

ग्रामों के अन्दर सीमाबन्दी का काम चला था लेकिन सीमाबन्दी के लिये राज्य में और यहां भी कुछ इस प्रकार के विधेयक

[श्री बाल्मीकी]

पास किये गये और हम लोग सोचते थे कि उन का कुछ प्रभाव होगा और उस प्रभाव की दृष्टि से यदि हम देखें तो, ग्रामों के अन्दर हमारे लोगों को खेती के लिये, आवास के लिये, जमीन मिल सकेगी । लेकिन उधर भी उदासीनता मिली है, और इसलिये मिली है कि वह जमीनें जो हैं उन को लोगों ने अपने तरीके से अपने परिवार के व्यक्तियों में बांट लिया है, उसी प्रकार से जिस प्रकार से करोड़ों रुपये रखने वाले या धनी व्यक्ति, एक दो दिन के पैदा हुए बच्चे के नाम, बीस दिन के पैदा हुए बच्चे के नाम, दो महीने के बच्चे के नाम 20, 20 लाख रुपये जमा कर देते हैं और किसी प्रकार से बच जाते हैं । उसी प्रकार से ग्रामों के अन्दर भी हुआ । मैं यह कहना चाहता हूं कि वह प्रश्न आप के सामने आते है और यहां सदन के अन्दर भी इस तरह के प्रश्न उठाये गये मुझे याद है कि डा० अम्बेडकर साहब ने बड़ी बलशाली भाषा में बोलते हुए यहां पर कहा था कि जो बंजर भूमि है, जो सर्प्लस भूमि है, जो इस प्रकार की जमीनें हैं जिन से सरकार का सम्बन्ध है, नगरों के अन्दर या ग्रामों के अन्दर, वह परिगणित जाति के लोगों को दी जायेंगी, और इस प्रकार से आज राज्यों के अन्दर एक कदम उठाया जायेगा । लेकिन वह कदम नहीं उठाया गया है, और इस लिये नहीं उठाया गया है कि वह गरीब लोगों का प्रश्न है, वह मामूली लोगों का प्रश्न है ।

अभी इस प्रश्न को ले कर, मैं आप का ध्यान आकर्षित करना चाहता हूं कि, यहां लोक-सभा के सामने, दर्वाजे पर भूख हड़ताल हुई थी । मैं समझता हूं कि वह कोई पंजाब का प्रश्न नहीं है, सारे देश का प्रश्न है । उन की मांगें सही हो सकती हैं । मास्टर हजारा सिंह और श्रीमती करतार देवी और दूसरे तीन साथी जिन्होंने भूख हड़ताल की थी उन की सब से बलशाली मांग थी कि गरीब लोगों के लिये, सर्वहारा वर्ग के लोगों के लिये, परिगणित जाति के लोगों के लिये, निर्बल पक्ष के लोगों के लिये, पिछड़ी जाति के लोगों के लिये जमीनों का आवास के लिये और कुछ खेती के लिये भी प्रबन्ध किया जाये । उन को उठा कर जेल में बन्द कर दिया गया । वहां भी उन की भूख हड़ताल चल रही है । मैं समझता हूं कि किशन लाल जो भूख हड़ताली है उस की हालत नाजुक है । मैं यहां पर कोई शिकायत के तरीके से नहीं कहता, उस वक्त भी जब राजघाट पर भूख हड़ताल हुई थी तब भी कुछ प्रश्न सामने आये थे लेकिन उन पर ध्यान नहीं दिया गया हालांकि माननीय मंत्री जी ने भी पंजाब सरकार को लिखा था और राज्य सरकारों को भी लिखा था कि इधर कुछ ध्यान दिया जाये । मैं आप का ध्यान आकर्षित करना चाहता हूं कि जमीन का प्रबन्ध किया जाना चाहिये, इस आधार पर ।

आप बहुत बड़े हाथों से इस को लें और इस का प्रबन्ध करें । मैं कम से कम यह जरूर चाहता हूं और कहना चाहता हूं कि इस के लिये बहुत तरीके भी हो सकते हैं अगर आप चाहते हैं हरिजनों का कल्याण, गरीबों का कल्याण, निर्धनों का कल्याण, और उस कल्याण में आप का विश्वास भी है और कुछ आप प्रयत्न करते हैं । चौथी पंच वर्षीय योजना जब ले कर हम चलना चाहते हैं तो विदेशों से जो रुपया आता है वह किस काम के लिये आता है । उस में हमारा हिस्सा है या नहीं, यह एक अलग बात है, लेकिन देश के अन्दर आप को अवश्य इस दिशा में प्रयत्न करना चाहिये । जो समाजवाद में विश्वास करते है, जो समाजवादी दृष्टिकोण रखते है, दुनियां के अन्दर जहां भी समाजवाद चलता है, उनके अनुसार समाजवाद के पीछे यथार्थवाद होता है । जब तक आप यथार्थवाद का क्रियात्मक ढंग से उपयोग नहीं करते है, लोगों को आप में विश्वास नहीं हो सकता है ।

मैं यह जरूर चाहता हूं कि अधिक से अधिक लोगों के लिये जमीन का प्रबन्ध करने

के लिये, 100 वर्ग गज के टुकड़े का प्रबन्ध करने के लिये, आप देश के धनी वर्गों पर 50,000 रु० की हालत के आदमियों से लगाकर करोड़ों रुपयों की हालत के आदमियों पर, कर लगायें, लेवी इम्पोज करें और ज्यादा से ज्यादा सब्सिडी इस के लिये दें, लोगों को जमीन के टुकड़े दें और लोगों को दूसरे तरीके से बसाने का प्रबन्ध करे। इस तरह से यदि आप चलते है तो आप को जो असन्तोष आज देखना पड़ता है वह नहीं देखना पड़ेगा ।

मैं आप का ध्यान आकर्षित करना चाहता हूं कि आप इस सवाल का हल बड़ी बड़ी विशाल अट्टालिकायें बना कर, बड़ी सड़कें बना कर, बड़े प्रयत्न कर के, नगरों को बड़ा सुन्दर बना कर नहीं देख सकते है । मैं यह कहने के लिये तैयार हूं कि आप की विशाल अट्टालिकाओं के पीछे, आप के विशाल भवनों के पीछे गरीबी सिसकती है, भूख की ज्वाला धधकती है । यहां पर कुछ जिक्र किया गया कि यहां दिल्ली में भूख के कारण पटरियों पर लोग मरे हैं और उन का प्रबन्ध नहीं किया गया है । रेन बसेरों से सारी समस्या हल नहीं होती है । वह समस्या तभी हल हो सकती है, जब आप गरीबों की समस्याओं को ठीक तरीके से हल करेंगे और एक अच्छे तरीके से हल करेंगे । मैं यह जरूर चाहता हूं कि उधर आप प्रयत्न करें और आप का प्रयत्न जारी रहे।

मैंने सारी रिपोर्ट को देखा है । आप ने प्रतिज्ञा की थी कि हम सफ़ाई पेशा भाईयों की आवास समस्या को हल करने का प्रयत्न करेंगे, लेकिन उस प्रयत्न को भी टाला जा रहा है और उधर भी ध्यान नहीं दिया जा रहा है । राज्य सरकारें भी ध्यान नहीं दे रही हैं । इस तरीके से आप इस सवाल को उमूनी दृष्टि से लेने का प्रयत्न करें.....

श्री हुकम चन्द कछवाय : उपाध्यक्ष होदय, मैं व्यवस्था चाहता हूं । सदन में ण-पूर्ति नहीं है ।

उपाध्यक्ष महोदय : माननीय सदस्य का समय समाप्त हो रहा है ।

श्री बाल्मीकी : बस मैं एक दो मिनट में समाप्त किये दे रहा हूं । हमारे होटल कर्मचारियों की हालत की तरफ़ भी मंत्री जी को ध्यान देना चाहिए । आज हमारे यहां पर रायसीना आदि जो सरकार के मेस थे उन को गिराने के बाद कुछ कर्मचारी बेकार रह गये थे, उन में काफ़ी लोग लग चुके हैं जोकि दूसरे तरीक़े के थे लेकिन जो हमारे सफ़ाई पेशा भाई इस तरीके के हैं उन में कुछ बाक़ी हैं । मैं माननीय मंत्री जी का ध्यान आकर्षित करते हुए कहना चाहता हूं कि उन को भी काम पर लगाने की चेष्टा की जाय । अब सोचा कुछ ऐसा जाता है कि और और लोग तो लग गये लेकिन यह सफ़ाई पेशा लोग जोकि एक विशेष प्रकार का काम करते थे वही नहीं लगे हैं ।

उपाध्यक्ष महोदय : माननीय सदस्य का समय समाप्त हो गया है । वह बोल भी काफ़ी चुके हैं ।

श्री हुकम चन्द कछवाय : हाउस में कोरम नहीं है ।

श्री बाल्मीकी : पीनल रेंट का सवाल माननीय मंत्री जी के सामने है । उनके सामने बहुत से पीनल रेंट के केस पड़े हुए हैं और इसलिए उधर भी उन्हें कुछ ध्यान देना चाहिये । हमारे सदन् के मार्शल पर भी कि जिनके ऊपर पीनल रेंट का केस था ।

8–9 हजार रुपये की रिकवरी का केस है और इस कारण कई महीने से उनकी तनख्वाह रुक गयी है । मैं चाहूंगा कि इसको देखा जाय । आज के जमाने में बगैर तनख्वाह के कोई आदमी किस तरीक़े से गुजारा कर सकता है और भी इस तरह के व्यक्ति हैं जिनके कि केस हैं । मैं चाहता हूं कि माननीय मंत्री जी उधर भी कुछ अपनी नीति को थोड़ा सा ढीला करें और इस तरीक़े से मामूली

[श्री बाल्मीकी]

लोगों के सवाल को हल करने की चेष्टा क । मैं चाहता हूं कि गरीब आदमियों की आवास की समस्या की ओर भी मंत्री महोदय ध्यान देंगे और उसे हल करने के लिए पूरे तरीके से सक्रिय कदम उठायेंगे ।

Shri Hukam Chand Kachhavaiya: On a point of order, Sir. There is no quorum in the House.

Mr. Deputy Speaker: The bell is being rung . . . Now there is quorum. Mr. A. V. Raghavan.

Shri A. V. Raghavan (Badagara): Mr. Deputy Speaker, Sir, the Public Works Department whether of the Central Government or of the State Governments is notorious for corruption. The Minister of Works, Housing and Urban Development in the Central Government has been in charge of this Department for quite a long time now. I would like to ask him whether he has succeeded in bringing down corruption in his own Department.

Recently, a few new flats were built in North Avenue and the conditions of these flats are far from satisfactory. I am told by the Members from the Congress Party who are occupying these flats that cracks have appeared on the walls and the water from the bathroom is flowing into the bedroom. The condition of the mosaic flooring is very deplorable. If this is the state of affairs of the buildings occupied by the Members of Parliament, I do not know what will be the condition of buildings constructed beyond the Minister's nose. I would request the Minister to look into this matter personally and see whether the materials used in the construction of these flats were substandard and who are the officers who certified these flats as all right. If he finds that the Officer who certified these flats is guilty of dereliction of duty, severe action should be taken against the persons responsible.

In the name of Emergency, the white-washing of the flats occupied by the Members of Parliament has been discontinued. In the name of Emergency such trivial matters are not attended to, while lakhs and lakhs of rupees are being squandered by his Ministry on many other things. If at all economy is needed, it should not be on these matters which affect the health of the people.

I would also like to invite the attention of this House to the condition of the working Girls' Hostel. Yesterday and today in the newspapers we have read very bad things about the condition of the building occupied by the working girls. There was a proposal to demolish that building and to provide a new building for these girls. But, for some ulterior reasons. I am told that the building which was meant for the working girls as a hostel was converted into a hotel. I am told that the present condition of the hostel of these working girls in Curzon Road is very very dangerous. I want the Minister to look into the affairs of this hostel, not only about the bad condition of this building but also about the condition of the inmates who are occupying this building.

A decision was taken to establish a Forms printing press at Koratti in Kerala. I find on page 63 of the Annual Report of this Ministry the following:

> The work on the main building, administration block and staff quarters has mostly been completed. The Welfare Club building is scheduled for construction in 1966-67. The first instalment of primary equipment ordered for the press is expected to be delivered in March 1966 and the press will go into partial production thereafter. Possibilities of procuring the required rotaries from East European countries are being explored. The press will go into full production as soon as these rotaries are obtained.

Huge amounts have been invested on buildings and other things and it is a sad commentary on the functioning of this Ministry that steps have not so far been taken to obtain the machinery. All of us know about the severe unemployment position in Kerala. This Press can provide employment at least to 600 persons. Therefore, I would request the Ministry to take early steps and see that the rotaries are obtained quickly so that the Press can go into full production giving employment to about 600 persons.

On page 41 of the Report we find an impressive list of housing schemes—the Subsidised Industrial Housing Scheme, the Low Income Group Housing Scheme, the Plantation Labour Housing Scheme, the Slum Clearance & Improvement Scheme, the Village Housing Projects Scheme, the Middle Income Group Housing Scheme, the Land Acquisition & Development Scheme, the Rental Housing Scheme for State Government employees and the Jhuggi and Jhopri Removal Scheme. On page 42 it is mentioned:

> "According to the phased programme indicated by the Planning Commission, the rate of utilisation of the Plan provision was to be 16% in the first year, 18% in the second; 20% in the third; 22% in the fourth and 24% in the final year of the Plan. Thus, in the first four years, 76% of the Plan provision should have been utilised."

As against this, we find that the State sector has utilized only 47% or Rs. 37·73 crores. So far as Kerala is concerned, I am sure the average would be even less. Therefore, I want the Minister to take steps to see that these schemes are accelerated, so far as Kerala is concerned. He should allot more funds and see that the State Governments carry out those schemes instead of diverting the money for other proposes.

I am glad to know from the Report that provision has been made for reservation of housing plots for defence personnel under the various housing schemes. I notice that preference is given to service personnel or their families or dependants in sanctioning loans for construction of houses. Here I would suggest that a member of the Soldiers, Sailors and Airman's Board should be associated with the State Housing Boards to ensure that the schemes are carried out for the ex-service men and the serving defence personnel, as contemplated by the Ministry.

श्री चुनी लाल (अम्बाला) : उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया इस के लिए आपको बहुत-बहुत धन्यवाद । मैं इस मंत्रालय के मंत्री महोदय को भी धन्यवाद देना चाहता हूं और उन से निवेदन करना चाहता हूं कि अभी हमारे श्री यशपाल सिंह जी ने कहा कि उनको कबूतरखाने में बन्द किया हुआ है, मेरी समझ में नहीं आया कि इतना बड़ा, हट्टा-कट्टा एम० पी० कैसे कबूतरखाने में बन्द कर दिया गया ।

श्री हुकम चन्द कछवाय : वह बरसाती में रहते हैं ।

श्री चुनी लाल : वह कबूतरखाने में कैसे आ गये, यह मेरी समझ में नहीं आया । उनके लिए और किसी अच्छे मकान का इन्तजाम होना चाहिये, क्योंकि एम० पी० साहब को किसी कबूतरखाने में रखना अच्छी बात नहीं है ।

इस मंत्रालय ने, उपाध्यक्ष महोदय, एमरजेंसी के वक्त बहुत अच्छा काम किया, दूसरे मंत्रालयों के मुकाबले में किसी भी तरह पीछे नहीं रहा । जो भी काम इस मंत्रालय को सौंपा गया, वह पूरी ताकत और पूरी एफीशियेंसी के साथ इस ने मरन्जाम दिया ।

इस मंत्रालय ने सब से बड़ा काम किया रामकृष्णपुरम की बस्ती को बनाने का,

[श्री चुनी लाल]

जहां आज हजारों सरकारी कर्मचारी रहते हैं और वहां पर इन्होंने सरकारी दफ्तर भी बना दिये । इस से सरकारी कर्मचारियों को जो लाभ हुआ उसके लिए सरकारी कर्मचारी सरकार के बड़े अहसानमन्द हैं, । क्योंकि आम तौर से यह देखा गया है कि जितने बड़े-बड़े दफ्तर होते हैं, वे छोटे कर्मचारियों के घरों से बहुत दूर होते हैं । छोटे कर्मचारियों को जो मकान मिलते हैं, वे उनके दफ्तरों से बहुत दूर मिलते हैं, जहां से आने जाने में उनका काफी वक्त लग जाता है । लेकिन यहां पर दफ्तर उनके मकानों के नजदीक बन गये हैं, इस से उनको बहुत लाभ हुआ है और वे मंत्रालय और मंत्री महोदय के खास तौर से अहसानमन्द हैं ।

इस मंत्रालय ने कई भवनों का निर्माण किया है, कई सरकारी दफ्तर बनाये हैं । खास तौर से एम० पीज० के लिए एक क्लब बनाया है और अब एक स्विमिंग पूल बनाने जा रहे हैं, लेकिन मैं यह कहना चाहता हूं कि हम एम० पीज के वास्ते वहां बहुत कम जगह रखी है, अगर वहां पर एम० पीज के गेस्ट्स के वास्ते कोई जगह रखी जाती है तो इस से कुछ सुविधा हो सकती थी ।

समाज-सदन भी इस मंत्रालय ने कई कालोनीज में बनाये हैं, जिनमें कालोनीज में रहने वालों को काफी आराम और सुविधा मिलती है और जो उनकी कम्यूनिटी के काम है, फंक्शन्ज हैं, वे आराम से हो जाते हैं ।

इस मंत्रालय से एक बात मैं यह कहना चाहता हूं कि हाउसिंग की समस्या को हल करने के लिये यहां पर बहुत सारी जमीन डी० डी० ए० ने एक्वायर की और बहुत सारे रेजीडेन्शल प्लाट्स तैयार किए, डवेलप किये । उनको उन्होंने लिया तो तीन रुपये गज में था लेकिन जब उन्होंने उनको नीलाम पर चढ़ाया तो 80-90 रुपये गज तक में नीलाम किये गये । तीन रुपये गज की चीज को 80–90 रु० गज में बेचना, मैं समझता हूं कि इससे और ज्यादा प्राफीटीयरिंग क्या हो सकता है । मिडिल इन्कम ग्रुप और लोअर इन्कम ग्रुप के वास्ते कुछ थोड़ी सी जमीनें बाई-लाटरी (बाई-ड्रा) आपने एलाट की, लेकिन वह बहुत कम है, जबकि औक्शन में काफी ज्यादा जमीन आपने ज्यादा रुपये के लिए बेची है । अभी कुछ मकान उन्होंने बनाये हैं, उनको लाटरी के जरिये एलाट करने की कोशिश की । आप जानते हैं कि दिल्ली में मकानों की बहुत तंगी है, बहुत बड़ी तादाद में लोगों ने आपके वे फोर्म खरीदे, लेकिन उनकी शर्तें कुछ इस प्रकार की हैं, या कुछ कंस्ट्रक्शन इस प्रकार की है कि ऊपर का मकान किसी को मिले, नीचे का मकान किसी को मिले, पांच हजार दरख्वास्तें दो-दो रुपये में खरीदी गई, लेकिन मुझे ताज्जुब हुआ यह जानकर कि सिर्फ 80 दरख्वास्तें आपके पास पहुंची हैं उन मकानों को हासिल करने के लिए, वजह क्या है ? उसकी शर्तें इस किस्म की हैं वर्ना मकान की भूख का अन्दाजा उन दरख्वास्तों की तादाद से लगाया जा सकता है ।

इन के अलावा डी० डी० ए० ने कोआपरेटिव सोसायटीज को जमीनें दी हैं । तीन सौ के करीब कोआपरेटिव हाउसिंग सोसायटीज हैं, जिनमें से दो सौ को जमीनें दी गई हैं । जब डी० डी० ए० यह सिद्धांत मानती है कि जमीन उसको एलाट की जाय जिसके पास नहीं है, जैसाकि उस ने आक्शन के जरिये बेचते वक्त और ड्रा निकालते वक्त किया है, तो मैं नहीं जानता कि इन कोआपरेटिव हाउसिंग सोसायटीज के लिये भी यह बात जरूरी है या नहीं इन में भी ऐसा ही होना चाहिये कि जिसके पास मकान नहीं है, उसको ही वह जमीन दे सकेंगी । मैं समझता हूं कि बहुत सारी सोसायटीज ऐसी होंगी जिनके मेम्बरों के पास अपने मकान होंगे, उसके

बावजूद भी उन्होंने सोसायटी के जरिये जमीन या माकान हासिल करने की कोशिश की होगी । बहुत सारी सोसायटीज ऐसी भी होंगी, जिनको जमीनें दी गई हैं, बहुत से आदमियों को फेवर करने का तरीका निकाला गया होगा, जिनको और तरीके से फेवर नहीं कर सकते थे उनको कोआपरेटिव सोसायटीज के जरिये डी० डी० ए० और इस मंत्रालय के अधिकारियों ने अपने लोगों को फेवर करने के लिये इस किस्म की सोसायटीज को जमीनें देने की कोशिश की होगी । मैं मिनिस्टर साहब से दरख्वास्त करना चाहता हूं कि जो जमीनें इन सोसायटीज को दी गई हैं, उनके बारे में जांच पड़ताल की जानी चाहिये, कि वे कोआपरेटिव सोसायटीज जैनुइन हैं या ऐसे लोगों की हैं जो इस तरह का व्यापार करते हैं या जमीनों पर कब्जा करने के लिये इस तरह का तरीका अख्तियार करते हैं ।

मैं यह चाहूंगा कि जिस तरह से जमीन आक्शन की जाती है, वह आक्शन बन्द होना चाहिये और जिन लोगों को मकान बनाने के लिये जगह की जरूरत है, जिनके पास मकान नहीं हैं, उनको रीजनेबल प्राइस पर, मुनासिब कीमत पर जमीन दी जानी चाहिये और खास तौर से जिन लोगों की आमदनी बहुत कम है, उनके लिये, मैं समझता हूं कि मिनिस्टरी या डी० डी० ए०, इस तरह का इन्तजाम करे, जिसमें वे थोड़ा बहुत पैसा जमा कर के जमीन खरीद सकें । आज आप 40 रु० गज से कम में कोई जमीन नहीं दे रहे हैं, जबकि तीन रुपये गज में आपने खरीदी हैं । आज कोई भी गरीब आदमी, लो-इन्कम-ग्रुप का आदमी ऐसा नहीं मिलेगा जो 40 रु० गज में जमीन खरीद सके और यदि आक्शन हो जाय तो 80–90 रु० गज पर भाव चला जाता है, इसलिये मिनिस्टर साहब उन लोगों के लिये जिनकी आमदनी बहुत कम है । मामूली आमदनी वाले लोग हैं, उन लोगों के लिये रीजनेबिल प्राइस पर जमीन का इन्तजाम करें ।

15 hrs.

सरकारी मुलाजिमों के लिए सरकार द्वारा मकान बनाये जा रहे हैं । लेकिन मैं समझता हूं कि मकानों की अभी भी बहुत किल्लत है । हमें एक लाख मकानों की अभी भी जरूरत है । मंत्री महोदय कहते हैं कि उनके पास पैसा नहीं है उनको पैसा मिलना चाहिये । मैं समझता हूं कि आवास का स्थान खाने पीने आवश्यकता के बाद आता है और यह जो समस्या है इसको आपको हल करना चाहिये । हर एक के लिए आवास का प्रबन्ध होना बहुत आवश्यक है । सरकारी कर्मचारियों के लिए भी और दूसरों के लिए भी । आपने बहुत सी जमीन एक्वायर की है । उस जमीन को आपने बेचा भी है । लेकिन वहां पर अभी तक एक कालोनी भी खड़ी नहीं हो पाई है । इसका क्या कारण है? आप जमीन आकशन भी करते हैं और ड्रा द्वारा भी देते हैं । क्या कारण है कि जिस जमीन को डिसपोज आफ किया गया है, वहां पर एक भी कालोनी नही बन पाई है ।

मार्किटिंग सेंटर भी हैं उन कालोनीज में । लेकिन अभी तक इन सेंटर्ज में शापिंग साइट को न ड्रा द्वारा दिया गया है और न इनका आक्शन हुआ है । डी० डी० ए० की नीति इसके बारे में यह जान पड़ती है कि ये जो मार्किटिंग सेंटर्ज है या शापिंग सैंटर्ज हैं वहां शापिंग प्लाट्स बाद में आक्शन किया जाए । ताकि बड़े बड़े जो लोग हैं, जो अमीर लोग हैं वे बोली लगा कर इनको खरीद सकें । तब दो तीन सौ रु० गज के भाव से ये बिक जायेंगे । इसका नतीजा यह होगा कि जो गरीब दूकानदार है या जो गरीब बिजिनेसमैन है वह कोई फायदा नहीं उठा सकेगा । मैं निवेदन करना चाहता हूं कि इन शापिंग सेंटर्ज में प्लाट्स को ड्रा के जरिये एलाट किया जाए, उन छोटे लोगों को ये दिये जायें जिन्होंने खास तौर से झोंपड़ियों में छोटी छोटी दूकानें खोल रखी हैं, जो हट्स में अपनी दूकानदारी चलाते हैं ।

अब मैं स्लम क्लीयरेंस के बारे में कुछ अर्ज करना चाहता हूं । आम तौर से देखा

[श्री चुनी लाल]

गया है कि जो लोग स्लम्स में शहरों में या कटरों में बसते हैं उनको ही स्लम क्लीरेंस के नाम पर क्लीयर कर दिया जाता है। उन स्थानों पर अच्छे मकान बना कर दूसरों को बहुत बढ़ी चढ़ी कीमत पर या, किराये पर उठा दिया जाता है। इन बेचारों को शहर से बहुत दूर फेंक दिया जाता है, ऐसी जगहों पर डाल दिया जाता है जहां उनको रोजी कमाना बड़ा मुश्किल हो जाता है। वे शहर में आ नहीं सकते हैं रोजी कमाने के लिए और वहां उनको करने के लिए कोई काम नहीं मिलता है। जहां पर स्लम्ज को क्लीयर किया जाता है उसी जगह पर अच्छी बिल्डिंग्ज बना दी जाती हैं और दूसरों को दे दी जाती हैं। मैं सुझाव देना चाहता हूं कि उन्हीं स्थानों पर मल्टी-स्टोरीड बिल्डिंग्ज बना कर इन लोगों को सस्ते किराये पर या उतने ही किराये पर जितने किराये पर ये पहले रहा करते थे दी जायें ताकि इनको एक तो रहने के लिए अच्छा स्थान मिल सके और दूसरे इनका रोजी का जरिया बना रह सके। वैसे तो स्लम क्लीयरेंस का अभी तक कुछ काम नहीं हुआ है। लेकिन फिर भी जो कुछ हुआ भी है वहां पर इन गरीब लोगों को ही क्लीयर कर दिया गया है। ऐसा नहीं होना चाहिए। मैं कहना चाहता हूं कि इन लोगों को इस तरह से शिफ्ट न किया जाए। स्लम क्लीयरेंस के नाम पर अगर आपने इन गरीब लोगों का क्लीयरेंस कर दिया तो यह मुनासिब बात नहीं होगी।

विल्लेज हाउसिंग की प्रगति के बारे में अभी कुछ माननीय सदस्यों ने कहा है। इस क्षेत्र में कुछ भी काम नहीं हुआ है, अभी शुरुआत भी नहीं हुई है। मैं समझता हूं कि मंत्री महोदय में काम करने की सामर्थ्य है और अगर इनको रुपया मिले तो यह बहुत काम कर सकते हैं। इन्होंने रिहैबिलिटेशन डिपार्टमेंट में बहुत काम किया है। जब से इनके पास यह मंत्रालय आया है, इस में भी इन्होंने बहुत काम किया है। यह कहा जाता है कि जितना भवन निर्माण का काम इनके आनेके बाद हुआ है, जितनी बिल्डिंग्ज इन के जमाने में बनी हैं उतनी इससे पहले कभी नहीं बनी। अगर इनको रुपया दिया जाए तो विल्लेजिज़ के अन्दर भी जो इन्की प्राजैक्ट है, जो इनका प्रोग्राम है वह काफी अच्छी तरह से और सुचारु रूप से चल सकता है। गांवों के अन्दर अगर सिर्फ इतना ही कर दिया जाये कि जिन लोगों के पास जमीनें नहीं हैं रहने के लिए उनको हाउसिंग प्लाट्स दे दिये जायें और उन पर वे अपने कच्चे झोंपड़े खड़े कर लें तो भी उनको काफी सुविधा हो सकती है। मंत्री महोदय और इनके अफसर अगर गांवों के अन्दर जा कर देखें तो इनको पता चलेगा कि छोटी छोटी कोठरी के अन्दर बीस बीस आदमी रहते हैं, उसी में मवेशी बांधे जाते हैं, उसी में बकरी बांधी जाती है, उसी में कुत्ता रहता है और उसी में रोटी बनती है और उसी में वे खुद रहते हैं। उनकी बड़ी बुरी हालत है। अगर उनको जमीन रहने के लिए दे दी जाए तो इस में तो कोई दिक्कत नहीं हो सकती है। मैं चाहता हूं कि इस बात पर खास तौर से आपका ध्यान जाए।

अभी हमारे बाल्मीकी जी फरमा रहे थे कि इन्होंने गरीबों के लिए कुछ नहीं किया है। असल में बात यह है कि अगर मंत्री महोदय को, इनके मंत्रालय को पर्याप्त धन दिया जाए तो इनके दिल में गरीबों के लिए दर्द है और हमदर्दी है और ये काफी कुछ गरीबों के लिए कर सकते हैं। इन्होंने हरिजनों की काफी मदद भी की है। मुझे मालूम है कि जब रिहैबिलिटेशन का महकमा उनके पास था तब इन्होंने ऐसा एक कदम उठाया था जिससे कि सभी हरिजनों को फायदा पहुंचा था। हरिजन लोग जिन इवेकवी प्रापर्टी के जिन मकानों में रह रहे थे, उनको इन्होंने इजाजत दे दी थी कि वे उस प्रापर्टी

को, उस मकान को फिक्स प्राइस पर खरीद सकते हैं। चाहे वे हरिजन रिफ्यूजी थे या लोकल थे, उनको इन प्रापर्टीज को खरीदने की इन्होंने इजाजत दे दी थी। इस वास्ते मैं कहूंगा कि इनके दिल में काफी हमदर्दी हरिजनों के प्रति है।

स्पेशल पूल में से लोगों को एकमोडेशन मिला करती थी। उससे होता यह था कि लोअर कैटेगरी के जो हाउसिस थे उन पर बड़े आफिसर कब्जा कर लेते थे और लोअर कैटेगरी के लिए जो लोग एंटाइटल होते थे वे देखते रह जाते थे। हायर जो अफसर थे उनको छोटे मकान मिल जाते थे। इन छोटे कर्मचारियों की परेशानी को दूर करने के लिए इस मंत्रालय ने यह नियम बना कर कि उनको उनकी कैटेगरी का ही मकान मिलेगा और उनकी टर्न पर ही मिलेगा, यह एक अच्छा कदम उठाया है।

अन्त में मैं एक बात कहना चाहता हूं। जिन अफसरों के पास अपने निजी मकान हैं, जहां पर वे काम करते हैं वहां पर उनके अपने निजी मकान हैं, तो उनके लिए मंत्रालय ने यह रूल निकाला है कि वे अधिकारी भी गवर्नमेंट एकमोडेशन हासिल कर सकते हैं। यह मुनासिब बात नहीं है। हमारे पास सरकारी मकानों की किल्लत है। इस वजह से मैं समझता हूं कि ऐसे लोगों को सरकारी मकान न दिये जायें जिन के पास अपने मकान हैं। उन लोगों को अपने मकानों में रहने दिया जाए और उनको सरकारी एकमोडेशन न दी जाए तो ज्यादा मुनासिब होगा।

इन शब्दों के साथ मैं आपको और मंत्रालय को धन्यवाद देता हूं।

Mr. Deputy-Speaker: Shri Banerjee. He is not here. The hon. Minister.

Shri Mehr Chand Khanna: Mr. Deputy-Speaker, Sir, I am grateful to hon. Members who have taken part in the debate. A large number of constructive suggestions have been made by them. We propose to profit by them. My intention is to have each suggestion properly examined, action taken and the hon. Member, who has spoken on these Demands, informed of the decision of Government. I propose to adopt a similar attitude in regard to the large number of cut motions, notices of which have been given.

श्री हुकम चन्द कछवाय: मंत्री महोदय बोल रहे हैं, कोरम तो करवा दीजिये।

Mr. Deputy-Speaker: The bell is being rung. Now there is quorum: I am sorry that even to hear the Minister there was no quorum and the bell had to be rung twice. The hon. Minister may continue his speech.

Shri Mehr Chand Khanna: I was submitting....

श्री कांशी राम गुप्त: मंत्री महोदय हिन्दी में बोलने की कृपा करें।

श्री हुकम चन्द कछवाय: काफ़ी अच्छी हिन्दी आप बोलते है मेहरबानी कर के हिन्दी में बोलिये।

Shri Mehr Chand Khanna: I was submitting that I want to adopt the same procedure even in regard to the cut motions, notices of which have been given. I wish to examine each of those cut motions and take action wherever it is necessary and even inform the Member concerned of the action taken. In regard to the things stated in some of these cut motions that have come to my notice, I must admit and concede that I had no knowledge of them. It is stated that in some of my departments, there has been considerable delay, promotions have been held up and grades have not been given. To what extent all these are correct is a matter for me and my Ministry to consider.

[Shri Mehr Chand Khanna]

The suggestions or the criticisms that have been levelled against my Ministry can be put under three broad heads, the social housing schemes the construction programme of the Ministry of Works and Housing *vis-a-vis* the Government servants with a special reference to the people in the lower category, and the performance of the Delhi Development Authority.

In regard to the Delhi Development Authority, the first speaker yesterday and the last speaker today have made certain observations in regard to the land policy of the D.D.A. and the huge profits, it has been alleged, we are making out of the misery of the man in the street.

As far as the social housing schemes are concerned, my colleague has given a very comprehensive and complete picture of the housing in the country and how it goes on developing, and against that we have not felt shy of indicating to the House that the effort on the part of the Government, to which I have the honour to belong or the State Governments has not been very satisfactory or encouraging. The population is going up. The deterioration in the houses is taking place. Against that, I must admit that instead of an increase in the budget for the social housing schemes, this year, as you will find from p. 45 of the Report of the Ministry over which I have the honour to preside, when an allocation of Rs. 22·25 crores was made in the year 1965-66, we are going to be allotted only Rs. 16 crores. Instead of making an additional increase or an allocation for housing, for the Ministry of Works and Housing, when we admit that we are a socialistic State and one of the three major principles of a socialistic society is food, clothing and shelter, I find that my budget has been cut by nearly Rs. 6½ crores.

We have been getting every year Rs. 15 crores from the L.I.C. That money comes from the L.I.C. and we give it out to the State Governments. There are certain schemes which are financed from the funds made available by the L.I.C. There too, according to the indications that have been given to me, though this year I got an allocation of Rs. 15 crores from the L.I.C., in the year 1966-67, it is going to be reduced by Rs. 3 crores. So, there is going to be a shortfall of over Rs. 10 crores in the social housing schemes. That is not a very happy state of affairs. The utmost I can do is this. As was stated by some hon. Members yesterday and today, if you give me support, if you come to my rescue, if you all believe that housing for the poor and the lower income group is a necessity, whether the housing is done on the rental side, or the housing is done on the slum clearance side, or the housing is done in the rural areas, unless money is made available, we cannot go very far.

Shri Kapur Singh (Ludhiana): What about the ex-M.Ps.?

Shri Mehr Chand Khanna: When you become an ex-M.P., I will request you. Now I am requesting the functioning M.Ps.

Another factor which I wish to place before the House is that I have been unfortunate since the time I took charge of this Ministry. Many hon. members have been very complimentary to me in regard to the performance of the Rehabilitation Ministry over which I had the honour of presiding over a number of years There, money was available and we could achieve results. Here the position is that the money is provided under State Plans. Where the money is to be spent directly by the Government of India in the Union Territories our performance is 100 per cent and if more money is made available, we can spend more money.. But if the money is provided under a State Plan it is entirely for the State Governments to lay down the priorities within their own Plan and if they

decide to divert the money from housing to irrigation and power, there is hardly anything that we can do. Our corresponding allocation is available, but we can make the corresponding allocation only if that part of the money which is provided in the State Plan is spent by the State Government; only then we give them this money. The result is, I am sorry to say, that, where the money from LIC is concerned, there is persistent from demand from each State Government, "give as much as you can" because that has no relation with their own allocation. Where their own money is concerned, that money is diverted.

Soon after I took over, came the Chinese aggression. By the time we got over it, I had discussions with the State Governments and I told them two or three things. One was that one Minister should be in charge of housing in each State. Just as the hon. members have suggested here, only then the Housing Minister can be effective. It is no use that a part of my work is being done by the Ministry of Health and part of the work being done by the Ministry of Home Affairs. The result has been that, in Delhi, there has been a multiplicity of offices and departments and we have not been able to achieve the results.

Shri Kashi Ram Gupta: Multipurpose society of Ministers.

Shri Mehr Chand Khanna: If you say multiplicity of Ministers, I am prepared to agree.

As far as the Health Ministry is concerned, the work in relation to urban development has been passed on to my Ministry. I am the Minister of Works & Housing. All the nazul lands are under me, but it has not been clear to me yet why the Home Ministry deal with those nazul lands —about 30 or 40 thousand acres— which were purchased, maybe, a few years ago, and I am asked to account for the sins of others. I am not blaming any of my colleagues. If water does not reach an M.P's. house, as Minister to Government of India; I accept full responsibility, but I have nothing to do with it. Somebody said, "I am a very clever man and I wriggle out of all criticisms", but that does not help matters. My position as Minister of Works is the same *vis-a-vis* my own house. The position is this. Unless the works are correlated, interconnected or centralised in one Minister and in one Ministry—it is not material who the Minister is; I can be changed tomorrow; I am there at the good will or sweetwill of the Prime Minister—and there is a proper unified control in Delhi, we will not be able to achieve those results, whether you think in terms of housing, whether you think in terms of water or whether you think in terms of the Capital. My fear is this. If this is not done, this Capital, as I said, will only become a squatters' paradise with no drinking water, no electricity and no sewage.

Shri Yallamanda Reddy (Markapur): Has the hon. Minister put this proposal before the Cabinet?

Shri Mehr Chand Khanna: I have approached the Home Minister once or twice before and I have approached him very lately in this matter. I have not brought the issue before the Cabinet. If I feel that I cannot work effectively and the interests of the Capital are being jeopardised, I think I will be failing in my duty if I do not bring it to the notice of the Prime Minister

An hon. Member: Why does he not feel that now?

Shri Mehr Chand Khanna: The House should give me full support in the matter of getting funds from the Finance Minister.

You all represent State Governments here. Help me to this extent that you call upon your State Governments that, in future, there shall be no diversion of funds placed under

[Shri Mehr Chand Khanna]

their Plans for housing for any purpose other than housing. How can we develop rural housing; how can we buy lands; how can we give any help to poor men in the streets? We all think of them; we all feel for them; we all claim, as majority Party in this House, that we belong to a certain society; we talk of Bhubaneswar Resolution; we talk of Jaipur Resolution, but the net result is that our State Governments go on diverting funds to purposes other than those for which they are placed under them.

Dr. M. S. Aney (Nagpur): Which of the State Governments is the greatest sinner?

Shri Mehr Chand Khanna: Let me carry on for a year more; then I will give the names.

I now come to the other aspect of my Ministry, i.e., construction of houses and offices for government servants. It is a fact that, as against the demand of over 1,50,000 houses from Government servants in Delhi, Bombay, Calcutta, Madras and Nagpur, we have not been able to provide more than 40,000 or 42,000 houses and that has been the position from the British regime as well as from our own popular regime. Today at least a lakh of government servants are wanting houses from my Ministry. Some of my hon. colleagues come and talk to me about allotment of houses on a priority basis to 'A' officer or a 'B' doctor. They are perfectly justified in calling upon me to do something for the man who is needy, who wants a house, who needs a shelter. He is working for the Government. Living in a place like Delhi; it is well-nigh impossible to find a house. It was said a few months ago—I think it was a statement made by one of those who are fully in the know of the affairs of Delhi:

> "It is not difficult to get a wife in Delhi with a little effort you can find an employment in Delhi; but it is well-nigh impossible to get a house in Delhi."

Now you take an average government servant who is in a lower category; we call those types to which they are entitled as as Type I, II and III according to their pay ranges—below Rs. 110, Rs. 110—249 and Rs. 250—399. The percentage of their satisfaction is about 37 as against the percentage of satisfaction of about 75 at the higher level. I can give an assurance to the House today that, if money is made available to me, I can improve matters. You will find from the budget that, if any cut has been applied to my Ministry, it is a 100 per cent cut and the 100 per cent cut is in relation to housing. I will draw your attention to page 4 of my report. Whereas in the case of social housing, there is a cut of about 10 crores, in the case of public works, purchase of materials, the revised estimates for 1965-66 are Rs. 29,35,44000; the budget estimates for this year are Rs. 21,83,14,000 i.e., a cut of Rs. 8 crores and for 'Works', that is, the construction programme as against an allocation of Rs. 29 crores last year, I am going to get an allocation of only Rs. 25 crores. This will make a total cut of Rs. 12 crores. The Government as a whole has been expanding; the number of offices has been on the increase and it has to be conceded that, in spite of my best efforts over a period of four years, hardly any office has shifted outside Delhi and none is going to shift. I am prepared to take the House into confidence and say that we have an Accommodation Committee headed by the Home Minister, but I may tell you that not one office is going to shift out of Delhi. Today, there is a deficit. There is an effective demand for over 50 lakhs sq. ft. of office accommodation for office purposes.

I have been accused that I am keeping the buildings, which have practically lost their lifes still alive, and the case in point was the working girls' hostel. I am leaving that aside

for the moment. But some of these hutments which have built during the last war with a life-span of six to eight years are still standing today in the year 1966 ,and we are keeping them alive by undertaking repairs, which I think are very expensive and uneconomic and we are not even their life thereby.

Shri R. G. Dubey (Bijapur North): Is the Home Ministry not prepared or willing to shift their offices elsewhere

Shri Mehr Chand Khanna: Who is going out of Delhi? Not one of them, not one officer, not one office is going out of Delhi; even those who have retired during my life-time are also here.

Shri K. D. Malaviya (Basti): The hon. Minister will agree with me when I say that it is the most scandalous thing that the senior administrative officers of the Government refuse to obey the orders.

Shri Mehr Chand Khanna: Whether it is a scandalous thing or not, we belong to the same party, and it is best that he should come with me to the Prime Minister, and I shall say, 'Yes' to him in regard to whatever he has to say. But the fact remains that as far as I am concerned as a Minister....

Shri K. D. Malaviya: She may not be able to persuade the senior officers.

Shri Mehr Chand Khanna: I am not going to be drawn into this controversy.

My point is that these hutments have outlived their life. We requisitioned the property of the people during the last war; we had requisitioned lakhs of square feet of this accommodation, and you will be surprised to learn that the ruling of the Supreme Court is against me now namely that the public purpose which held good during the last war no longer holds good. and we have been asked to derequisition all this property. I am still clinging on to it. As regards the houses of the people which were taken on lease fifteen or twenty years ago; though I have been accused of charging penal rents, though I have been accused of charging high rates for my lands, I may say that we have not increased the rents of the property which was taken twenty years ago; and the properties deteriorate, and the landlord is not co-operating. My difficulty today is this. I am placing before the House a very simple proposition.

As you know, the rent in Delhi comes to about Rs. 1.5 per sq. ft, This is the minimum rent. That means Rs. 18 a year; multiplied by 2 or 3, that would give you Rs. 36 or Rs. 54 by way of rental alone over a period of two or three years.

At a cost of Rs. 40 per sq. ft., I can put up multistoreyed buildings with a life-span of about 80 years. But if the money is not given to me, what can I do? I feel that if that very money is given to me which we pay to a private person for taking his property at a very high rental, over a certain period, then we can put up office buildings, and then the accusation that is being levelled against me that I have failed to remove the offices from Delhi will no longer hold good. I am not blaming anybody. But I feel so helpless. If today a Government servant feels bitter and frustrated and behaves in a manner which is not conducive to a good society, if we accuse him of *bhrashtrachar*, if we say that he does not follow *sadachar* and so on, then we have to remember one thing. If I put myself into his shoes, with a family and children, and with a pay of Rs. 200 or Rs 250, and go to the blackmarket and take a house at a rental of Rs. 150 or Rs. 200, I would only be angel if I do not adopt those malpractices.

When the money was made available to this Ministry, we went ahead with the construction programme of our Ministry and the construction of houses. I do not want to take much credit for this or take the time of the House over this. But during the last three or four years, we have completed about 7500 houses, and another 7000 are under construction; that comes to about 14,000 houses But

[Shri Mehr Chand Khanna]

since the last one year, I am not getting a single penny; and I am one of those fortunate Ministers to whose Ministry a hundred per cent cut has been applied!

Shri Rane (Buldana): Is the Finance Minister or the Planning Commission responsible for this?

Shri Mehr Chand Khanna: I am an orphan Minister. If I belonged to some State, my position would have been different. My position today is this. Whether it be the Planning Commission or the Finance Minister, unless money is given, we cannot build houses.

When I took charge of this Ministry, I formulated a seven-year programme. I went ahead for three or four years. But for the last year or so, what has happened is this. I have been told that for other Ministries there is no Tashkent, but as far as I am concerned, my case will be considered in the month of July in order to decide whether any funds can be made available to me or not. Take the position which exists today. Work is going on today, and there is a department, but if money is not made available and the carry-over from the last year is also consumed, it is better neither to have Works nor Housing nor a Minister, because there will be no money.

Shri D. S. Patil: What does the hon. Minister expect from the Members of the House?

Shri Mehr Chand Khanna: I expect only one thing. I have a consultative committee attached to my Ministry, and I have a consultative body attached to my Ministry in the Congress Party also. I want them to come to my rescue, and lead a deputation to the Prime Minister and to the Finance Minister and tell them that if housing is to have any kind of priority or place in our life, then some arrangement has to be made.

Shri A. S. Alva (Mangalore): Why should he not lead the deputation?

Shri Ranga: Why should the hon. Minister ask us, Members of Parliament, to go on a deputation? If he has not been able to convince his Prime Minister, then the proper thing for him is to come out of the Ministry and join the ranks of the other Members. What is this that he is saying? It is very foolish.

Shri Mehr Chand Khanna: I am pleading my case simply with this in view that for once in my life and in Shri Ranga's life, he will have something in common with me; that was the only idea.

Shri Ranga: We are not keen on occupying his office; it is much better if he leaves his office first.

Shri Mehr Chand Khanna: If he does not want to come to my rescue, then I do not mind it. I am placing my case before the House, and I am telling this House that it is all right to criticise my Ministry and say that we have not done this or that, but my position today is this that without any funds being made available to my Ministry, it is not possible to undertake a big construction programme. But I can give one assurance to the House, and I am repeating myself when I say this, that if money is made available for any houses to be contructed, those houses shall only be constructed for men who are in the lower income group and not for those who are in the higher income group.

So, I was only trying to meet the criticism which was made. If I am asking my hon. friends to do something, it is not something unusual which I am pleading. If Shri Ranga is very sensitive to a request from me of that nature, he can simply ignore it. I can look after myself. I shall go to my Prime Minister who is new and, I want to go to my Finance Minister who is new, and explain the position to them.

Shri Kapur Singh: Shri Ranga wants the hon. Minister to join his party.

Shri Mehr Chand Khanna: They have a right to criticise, but when I place before them the actual position they do not like it.

Now, I come to the jhuggi-jhompri scheme. As far as this scheme is concerned, I am sorry that in spite of all that we have done and the good work that we have done in this connection, not a word of appreciation has been mentioned; of course, I do not want any credit from the Opposition, the Opposition is not capable of appreciating good things in life, but I certainly want them to know what the facts are.

श्री हुकम चन्द कछवाय : मैं इसको समझना चाहता हूं । हिन्दी में बोलें तो अच्छा होगा ।

श्री मेहर चन्द खन्ना : मैं आपको समझा देता हूं ।

झुग्गी, झोंपड़ी की जो स्कीम है वह एक ऐसी स्कीम है जिसके लिए गवर्नमेंट जितना भी फख्र करे वह कम है । अब दिल्ली की हालत यह है कि जब हम ने सन् 1960 में मर्दमशुमारी की तो 30–40 हजार फैमिलीज थीं, फिर 50,000 बनीं और अब 60,000 से ऊपर हैं । हमारे जो भाई सामने बैठे हैं खास कर जिनका कि राजस्थान से ताल्लुक है उन्होंने एक कसम खाली है कि खन्ना जी . . . (**व्यवधान**) बाहर भी बातें हो जायेंगी । जनसंघ वाले एलेक्शन का ताना देते हैं तो एलेक्शन की बात मैं ने बहुत दफे सुनी है । मैं भी यही दिल्ली से चुन कर आया हूं इसलिए एलेक्शन की बात कहने की नहीं है और अगर भगवान ने आयु दी तो फिर भी अगले साल मैं चुनाव में खड़ा होने वाला हूं । मैं इन चुनावों से घबराने वाला नहीं हूं ।

एक माननीय सदस्य : आप को कुछ गलतफहमी हो रही है ।

श्री मेहर चन्द खन्ना : खैर छोड़िये । मैं यह कह रहा था कि राजस्थान के मेम्बरों ने यह कसम खायी हुई है कि भइया राजस्थान में जो भी होगा उसे हम दिल्ली में भिजवाते चले जायेंगे और मेहर चन्द खन्ना जितने भी आदमी इस तरह से दिल्ली में आते जायेंगे उन सब के लिए जगह देते रहेंगे । अब जगह कहां से आयेगी ? आखिर दिल्ली है और उस की लिमिटेशंस है । दिल्ली में कुछ देहात हैं और कुछ देहात हम ने खत्म कर दिये । जनाबवाला, मैं आप को खिदमत में अर्ज करना चाहता हूं कि हम किसी को 25 गज का प्लाट नहीं देना चाहते जोकि ऐलीजिबिल है ।

एक माननीय सदस्य : यमुना में जगह दे दी जाय ।

श्री मेहर चन्द खन्ना : भाई मैं तो यह बात नहीं कह सकता ।

श्री काशी राम गुप्त : राजस्थान के लोग आकर उन का मकान बनाते हैं लेकिन उन को भी जगह नहीं दी जा रही है ।

श्री मेहर चन्द खन्ना : आप क्यों नाराज हो रहे हैं मैं हमेशा आप के साथ सहमत हुआ करता हूं ? बात सिर्फ इतनी है कि यह कहना कि साहब हम 25 गज का प्लाट देते हैं यह सरीहन गलत है । लेकिन मैं अपने भाई से कहना चाहता हूं जोकि सामने बैठे है कि वह मुझे कोई भी एक झुग्गी झोंपड़ी बतलायें जोकि 12 गज से ज्यादा हो । तीन गज और चार गज की होती हैं । आजकल जो झुग्गियां बनी हुई है वह तीन गज, चार गज या पांच गज की ही है । हम दे रहे हैं 80 गज लेकिन 80 गज को देने के लिए समय लगता है इसलिए हम ने आज यह फैसला किया कि 25 गज आज देंगे और आहिस्ता आहिस्ता 80 गज पर ला देंगे । लेकिन एक चीज मैं

[श्री मेहर चन्द खन्ना]

आज ऐवान के सामने बड़े जोर से कहना चाहता हूं कि जो भी आदमी 1960 के पहिले के आये हैं उनकी तादाद आज 60 हजार कुनबों के करीब है उन में से 20,000 परिवारों को हम ने जगह दे दी है। अब यह जरूर है कि उनको हम वहीं ले जा सकते हैं जहां कि हमें इस के लिए खाली जमीन मिल सकती ह और यही कारण है कि हम उन्हें मदनगीर में ले गये, नरायना में ले गये। आखिर वहीं तो हम उन्हें ले जा सकते हैं जहां कि खाली जमीन मिलेगी। उसी को तो मैं डैवलप करूंगा, वहां पानी लाऊंगा और बिजली लाऊंगा। मैं यह कहने के लिए तैयार हूं कि यह मेरे दिमाग में कभी आया नहीं है और आगे भी नहीं आने वाला है कि गरीबों को बसाने का काम हम एलेक्शन को सामने रख कर नहीं करते हैं। कांग्रेस ऐसा नहीं करती। हम लोग कभी इस नजर से नहीं करते। न यह हमने पहले किया है और न ही अब करने वाले हैं।

आज जो हमारे गरीब आदमी दिल्ली में पड़े हुए हैं, राजस्थान से आते हैं और यहां पर काम करते हैं उन में दो किस्म के आदमी हैं। एक तो वह लोग हैं जोकि 1960 से पहले के आये हुए हैं। उनकी जिम्मेदारी मैं लता हूं। उन को मैं जमीन दूंगा और उनको बसाऊंगा लेकिन उनको जमीन का मालिक नहीं बनने दूंगा क्योंकि गरीब आदमी की जमीन हम ने देखा है दौलतमंद ने ले ली है। हम उनको लम्बी लीज पर देते हैं। दूसरे आदमी आप के वह हैं जोकि आते हैं काम करने के लिए और 6 महीने या 8 महीने काम करके यहां से वापिस चले जाते हैं। मैं काशी राम जी को बतलाना चाहता हूं कि उन के लिए हम पैरीफी कैम्प दिल्ली में बना रहे हैं। इसलिए हमारी स्कीम दोहरह की है। एक तो वह है जिसके कि अन्तर्गत 25,000 प्लाट होंगे जोकि 25 गज के होंगे। उसक किराय हम ने थोड़ा मुकर्रर किया है और वह भाई वहां रहें और जब जाना चाहें चले जांय लेकिन जिसने यहां रहना है जोकि 4–5 वर्ष से रह रहे हैं और जिनके कि पास मेंसस स्लिप है आज हम उन्हें 80 गज नहीं दे सकते और उन्हें 25 गज ही देते हैं। फर्क इतना है कि आज हम उसे 80 गज दें तो उसमें एक कुनबा बसेगा लेकिन अगर हम आज 25 गज दें तो हम तीन कुनबों को वहां पर ले जा सकते हैं। मेरी कोशिश यही रही है कि जितनी भी जल्दी हो सके हम अपने भाइयों को बसाने की कोशिश करें और अगर हम ऐसा करते है तो यह कोई बुरी बात नहीं है। गवर्नमेंट ने अपनी नीति नहीं बदली, गवर्नमेंट ने अपना प्रोग्राम नहीं बदला। गवर्नमेंट सिर्फ यही कोशिश कर रही है कि जितनी भी जल्द हो सके हम इस समस्या को हल कर ले अब उस के लिए आप मुझे चाहे अच्छा कहें या बुरा कहें मुझे उस की परवाह नहीं है। रिहेबिलिटेशन में काम करने के सिलसिले में इन बातों को सुनने की मेरी आदत पड़ चुकी है। वह समय गुजर गया तो यह समय भी गुजर ही जायगा। मैं आप से यह कहना चाहता था कि इस में आप को किसी किस्म का शक या संदेह नहीं होना चाहिए कि हम इस स्कीम को स्क्रैप कर रहे हैं।

अब जनाब मेरी बदकिस्मती यह है कि अगर उठाता हूं तब गालियां खाता हूं, नहीं उठाता हूं तब गालियां खाता हूं। सर्दी में उठाऊं तो कहते हैं कि साहब तुमने सर्दी में उन्हें बाहर निकाल कर फेंक दिया, गरमी में अगर हटाता हूं तो बेरवा साहब आ जाते हैं कि बच्चों के इम्तिहान होने वाले हैं। जब इम्तिहान खत्म होता है तो वर्षा आ जाती है। भाई यह अगर आप के कहने पर हम चले होते तो यह गवर्नमेंट कभी कोई काम ही नहीं कर पाती। कुछ हमारी जिम्मेदारी है लोगों के साथ, कुछ हमारा तजुर्बा है पुराना और इसलिए हम आप के खेल को खेलने वाले

नहीं हैं, आप के हाथ में पड़ने वाले नहीं हैं। हम इस समस्या को जरूर हल करेंगे।

श्री हुकम चन्द कछवाय : यह जो 2023 सहायक इंजीनियर्स को स्थायी नहीं किया गया है उनके बारे में भी तो दो शब्द कह दीजिये।

श्री मेहर चन्द खन्ना : वह तो मैं कह लूंगा बाकी यह झुग्गी झोंपड़ी वालों की बाबत जो आप लोगों को बड़ी जुस्तजू थी यह मैं ने अर्ज कर दी है।

Now I come to the DDA. This department has been transferred to me only about a month or a month and a half ago. I plead guilty that I do not know much about this department. It is a very important department. It deals with urban development; it deals with the Master Plan for Delhi; it also deals with town and country planning for the whole of India. I have looked into the various problems concerning these two big organisations, the DDA as well as the TCPO. I have had discussions with my officers and I have tried to put myself into the picture. For me to say that the zonal plans are not finalised expeditiously would be a remark which may not be justified tomorrow. It may be said that we are selling these lands by auction at a higher price. But my fear is that if I start alloting these lands by negotiation or through backdoor, there may be a charge against me that we are doing something highly objectionable. There maybe vigilance cases and I may even be accused of allotting these plots to some of the members of my own party.

Shri Shiv Charan Gupta (Delhi Sadar): Why not at a reserve price by lot?

Shri Mehr Chand Khanna....for political motives. The point is this. If we fix a reserve price, then we have to invite applications; we have to lay down certain rules and procedures. We have to say that this man does not own a house or plot in Delhi. Then among those persons, lots should be drawn. But then a price has to be fixed. If the DDA is to function with a view to see that it is not a drain on the Government, if it is to function in a rational manner, then I think you cannot possibly allot those plots at a price which you may not think to be reasonable, where you do not take into account any overhead charges or consequentional awards in compensation for the increase in the prices.

But I am not finishing here. Shri Shiv Charan Gupta made a very practical speech yesterday. He also talked to me in this connection. What I propose to do is this. I propose to invite all those Members of this House and the other House, including the MPs from Delhi, who are taking interest in the DDA or the TCPO and sit with them not for a day but for days. Let them send their suggestions to me We will look into all those suggestions If we find that those suggestions are reasonable and rational, even if it necessitates an amendment of the DDA Act, I will not stop or hesitate, so that the real object of the DDA is properly served. Because I am told that the Master Plan is being mutilated. A large number of unauthorised colonies are coming up. We do not take expeditious action in the formulation of our zonal plans. The action takes a long time and people, through sheer frustration, cannot wait. If 25,000 families are coming to Delhi every year—I think the number comes to 2 lakh persons, if not more—they have to have shelter, and if we do not provide plots at a reasonable price and if we do not take effective steps to stop re-squatting—one of my greatest problems in Delhi is that the moment you remove the jhuggis and jhompris, there is re-squatting—if we do not take prompt action in regard to the coming up of these unrecognised colonies, the fate of the capital is completely doomed. So, I think this should assure my hon. friend Shri Shiv Charan Gupta, who has got very wide experience of Delhi that I will invite him and other friends. He will kindly send me his suggestions, and the idea is that we sit round a table

[Shri Mehr Chand Khanna]

not for a day, but days, and look into the matter and the charge that is levelled of profiteering, raising the rents, not controlling the rent etc. As the Minister today I cannot absolve myself of the responsibility, but I cannot take responsibility for the actions which did take place before my time.

A few more observations have been made, and I would like to deal with them one by one.

A Member very kindly suggested that we should have a large number of prefabrication factories for the prefabrication of houses. I fully agree with this view, but at the present moment, no foreign exchange is available.

Shri R. G. Dubey: In this master plan, are you proposing to keep more belts open, ten to 20 miles, to avoid congestion?

Shri Mehr Chand Khanna: This master plan was formulated three or four years ago. It was placed before the Cabinet, and it was accepted. Any infringement of the master plan has to have the approval of the Cabinet. That is the first thing.

In the master plan, there is the present complex, and then there is the complex of 1981, which will cater to a much bigger population, may be 50 lakhs. That stage we have not come to as yet. Only lately a committee has been appointed. The committee was there, the first meeting of that committee was held under the presidentship of the Home Minister to consider where we should have the satellite townships in the near vicinity of Delhi, whether it be in Ghaziabad, Gurgaon, Faridabad or Narela. The idea is that we should have a wider belt, and taking into consideration the expansion of the capital at the rate at which it is going on, the flight of the rural population into the urban population of Delhi, the opportunities for employment that are being created every day in Delhi, unless some effective steps are taken, the real object of the master plan will be completely frustrated. So, that idea is before us.

I was talking about the prefabrication factories. I have examined this matter. We sent some officers abroad, they have been to Czechoslovakia, they have been to Russia, and a committee under the able guidance and presidentship of Prof. Thacker of the Planning Commission was appointed. It looked into all these matters. A blueprint is there. One is for the improvement of the existing housing factory. I am glad some hon. Members have paid compliments to it, because that factory is doing very good work. There have been no losses, they have earned a profit, and they are building a large number of houses.

But, as far as the import of new plants is concerned, even if money becomes available, the foreign exchange is going to be a very serious difficulty, and I do not see any possibility of the import of new plants for prefabrication purposes.

I do not know why serious objection has been taken to the hotels. One Member accused me of having the Ranjit and Lodi hotels in addition to Janpath. Another Member accused me of not building the hotels myself, but inviting Hiltons from abroad, bringing them into the country and making them partners in this venture of the construction of hotels.

What we have done is this. You have the Ashoka, which is a five star hotel. You have the Janpath. I think it is a three star hotel. You have the Ranjit, which is a two star hostel. And then there is Lodi, which is a one star hotel. Their rates vary. We are trying to cater to every pocket, but if a man believes or feels that in a place like Delhi there the cost of land is so heavy, where the cost of construction is very, very expensive, where the price index of foodstuffs has gone up so much, we can provide accommodation in a hotel for a few rupees, it is not possible. But we are striving to cater to practically every pocket.

About Ashoka, I am sorry some one made a very funny remark. This hotel is running at a profit of Rs. 40 lakhs a year. We are giving very good bonus to our workers, they are fully satisfied with us. The instalments in regard to this hotel, I think, have been paid in advance over a span of eight to ten years.

Janpath we have taken over very recently from Volga, and we are doing very well. It is also running at a profit, but the profit cannot be the same, because they are two different types of hotels.

And then one hon. Member remarked that we have spent lakhs and crores, and the number of persons who live in this hotel is only 300 to 400. The number of persons depends on the availability of beds in a hotel, and each room can take a certain number of persons. There are single room and double room beds. So, there can be no question. In fact, the charge against me is that with the profit motive, the maintenance of the hotels is not being kept at the proper standard. At times our occupancy is 103 per cent. You will realise that if the occupancy is 103 per cent, no room can ever fall vacant, and the result is that the maintenance or the cleanliness which should be our pass word is not there.

I wish to say before the House that these hotels cater to the local population as well as to the foreigners. They maintain standards. We are earning foreign exchange. These hotels reflect our life.

Shri Mohammed Koya (Kozhikode): Ranjit was originally intended to be a working girls hostel. It was changed.

Shri Mehr Chand Khanna: I am coming to the working girls hostel. My hon. friend opposite seems to be very much interested in some of the photographs that he may have seen in the last one or two days. I did not want to give it unnecessary importance. A poor girl has been misled.

Shri Mohammed Koya: Not misled. You are misleading.

Shri Mehr Chand Khanna: I am not in the habit of telling lies, I have never done it in my life, and shall never do it. I wish to assure him about it. If he wants me, I will give him the proper history of this case.

Shri Mohammed Koya: We would like to.

15.58 hrs.

[SHRIMATI RENU CHKRAVARTY *in the Chair.*]

Shri Mehr Chand Khanna: It concerns a girl. So, I am rather treading on very delicate ground in giving the history of Miss Verma who has squatted outside the working girls hostel. I did not want to do it, but because the hon. Member is so keen to know why this young girl has gone on a *satyagraha* or fast, I would like to give this history.

Shri A. V. Raghavan: Our sympathy is with them.

Shri Mehr Chand Khanna: If you like, I can send you a note, but if you want, I am prepared to place the whole thing before the House. Perhaps it will be much better.

Shri Ranga: Why do you go into that now?

Shri Mehr Chand Khanna: I am prepared to take his advice, but I think I will go into this.

The Working Girls's Hostel in New Delhi was being run by the Social Welfare and Rehabilitation Directorate under the Ministry of Education upto the 31st May, 1963. It was taken over by this Ministry with effect from 1st June, 1963.

I do not want to go into the old history why the Education ministry and Mrs. Soundaram Ramachand an came to me, the way she was being harassed, and why I came to the help

[Shri Mehr Chand Khanna]

of the Ministry of Education in taking over this hostel, because that is a part of my work, and I did not want to shirk it.

Kumari Nirmal Verma was occupying a seat in a double-seated room in Block A of this Hotel since before the 1st June, 1963. The rent for this room and for additional charges was Rs. 25.40 per seat per month. Up to the 31st March, 1963, she was in arrears of rent to the extent of Rs. 332.90. These arrears are, however, recoverable by the Social welfare and Rehabilitation Directorate.

16 hrs.

After the hostel was taken over by this Ministry, the rent and aditional charges were reviewed and the rent of a seat in Block A was reduced from Rs. 25.40 to Rs. 21.50 per mensem in the case of Government employees. We have reduced the rent. Kumari Verma was required to pay this rent and also to furnish a security bond from a central government servant. We have a bond as a security from a central government servant in the case of those people who are temporary government servants and who are not a charge on us because that govenment servant is responsible for the payment of the dues. That is the normal custom and that has gone on all these days. She neither paid the rent nor furnished the security bond. Her allotment was therefore cancelled with effect from 10th January 1964 and she was evicted from the hostel on the 21st October, 1964. However, on her representation, her eviction was set aside and she was restored to her room within eight hours. She however failed to pay arrears of rent or to execute a surety from a central government servant even after that. Action was taken to effect recoveries of government dues from her pay bills through the directorate of education, Delhi State and the principal of the school in which she was employed. Recoveries of dues from her pay bills were made from February 1964 to December 1965. In December 1965 she refused to draw her salary in protest against these recoveries. On the 10th January 1966, her allotment was again cancelled as two months' dues were still outstanding against her and because of her refusal to make payment of rent either directly or through her pay bills. After the cancellation of allotment on the 10th January, 1966, Kumari Verma is liable to pay market rent. On the 10th March, 1966, she informed the Directorate of Estates that she would offer *satyagaraha* unless the monthly rent of Rs. 21.50 was reduced, as according to her, this was high. These charges include the rent of the room as well as of electricity, water, furniture, scavenging, sweeping charges. It is not possible to reduce them any further. This young girl is not a charge on us. We have been good to her and we are allowing her to stay in the hostel. But if she is not prepared to pay the normal rent, if she will not draw her salary and if she will not even co-operate with the department in which she is working, what am I to do? On the one hand I am accused of not giving accommodation to the working girls who are not a charge on me. On compassionate grounds we cancelled the orders of eviction but this is what she is doing. I have no grouse against her; I am not vindictive; my ministry is not vindictive. I am only saying that this young girl has been ill-advised in this matter because it is not going to help her. If she does not like my accommodation, she can leave it. If she is a government servant like the 60 or 70 thousand government servants, and she is entitled to the house rent allowance, she can draw it; if she is a regular government servant she can ask for regular allotment. She cannot have it both ways. She is not entitled to insist that she must remain in the hostel and at the same time force our hands to take action by refusing to pay anything. An hon. Member said that this hostel was in a crumbling state. I do not know when he went and visited that hostel.

I do not want to go into that hostel; I have been there once or twice. If he wants to go there I shall have arrangements made so that he is taken into that hostel and see things for himself. Then he will come and tell me that we have done these young girls far better than any other Government servant in these conditions.

Shri A. V. Raghavan: I am prepared to go.

Shri Mehr Chand Khanna: I will arrange to send you.. (*Interruptions*). I have asked four ladies from Delhi to assist me in regard to this hostel. In fact they have come to see me; one is Shrimati Violet Alva; she is the vice-chairman of Rajya Sabha; then Shrimati Raghuramaiah, a good social worker who happens to be the wife of a colleague of mine but that is neither here nor there; then Shrimati Manmohini Sehgal and Shrimati Jhon Mathai. I have requested all these four ladies: please come to me if you want anything to be done in connection with the girls of this hostel; if you become members of my advisory committee, I shall myself preside over it and I want to see that everything possible is done for these unfortunate girls. The point today is this. There are only about 200 or 250 girls. Out of my allotment or allocation of 40,000 houses in Delhi not one government servant has come forward to do satyagraha while this young lady had adopted these tactics. My hon. friend should know better. I know nothing about it.

An hon. Member: How can be know better?

Shri Mehr Chand Khanna: One more word and I am finished. One hon. Member referred to the accommodation allotted by my ministry to MPs. I am fully in agreement with the sentiments expressed in regard to the accommodation which is to be provided to members. What is the type of accommodation to be provided to them? This is a matter in which I would suggest the leader of the opposition should come to my rescue. I am not asking for something which is unusual. I am only saying that if the hon. Members of this House, both the Opposition and the Congress Members, sit together and decide what type of accommodation should be made available to an MP, it becomes a simple question. In the North Avenue and the South Avenue I have taken over from my former colleague whatever was done at the proper time under proper circumstances. If the hon. Member today feels that the accommodation that is available in the North Avenue or South Avenue is not adequate, then let us decide about it. We are a sovereign body; let us sit round a table and let a directive be given to the Works and Housing Minister: in future you build houses of a particular type, with a particular floor area, accommodation for the guest in the MP quarter should be of this pattern. Get me the money and I shall deliver the goods.

Shri Kashi Ram Gupta: What about the servant quarters?

Shri Mehr Chand Khanna: The servant quarters are the problem of the allottee. I do not want to express an opinion because the allotment of the servant quarters is made by the chairmen of the two respective House committees.

Shri Kashi Ram Gupta: They are not in sufficient number.

Shri Mehr Chand Khanna: That can be easily considered because in one quarter there is a feeling that the servant quarters which are attached to some of the houses, proper use is not being made of them.

Shri Sham Lal Saraf (Jammu and Kashmir): There may be some cases.

Shri Mehr Chand Khanna: My unfortunate job in this Ministry is that the allotment of the house to an M.P. is made by the chairmen of the two House committees and.....

Shri Kashi Ram Gupta: The number of quarters is less than the requirements.

Shri Mehr Chand Khanna: If a servant quarter is misused and if an hon. Member feels that this servant should go out, then it is my job to evict him; it is not my privilege to allot the servant quarter but it is the duty of the Minister-in-charge of Works and Housing to evict all these persons who suddenly become undesirable from the point of view of the allottee. About the insufficiency of the number, I shall see that this question is examined very expeditiously and if land is available, I do not think the ministry of finance would grudge me money where MPs are concerned; I feel that I and he whoever the finance minister may be, would like to be on the right side of Members of Parliament; we cannot afford to be on the wrong side..... (*Interruptions.*)

Mr. Chairman: The point that has been raised was, whether the number of MPs' quarters and the number of MPs' servant quarters tally. I think that is the question.

Shri Mehr Chand Khanna: The number of MP's quarters today is more than adequate. Every MP who asked for an allotment in my time, he or she, whatever the case may be, has been allotted accommodation.

Mr. Chairman: Is there a corresponding number of servants' quarters?

Shri Mehr Chand Khanna: I am coming to that. He or she has been allotted accommodation. As far as Vithalbhai Patel House is concerned, if MPs wish to stay in the North Avenue or the South Avenue or on Rajendra Prasad Road or on Maulana Azad Road and if they do not want to go to Vithalbhai Patel House, the option is theirs. But if an MP wants to go to Vithalbhai Patel House, I shall see that accommodation is made available, as early as possible. I do not want to keep that accommodation vacant, because by keeping that accommodation vacant, I am keeping some Government servant who is badly in need of accommodation without any shelter. I do not think the House will like that.

Coming back to the question of servants' quarters, it is a very simple matter. I can have the whole matter examined and find out what is the total number of quarters allotted to the MPs, how many servants' quarters there are and whether in or near the vicinity of the houses any new quarter can be built. That can be done. (*Interruption*).

Shri Yashpal Singh: Double-storey quarters.

Shri Mehr Chand Khanna: That is very simple. I am thinking on those lines myself. But if I go to an hon. colleague of mine who is living on Ferozeshad Road or Rajendra Prasad Road and persuade him to leave that house so that I can construct two or three storeys on that, I do not think it is going to be very easy. Anyhow, I am not going to launch upon that adventure or that venture before the six to eight months of my time as Minister in charge of this Ministry is over.

Shri Kashi Ram Gupta: What about the motor garages?

Shri Mehr Chand Khanna: The question is, the MPs pay the rent for the servants' quarter or for accommodation or for a garage. If these garages are given to barbers or are being occupied by dhobies, it is not my fault. But I am not going to grudge an MP if he says that he wants a garage or a servant's quarter. I shall have the matter examined. I give an open invitation to my hon. friends and colleagues here: let them write to me; I shall have each case examined. If they write to me direct, I am prepared to look into the matter. If they send it to the House Committee, I have no objection. I have taken quite a long

time of the House and I have nothing else to say.

Shri Vasudevan Nair (Ambalpuzha): Why should there be allotment of houses to Government servants who are having their own houses in Delhi?

Shri Mehr Chand Khanna: I shall answer every question. It is a fact that about two years ago, we took a decision, on account of the shortage of accommodation in Delhi, that a Government servant who owns his own house, should not be allotted government accommodation. It was also represented to us—it was in the time of Jawaharlalji—that while he has taken a house at a sibsidised rent or at a very reasonable rent, he is renting his own house at rents which are far high or disproportionate to the rent which the Government is charging. That matter was fully examined. It went before the Cabinet and the Cabinet took a decision that in the case of those Government servants who are already in possession of a house which had been allotted to them before this particular decision was taken, the rent should be charged on a certain basis, but in future, no Government servant shall be allotted a house, who owns a house in Delhi, unless he is prepared to pay the market rate, and that should be the exception and not the rule. That decision was taken and was being implemented by my Ministry. I got a few brickbats on account of this unfortunate or fortunate decision.

Then the question arose of the defence services. According to the defence services and their rules of service, a defence officer is entitled to a certain type of accommodation: if it is a non-family station, the position is different; if it is a family station, then the position is different. In their case, it is laid down that the rent shall be up to a particular percentage in those exceptional circumstances, and nothing beyond that. We examined this matter again, because we could not have two different sets of officers under the Government of India, one owning a house and paying rent on a certain basis, and the other owning a house and not paying rent at all. That question again went before the Cabinet, and the Cabinet took one decision. Then I was asked to have the matter further examined, to go to the Ministry of Law and into the terms of appointment of military officers and then re-submit a new note. That note has already gone to the Cabinet, and a final decision has not been taken yet. I will not be revealing any secret if I say that if we find that in the case of the defence services, if their members own houses, and they are going to be charged a rent at a certain rate, it will not be fair and equitable that any other officer who is working in other departments of the Government of India should be charged at quite a different rate which may be exorbitant or which may not be proportionate to the rent that may be paid.

Mr. Chairman: The question is, why it is necessary to give any house, whether it a subsidised rate or the market rate, to a person who already has a house here. That is the question: especially when there is a shortage of houses.

Shri Mehr Chand Khanna: That is what I am trying to explain. If an officer serving in the defence services—Air Force or Navy—under those conditions, if he is entitled to allotment of a house from that particular department, will I be justified in penalising officers who took houses from me? I shall explain the position a little further. I have a General Pool which is under the administrative control of my Ministry. The defence services have their own pool, the P & T have their own pool. The railways have their own pool. So, I think if there is going to be a decision, it should be a uniform decision which should apply to each and every officer of the Government of India. There should not be any discrimination between officer A and officer B,

[Shri Mehr Chand Khanna]

because I am told that it will be legally incorrect.

श्री चुनी लाल : आप ने कबूतरखाने वाली बात नहीं बतलाई ।

श्री यशपाल सिंह : आप ने जो ऐसे क्वार्टर्स दे रक्खे हैं एम० पीज को जैसे बी० ए० के स्टूडेन्ट्स को दिये जाते हैं, इस का कोई इलाज तो होना चाहिये ।

श्री मेहर चन्द खन्ना : मेरा सिर्फ गवर्नमेंट सर्वेन्ट्स से ताल्लुक है और गवर्नमेंट आफिसेज से ताल्लुक है । उन को नार्थ ब्लाक से और साउथ ब्लाक से हटाने के लिये, नये घर बनाने, नये दफ्तर बनाने और ऐसी जगहों पर दफ्तर बनाने के लिये जहां पर अफसर भी हों और मकान भी हों, मैं ने ट्रांसपोर्ट भवन बनाया, निर्माण भवन बनाया, रेल भवन बनाया, इन्द्रप्रस्थ भवन बनाया, ताकि नार्थ और साउथ ब्लाक में कंजेशन कम हो और उन को आहिस्ता आहिस्ता वहां से रिमूव करूं । यही डाइरेक्टिव मेरे लिये पहले प्रधान मंत्री श्री जवाहरलाल नेहरू का था ।

श्री हुकम चन्द कछवाय : बिल मंत्रालय के द्वारा इस के बारे में कुछ आदेश निकला है कि जो केन्द्रीय सरकारी कर्मचारी काम करते हैं उन को जल्द से जल्द स्थायी किया जाये । लेकिन आप के मंत्रालय में 246 इंजीनियर ऐसे है जो दस साल से काम कर रहे है, 396 आठ साल से काम कर रहे है, 554 पांच साल से काम कर रहे हैं, 838 तीन साल से काम कर रहे हैं लेकिन उन को अभी तक स्थायी नहीं किया गया है । इस के क्या कारण हैं । इस के बारे में कई बार आश्वासन दिया गया लेकिन आप ने आज तक कुछ नहीं किया। जो इंजीनियर बाहर जाते हैं वहां जाने के बाद उन के स्थानों पर हर साल नियमानुसार 25 रु० तरक्की होती है । चार पांच साल बाद वहां से आने पर इनाम देना तो दूर रहा, जो बढ़ा हुआ पैसा है वह भी आप उन को नहीं देते हैं । या तो आप ने नहीं दिया है या जो आप के मंत्रालय में काम करते हैं उन का ठीक ध्यान नहीं है इस ओर ।

श्री मेहर चन्द खन्ना : मैं इस सवाल का बड़ी आसानी से जवाब दे सकता हूं । मेरे पास स्टेट्मेंट मौजूद है, अगर चेयरमैन साहब मुझे पांच या सात मिनट की इजाजत दें तो मैं उस को पढ़ कर सुना सकता हूं । लेकिन चूंकि समय बहुत गुजर चुका है । इसलिये मैं आप को उस की कापी भेज दूंगा ।

लेकिन एक चीज मैं कहना चाहता हूं । हमारे मंत्रालय में बहुत से लोगों के अप्वाइंटमेंट होते हैं । मंत्रालय में या पी० डब्ल्यू० डी० में कितने मुलाजिम होने वाले हैं, उन में से कितने पक्के होने वाले हैं, कितने कच्चे रहने वाले हैं, कब पक्के होंगे, यह इस चीज पर मुनहसर होता है कि हमारे मंत्रालय में कितना काम है और कितना काम रहेगा । उस में कितनी वैकेन्सीज हैं, उस के मुताबिक पक्के होंगे । आफिशिएटिंग होने का मतलब यह नहीं है कि निचले दर्जे के जो आदमी आफिशिएट करते हैं ज्यादा वक्त तक वह सब पक्के हो जायें । इस तरह से पक्के होने का सवाल नहीं पैदा होता । सवाल पैदा होता है पक्के होने का जब वैकेंसीज होती हैं और वैकेंसीज होती हैं काम पर । अगर मुझे रुपया और मिल गया तो शायद और भी पक्के हो जायं लेकिन अगर इस साल रुपया नहीं मिला तो जो पक्के भी हैं मालूम नहीं उनका क्या होगा । लेकिन मैं माननीय सदस्य को एक नोट भेज दूंगा ।

श्री हुकम चन्द कछवाय : जो कालेज से विद्यार्थी इंजीनियर निकल कर आये जो बिल्कुल नए हैं आपने ऐसे लोगों को स्थायी कर दिया लेकिन जो पिछले दस दस सालों से काम कर रहे हैं उनके बारे में ध्यान नहीं गया है । तो उनके बारे में जरा गम्भीरता से सोचिये और आपने कहा भी है राज्य सभा के अन्दर कि अगर ऐसा अन्याय हुआ है तो बहुत बुरी बात है मैं इसको देखूंगा और निश्चित रूप से उनका मामला देखूंगा ।

श्री बेहर चन्द खन्ना : मैं जवाब देता हूं । हमारे कायदे के मुताबिक पहली बात तो यह है कि यह चीजें डिपार्टमेंटल प्रोमोशन कमेटी के सामने जाती है । यह यू० पी० एस० सी० में जाती है और यू० पी० एस० सी० का एक मेम्बर उसका अध्यक्ष होता है । तमाम जो प्रोमोशंस होते हैं, कन्फर्मेशंस होते है, हर एक का केस उनके सामने जाता है । दूसरे क्लास वन आफिसर्स जो हैं दो वह होते हैं और एक होता है निचले क्लास यानी क्लास टू का । जो हम डाइरेक्ट रिक्रूट करते हैं जिनकी क्वालीफिकेशंस ज्यादा होती हैं, जो डी० पी० सी० चुनती है, दो वह होते है और एक क्लास टू का होता है । नतीजा यह हुआ कि वह दो तो अभी, मिले नहीं और क्लास टू की तादाद दो और तीन गुना हो गई । तो उसी के मुताबिक उनका कन्फर्मेशन करना पड़ेगा । यह नहीं हो सकता कि जो कम पढ़े हुए हैं जिनको डी० पी० सी० ने नहीं माना या जिनका केस डी० पी० सी० में नहीं जा सका, उनका कन्फर्मेशन हो जाय, यह प्रोपोर्शन बढ़ नहीं सकता ।

अभी आपने सवाल किया था उन इंजीनियर्स का । अब उन इंजीनियर्स के बारे में मैंने जवाब दिया था इस हाउस में । सारा मामला जबानी मुझे याद नहीं है । शायद दो ढाई सौ ऐसे आफिशियेटिंग आदमी थे । सब का केस डी० पी० सी० ने देखा । 28 को नहीं माना और बाकी 160 या 170 को मान लिया । फिर वह अदालत में भी गए और हमारे खिलाफ रिट भी किया । उस में भी वह हार गए क्योंकि जो प्रोमोशन होता है वह इस पर नहीं होता कि मैंने लम्बा आफिशियेट किया इस लिए मैं जल्दी कन्फर्म हो जाऊंगा । उसमें सीनियारिटी होती है, एफिशयेंसी होती है, विजिलेंस का रेकार्ड होता है, बहुत सी चीजें देखनी पड़ती हैं । आज भी हमारे सामने ऐसे केसेज मौजूद हैं जिनके बर-खिलाफ विजिलेंस के केस चल रहे है । उनके नाम लिफाफे में बन्द कर के रख दिये गए हैं । डी० पी० सी० ने निर्णय दे दिया है । अगर विजिलेंस से साबित हो गया कि उनके खिलाफ कोई बात नहीं है तो खुद बखुद हो जाएंगे । लेकिन अगर विजिलेंस यह कहता है कि इसका चालचलन ठीक नहीं है, इस ने बेईमानी की है, इसने ठेके में गड़बड़ किया है तो उसमें खन्ना क्या कर सकता है ?

श्री हुकम चन्द कछवाय : मैं आपसे प्रार्थना करता हूं... (व्यवधान)... गोविन्द रेड्डी कमेटी की जो रिपोर्ट है...

सभापति महोदय : आर्डर, आर्डर प्लीज ।

श्री हुकम चन्द कछवाय : मेरी एक बात सुन ली जाय ।

Mr. Chairman: You have raised a particular case where direct recruitment has taken place. The question can be easily referred to the minister and he can take up that particular

[Mr. Chairman]

case and see whether he has a higher qualification, etc. It is no use debating a particular case on the floor of the House when we are short of time. He may write about that particular case to the minister.

श्री हुकम चन्द कछवाय : सभापति महोदया, मैं बड़ी नम्रता से निवेदन करता हूं । मेरी एक बात सुन ली जाय । मैं यह पूछना चाहता हूं कि गोविन्द रेड्डी कमेटी की सिफारिशें सन् 65 में आ गई थीं । लगभग पांच महीने हो गए कोई अमल नहीं हुआ ।

श्री मेहर चन्द खन्ना : जहां तक गोविन्द रेड्डी कमेटी की सिफारिशों का ताल्लुक है 66 या 70 सिफारिशें थीं और उन 66 या 70 सिफारिशों में से तीन, चार या पांच रह गई बाकी सब हम ने मानी, उनके ऊपर कार्यवाही की और एक 6 सफे का नोट मैंने इस हाउस में भी और उस हाउस में भी सर्कुलेट किया है । मेरी बदकिसमती यह है कि माननीय सदस्य ने उसे पढ़ा भी नहीं ।

श्री हुकम चन्द कछवाय : अंग्रेजी में होगा ।

श्री काशी राम गुप्त : मन्त्री महोदय, जो आपने कहा 28 आदमियों के बारे में, तो उसमें हाई कोर्ट ने तो केवल यह कहा है कि यह उनका काम नहीं है देखना, तो मैं यह निवेदन करूंगा कि आप उन लोगों को मौका दें कि वह आपसे मिल कर के बहुत सी ऐसी बातें हैं कि जो आपके सामने नहीं है और जो डी० पी० सी० के सामने भी नहीं आयीं, उन बातों को कह सकें । आप उनको मौका दें फिर आप जो डेसीशन लेंगे वह मुनासिब होगा ।

श्री मेहर चन्द खन्ना : मैंने तमाम चीजों को देखा है और इस हाउस में भी जवाब दिया है और उस हाउस में भी जवाब दिया है । जब मैं कहता हूं दो सौ, सवा दो सौ में से 28 आदमी नहीं हुए बाकी सब हो गए तो इससे ज्यादा इन्साफ और क्या हो सकता है ? मैं कोई एक्ट्रैनुअस मैटर या एक्सट्रैनुअस एविडेंस सुनने के लिए तैयार नहीं हूं जिसका कि जाब्ते से कोई ताल्लुक न हो ।

Mr. Chairman: I will now put the cut motions Nos. 7 to 15 and 107 to 112 to the House.

श्री हुकम चन्द कछवाय इस में 113 और 114 को अलग रखा जाय ।

सभापति महोदय वह आपने मूव नहीं किया है । आप थे नहीं । तो अभी तो आप उसे मूव नहीं कर सकते हैं ।

The cut motions were put and negatived.

Mr. Chairman: The question is:

"That the respective sums not exceeding amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos. 94 to 97 and 141 to 143 relating to the Ministry of Works, Housing and Urban Development."

The motion was adopted.

[*The motion for Demands for Grants which were adopted by the House are reproduced below—Ed.*].

DEMAND NO. 94—MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 18,88,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Works, Housing and Urban Development'."

DEMAND NO. 95—PUBLIC WORKS

"That a sum not exceeding Rs. 29,56,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Public Works'."

DEMAND NO. 96—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 9,82,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Stationery and Printing'."

DEMAND NO. 97—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 1,31,87,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Works, Housing and Urban Development'."

DEMAND NO. 141—CAPITAL OUTLAY ON PUBLIC WORKS

"That a sum not exceeding Rs. 8,50,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Capital Outlay on Public Works'."

DEMAND NO. 142—DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 11,51,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 143—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 67,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Urban Development',"

MINISTRY OF PETROLEUM AND CHEMICALS

Mr. Chairman: The House will now take up discussion and voting on Demand Nos. 81, 82 and 136 relating to the Ministry of Petroleum and Chemicals for which 5 hours have been allotted.

Hon. Members desirous of moving their cut motions—Mr. Kachwai should listen to this—may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND NO. 81—MINISTRY OF PETROLEUM AND CHEMICALS

Mr. Chairman: Motion moved:

"That a sum not exceeding Rs. 16,80,000 be granted to the

[Mr. Chairman]

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Petroleum and Chemicals'.".

DEMAND NO. 82—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS

Mr. Chairman: Motion moved:

"That a sum not exceeding Rs. 6,24,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals'.".

DEMAND NO. 136—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS

Mr. Chairman: Motion moved:

"That a sum not exceeding Rs. 17,38,38,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals".

Shri K. D. Malaviya: Mr. Chairman, I wish to take this opportunity, when the demands of the Ministry of Petroleum and Chemicals are being discussed, to draw the attention of the Minister, to certain general aspects. I will not take much of the time of the House. The first point I would like the Minister to note is that the policies that have been adopted by the government with regard to oil are well-known and have been accepted by the government and the people of the country, and have also been understood by interests which are interested in watching the progress of the oil industry in India. I hope and pray that the policy pursued by the late Prime Minister, Shri Jawaharlal Nehru, will be implemented with all the force that was implied when he initiated this policy for the nation.

When I had something to do with the Government, and later also if I remember aright, the late Prime Minister, Pandit Nehru, committed the Government and the nation to this policy. In a public meeting attended by more than half a million people in Calcutta, he said that the policy in connection with oil pursued by the Government will be pursued with all the vigour and will not be changed. I have no particular reason to say that that policy is being changed except a little apprehension that sometimes due to stresses and strains of circumstances and pressures from here and there an interpretation is likely to be given to the meaning of the policy wherein, in the long range, the policy might be modified unconsciously. This unconscious deviation from the policy which has been pursued by the Government is likely to prove more dangerous than a conscious deviation from the policy.

I will, therefore, request the Government and the Ministers concerned that they exersie greater care in examining the implementation aspect of the several spheres of oil industry, whether it is oil exploration or refining or distribution of oil, so that the heritage left by the late Prime Minister might continue and blossom for the benefit of the nation.

There is a little point—but not very little—which I would like to mention in this connection, and it is about the oil exploration programme of the Government of India. As is known Madam Chairmman, the latest assessment of the Government as well as the technicians and oil experts is that

most of the oil that is likely to be found in India might be on the sea side, and geological evidences and also some geophysical evidences lead to the belief that more oil might be found on the off-shore side than on the in-shore side. Therefore, the Government has to prepare themselves....

Shri Ranga: Madam, I rise on a point of order. What is the general procedure? My hon. friend belongs to the ruling party. He is supposed to be supporting the Demands before the House. We are now in the House. We have established a convention that the Opposition first states its case. There may be some points in support of the Government which Members belonging to the ruling party may be marking later on after having heard some of our points. Instead of following that procedure, you have been pleased to call upon my hon. friend, Shri Malaviya.

Mr. Chairman: There have been many occasions when the first speaker has been from this side.

Shri Ranga: Not in discussion on Demands. This is the first time I have come across this. This has never happened before.

Mr. Chairman: I do not know. If it is something that is completely out of the order the hon. Speaker will tell me.

Shri Kapur Singh: I wish to add, Madam....

Mr. Chairman: Order, order. I have not called him to speak.

Shri K. D. Malaviya: I stood up in the House and caught your eye. As there was still time for you to receive the cut motions, I thought I should start making my speech and not waste the time of the House.

Mr. Chairman: The hon. Member may go on.

Shri K. D. Malaviya: Madam, I was referring to the possibilities of discovering more and more oil on the off-shore side than on the in-shore side. It is known that we are not as well prepared for exploration of oil on the sea side as on the inland side. I may suggest for the consideration of the Government that we have to make haste and prepare ourselves for search of oil on the sea side. There is not much difficulty, in my opinion, for search of oil on the sea side if our people are determined to do so. I may say that some of us are developing cold feet and finding it difficult because of difficulty in the matter of foreign exchange, this or that. I do not think it is so difficult to search for oil purposefully and successfully if we once know there is possibility of oil in a certain area on the off-shore side. The only thing is you have to get a steel structure on which you can carry your drill and start drilling. This steel structure is not a great mystery or technical thing which we cannot acquire or win over. There are many bodies in India who can build this steel structure by spending a few crores of rupees—Rs. 1 crore to Rs. 3 crores and not more. If we have no designs of that steel structure, I am sure by purchasing we can get those designs and win over this difficulty which today we are facing. I would, therefore, suggest that the Government makes a determined effort to find out the designs of these steel structures and get them made here. In India, I do not think it is impossible for them to get a steel structure made. Get some experts from outside, from wherever we can, get them from the west or the east, and they can give us a little hint as to how to function. Let us plunge into this great task of starting drilling in the sea-shore side. The great temptation is that we are likely to find great quantities of oil, much more than what we have so far found on the land. If we succumb to our difficulties and invite foreign collaborators either on the 50:50 basis or on some other basis the likelihood is that the oil that is within our grips might be lost to us on 50:50 basis also. So we should not submit to

[Shri K. D. Malaviya]

these difficulties which are very elementary in nature. Greater difficulties we faced in the task of oil exploration in the past, in the days of the late Prime Minister. Therefore, I think we should advise the Government not to give in and go on finding out, where they can find, these steel structures to drill. There is not much to be done. Only we have to start working a little and then we will strike large quantities of oil in Cambay, Madras region, in the Bay of Bengal and elsewhere also.

I will now leave all other aspects and take up petro-chemical industries. I would like to say something with reference to the fertiliser controversy, that is on. This is a simple story which I think is unnecessarily getting complicated, and I hope the Government will seriously reconsider their policy in this connection and modify it as far as it is possible for them to modify. I wish they modify it completely. There are only two things to which I object. One is, if you get some foreign collaborators to come and build fertiliser plants here we must never surrender the right of fixing prices because the prices of essential commodities like fertiliser can never be given up by Government to any private party whether it is foreign or national. It is a strategic material. It is connected with many technical complications, many pricing difficulties, and also many chronic issues. Many of the fertiliser plants were set up in this country at a time when the present modern technology was not in vogue.

Shri Kapur Singh: I challenge the quorum.

Mr. Chairman: The quorum is being challenged. The hon. Member might resume his seat. The bell is being rung.

Shri K. D. Malaviya: It is necessary that we look into the history of the petro chemical industry. I will state it in a few sentences.

Shri Rajaram (Krishnagiri): Madam, there is no quorum.

Mr. Chairman: Let the bell be rung again.... now there is quorum. He might continue his speech.

Shri K. D. Malaviya: I hope, I will get another 8 or 10 minutes more. Some time was lost by this interruption.

Previously, in the 40s and 50s the entire production of ammonia, which is the main base for fertilizer, was derived from coal. The Sindri Fertilizer was planned at a time when the petro-chemical naptha feed stock was not in vogue. Therefore, Sindri, Neyveli, Alwaye all those public sector factories are based on economy and technique which are now worn out. Therefore, their prices are very high. As modern technology is introduced more and more and the units become larger for producing fertilizer, these public sector units will get more out-dated in economy and their prices will become very high. It is only a Government policy of control of prices and economy which can save these public sector units of fertilizers.

International modern units of fertilizer plants will, in my opinion be not less than 50 per cent of the total—perhaps, they may be more than 50 per cent;—I do not agree with the Government that two-thirds of the entire capacity in the country will be under public sector. It will not be so. I do not think we can jump from 175,000 tons of nitrogen to 3·4 million tons of nitrogen in 5 or 6 years time from now; it cannot be done, it is a very ambitious plan; so, it will not be even 50 per cent; i.e. our public sector will not produce even 50 per cent. You will have to pool the prices and the distribution system in such a manner that the prices of fer-

tilizer do not go high, and, at the same time, they are within the control of the Government. The proposal of the Government to purchase 30 per cent of fertilizer from these people and to import, if necessary, in order to compete with the private sector is a fantastic proposal which I am not able to understand. Government will not be able to import fertilizer. It will be the private sector which will import fertilizer at favourable price to them. Further, the price in the international market of fertilizer is fast declining. There is over-production of fertilizer in the world and the large capacities installed outside, in America and Europe, are going to produce, are producing, so much fertilizer that there will be crash down price and the advantage of that low price will go to these people here who have inter-locked with all those fertilizer corporations and units outside and we will be left completely at the mercy of those international manipulators and collaborators. Therefore, I fail to understand how Government can negotiate the price with these people in our favour, because you are giving the right to fix the price to these private people. They will say "look here, if the Sindri price is 10 and if our price is 5 or 6, there is not going to be that drop in price—about double the difference; all that we can do is to reduce the price from 10 to 9·5 or 9.6". They will not bring down the price to the level prevailing the world market, whole may be round about 5 or 6. Therefore, they will fix the price at a high level. Further, Government cannot create organisations in a day to compete. We have seen that it will take long years to build up our public sector distributing units with a view to competing with them. Government have also to be strong enough with their policy; with their thinking, with regard to their determination to go ahead on a particular line. I am afraid, I cannot see any prospect in the near future of a situation where we can persuade with some strength all these internationa people who are going to build such big fertilizer plants here. I do not wish to say much on this point because there is not enough time.

I want fertilizer to be produced in the country. The briefing that the Minister gets from experts is that fertilizer is needed and it is better to produce fertilizer in the country than to import it from outside. I agree; I accept all that. But you cannot surrender this right of distribution and fixing the price if you want to build a socialist economy or if you want to control the fiscal policies of this country according to democratic socialist lines, as we are claiming. We are not doing it by surrendering our right over such a strategic material like fertilizer to these people who may not have more interest in our agriculture than their profits.

I have a suggestion to make. Let them come and manufacture fertilizer, and let us not have any share in that. Let us also produce fertilizer of the quantity that we really need. I do not think we can produce so much of fertilizer in such a short time. That programme must be reviewed by the Ministry of Food and Agriculture. Let us guarantee a minimum price to them when they start commercial production. Firstly, I wonder whether they will be able to produce so much fertilizer in this country in such a short time. Let us examine it. But, if you cannot produce it, as a last resort, let them come and produce fertilizer. We will guarantee a minimum price from our treasury. But they will have nothing to do with the distribution or price. We will fix the price and we will create our distribution organisation. Let us guarantee to them a minimum return, a reasonable minimum return on their investment for 6 or 8 years time, after the plants have gone into commercial production; not in the beginning but after they have gone into commercial production. Further, after twelve years we should have the right to take over all those plants from the private sector. If we guarantee them a reasonable minimum profit, they should not object to come

[Shri K. D. Malaviya]

and do it for us because it is said that they want to help up in raising our agricultural output, as according to them, they have no other intention except that. So, they must be assured an adequate return on their investment. Let the Government assure them a reasonable return on their investment. I am not able to specify anything because that is a matter of detail which can be examined. But if this Government today surrenders its power of fixing the prices and allows these industrialists to distribute, and also entrust marketing to an organisation which is new to the distribution of fertilizer and allows them to organise demonstration farms, open seed farms and all those things connected with agriculture, then it is a complete sell-out of those values which we want to build in this country for our socialist economy. I would, therefore, suggest to the Government to completely give up this policy. Let them guarantee some profits, but if guarantees are given beyond this it will be giving a go-by to all those principles of self-reliance and self-sufficiency about which we have recently been talking so much.

Dr. M. S. Aney (Nagpur): Is your policy not likely to impede the progress of the food production campaign?

Mr. Chairman: Order, order. Questions should be asked to the Minister because he is going to answer to the debate.

Dr. M. S. Aney: I did not quite follow your remarks.

Mr. Chairman: He is no longer a minister.

Shri P. H. Bheel (Dohad): Mr. Chairman, Petro-Chemical industry lately has been gaining importance, as in other countries, in our country also; more especially in our country, because of the shortage of fertiliser which is very much needed for increased agriculture production. It is well known to the Members of this honourable House that we have failed to achieve the Third Plan targets for the manufacture of fertilizer. The fertility of our soil is very much dependant on nitrogen, phosphorus and potash. There is a wide-spread deficiency in Indian soils of nitrogen and to lesser extent of phosphorus. This can only be made up if we start manufacturing chemical fertilizers to make up this deficiency. If the soil gets the required quantity of chemical fertilizer the yield per acre in most parts of the country can easily be doubled. I do concede that the Government of India is trying to give some emphasis on the manufacture of fertilizer, but what has been done is far from satisfactory. Recently, of course, the Government of India has entered into an agreement with certain American firms for erection of fertilizer plants in our country and also there is likely to be more of allocation for import of fertilizer from American and other European countries to help meet our emergent needs. I am of the view that in spite of millions of rupees having been spent in the erection of three major fertilizer plants at Sindhri, Nangal and Trombay there has not been a corresponding result in the output. It is mainly due to bureaucratic outlook of officials who have to man these public sector projects. In spite of our unhappy experience of all these years of planning, we do not seem to have learnt a lesson that to man these projects which have to manufacture or produce esstential items, people with practical experience and back-ground should be employed and not bureaucrats picked up from Delhi and sent to the various plants with fat salaries. We cannot forget that these people with years of service in the Central Secretariat have completely lost touch with the realities of the commercial world and have developed some rigid and hard thinking. Obviously, the result is sure to be disappointing.

In spite of our erecting several refineries at Digboi, Barauni, Koyali,

Noonmati and Cochin, our capacity in public sector will not increase to 6 million tonnes by the end of the current year. As against this the other refineries in the private sector, that is, Burmah Shell, ESSO and Caltax are producing as much as 7.3 million tonnes. I do not understand why should we be fadists even when our socialism is against the national interest. I have no objection to the Government of India increasing more and more the refining capacity of public sector refineries, but why should we go on progressively throttling the private sector which has all these years been meeting our country's requirements? Moreover, when we have a healthy competition between the private sector and the public sector and ultimately the consumer would stand to be benefited. There cannot be any complaint of exploitation of the consumer on the part of the private sector. Moreover, the quantity of oil which we need in the country is much more and cannot by itself be met by the public sector.

Recently, we had an extreme shortage of kerosene, not to speak of the interiors but in Delhi itself, after the decision of the Government of India that the oil will be imported by the Indian Oil Corporation alone and from East European countries. We go on laying more and more emphasis on imports from rupee payment countries. We are in no way balancing our balance of payments position. It has been repeatedly explained in this House, especially by Members from these benches, that rupee payment has an adverse impact on our country's economy. It produces inflation and also with the help of our currency the East European countries can, if they so feel, indulge in activities prejudicial to our country's interests. This thing has to be borne in mind.

We had some complaints about the wastage in Indian Oil Corporation and Indian Oil Refineries, the two major public sector projects on which some of the Members boast of. We have had several reports submitted by the Estimates Committee and the Public Accounts Committee of Parliament. It has been said in the 38th Report of the Estimates Committee that in spite of the fact that there is a serious shortage of kerosene and diesel oil necessitating large expenditure of foreign exchange, there is surplus of motor spirit and the Indian Oil Corporation has not tried to remove this imbalance. After all, there can be no dispute about the fact that kerosene is needed by more than 75 per cent of our population who are living in villages. They need diesel oil for their pumps for irrigation purposes.

We have had the case of Messrs Hindustan Organisers before us with which the Indian Oil Corporation had entered into agreement for import and distribution of oil and subsequently this agreement was nullified. For proper planning to avoid wastage for manufacture of items needed by the people, it has been repeatedly suggested that the three agencies, the Oil and Natural Gas Commission, Indian Refineries and Indian Oil Corporation, should be integrated into one and that alone would help proper planning. Nothing seems to have been done in this direction so far.

As for the petro-chemical industry, I have only dealt with the chemical fertilizer side of it. The industry as such is new for the country and also for most of us. However, one thing is known that if about Rs. 100 crores worth of foreign exchange is provided in the current plan for the purpose and an encouragement is given to private entrepreneurs, the country can start saving about Rs. 400 crores worth of foreign exchange after five years. Once this industry is fully developed, we will import substitution of several items. This aspect has to be exploited properly and emphasis given as it deserves.

Mr. Chairman: Hon. Members may now move the cut motions to Demands for Grants relating to the Ministry of Petroleum and Chemicals, subject to their being otherwise admissible.

Shri Yashpal Singh: I beg to move:

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Exploration work of the Oil and Natural Gas Commission.* (1)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Desirability of reducing the price of chemicals.* (2)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need for change in the Fertilizer policy of the Government.* (3)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Scarcity and high price of kerosene.* (4)].

Shri Vasudevan Nair: I beg to move:

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to expand the size of Cochin Oil Refinery.* (5)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need for starting Petro-chemical complex at Cochin.* (6)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need for speeding up production of essential drugs.* (7)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need for change in the Fertilizer policy of the Government.* (8)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Scarcity, high price and faulty distribution of kerosene.* (9)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Failure to reach the target of production of fertilizers in the Third Five-Year Plan.* (10)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Failure in further cutting down the price of petroleum products.* (11)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Threatened retrenchment of large number of employees working in private oil companies.* (12)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Practical closure of Fertilizers and Chemicals Travancore Ltd., Alwaye.* (13)].

Shri A. V. Raghavan: I beg to move:

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Possibility of using tapioca as a raw material in the preparation of antibiotics.* (14)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to take steps to reduce the import of raw material in the manufacture of antibiotics.* (15)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to appoint its own agents to market products of Indian Drugs and Pharmaceuticals Ltd.* (16)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Lack of research facilities in the Indian Drugs and Pharmaceuticals Ltd.* (17)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to explore the possibility of establishing a phyto chemical plant in Kerala.* (18)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to reduce the price of drugs.* (19)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to enhance the quota of kerosene to Kerala.* (20)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Shortage of light diesel oil in Kerala.* (21)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to introduce distribution of kerosene in tins by the Indian Oil Corporation.* (22)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to prevent sale of tin sheets by private oil companies in Kerala.* (23)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need to encourage the co-operative sector in the distribution of Indian Oil Corporation products.* (24)].

"That the demand under the Head 'Ministry of Petroleum and Chemicals' be reduced by Rs. 100."

[*Need for correct selection of sites for chemical plants.* (25)].

Shrimati Tarkeshwari Sinha (Barh): Mr. Chairman, I thank you very much for calling me at this time, though it has come a little unexpectedly. I was thinking that I would be called tomorrow and I did not bring my papers.

Mr. Chairman: Would you like to give up your chance of speaking?

Shri Kapur Singh: We will enjoy her speech better.

Shrimati Tarkeshwari Sinha: All the same, I will try to do my best in the situation.

This debate is very significant because—I come to the point directly—of the reported agreement on fertilisers with American companies. It

[Shrimati Tarkeshwari Sinha]

raises some fundamental points to which my predecessor speaker has invited attention. But, apart from the political issues involved in it as also the economic implications of this deal, there is the importance and the necessity of this deal. It shows a little bit of nervousness on the part of Government to go into this deal. I have not been able to understand why this kind of jittery behaviour has been shown by the Government in coming to this kind of an agreement.

Fertilizer is one of the inputs of increasing the produce of agriculture. I am myself an agriculturist and I know in this country unless and until some basic standard of agriculture is provided, the use of chemical fertilizers will not have that effect as we desire it to have.

17.00 hrs.

I myself can give an example of my own small garden. I had a 2-acre garden and at that time I happened to be a Minister having all the special care and attention of the Horticulture Department and I wanted to grow some vegetables. I wanted to grow them very scientifically and with lot of attention and care. I was prepared to put all the scientific inputs into that soil. I asked the Horticulture Department and also the Food and Agriculture Ministry official, an expert on fertiliser, to guide me in this because I wanted to enter that garden for some kind of a vegetables competition. They came to me and advised me. They analysed the plot, the length of the plot, the width of the plot, and what kind of vegetables I wanted to grow. They made a big note of all that and they informed me that they would submit a chart to me advising me as to the quantum of fertilisers to be put into that soil. There was, of course, no shortage of water in our compound. I took their advice very seriously. I put the same quantum of chemical fertilisers as they had mentioned in the chart. The plants came up rapidly and, no doubt, their growth was luscious and very green. But when they grew, there was hardly any fruit in them. For example, I had grown brinjal. The tree of brinjal came up to, I think, my waist length or even higher than that. But hardly any brinjal were to be seen in those plants. Then, I had grown the lady's fingers. The plant of the lady's fingers went upto my head but there were hardly any lady's fingers available. This is my experience which I am giving on the floor of the House. Then, I had grown a vegetable which grows inside the soil called *arbi*. The plant went up as high as myself and the leaves were so big and luscious but there was hardly much tuber inside that. I was surprised as to what had happened. I telephoned those experts saying, "Please come in and look at my plot of land. It is full of vegetable plants, so luscious and so green, but hardly much fruit is there." They were themselves perplexed. They said that something had gone wrong somewhere. Then, I realised from my own commonsense that the vegetable garden probably had more than enough of ammonia sulphate in the soil. The soil was not tested and, therefore, with the quantum of fertiliser as it was measured for the inputs, when it was maintained according to that standard, the result was that the output was nil. Well, there were lot of things to be eaten by the cows and other animals but for the human consumption there was hardly anything available.

17.03 hrs.

[SHRIMATI RENUKA RAY *in the Chair*]

This is the kind of situation and problem that we are faced with in the villages every day. It is not a question of the fertiliser being manufactured at any cost but for what purpose it is being manufactured. I may give you another example. I had lovely roses at my place. I spent a lot of money for buying those rose

plants and rose plants are very costly, as you, Madam, know you yourself being a keen gardener. They asked me to put bone-meal into the plant without realising that the plant requires a certain standard of nursing, a certain standard of maturity, before putting this kind of chemical fertiliser of bone-meal. They advised me to do it and when I put that particular chemical fertiliser, all the rose plants were dead. After that, I took a vow not to go by the advice of the experts but to go by the advice from my own commonsense which can come to me by the trial and error method.

This is one example of the person like myself who is supposed to be educated and who, at least, is conscious of the need of the fertilisers and wants to make use of the fertilisers because I have a little intelligence though Shri Kapur Singh does not believe that I have but I have . . .

Shri Kapur Singh: Madam, that is an aspersion on me. I repudiate that suggestion. I have the highest respect for her brain.

Shrimati Tarkeshwari Sinha: Thank you very much.

If this is the condition of one individual like myself, what will be the fate of millions of farmers whose representatives are there in the House to make us feel that unless and until a certain sense of education and understanding is created, only the input of the fertiliser in the field is not going to give us results today? What is the capacity of the utilisation of the fertiliser in this country? I would like to ask the Minister, before he entered into the agreement, did he care to analyse the situation of the soil available in this country? I do not think any such analysis of the capacity of the absorption of the fertilisers is available in this country. At least I have not come across it. Then, I want to know from him whether, before entering into this deal, he cared to see that the soil testing process is complete in this country and that the distribution of fertiliser would be upto the mark and to the best of the capacity of this country.

Shri D. N. Tiwary (Gopalganj): This does not fall under this Ministry. It falls under the Ministry of Food and Agriculture and I would advise her to reserve her comments for that Ministry.

Shrimati Tarkeshwari Sinha: I take the Government as a whole. The hon. Minister of Petroleum and Chemicals is also responsible for the deal that has been entered into as also the Food and Agriculture Minister. I can certainly make my point on the floor of the House today and I am sure he will put these questions to the Food and Agriculture Minister and come back prepared to answer these points. The very basis of fertiliser production without their utilisation in the agricultural sector is of no use. We are not taking the pleasure of having fertiliser factories without the necessity of the use of the fertilisers.

Apart from that, the utilisation capacity of fertilisers is so unevenly distributed in the country that it will not be of that benefit all over India. Today, as it is, I understand that the utilisation of irrigation water from the canals is not even 10 per cent. In the First Plan, there was an investment of 1000 crores for the building up of the irrigation potential. But it is a sad state of affairs to see that the utilisation of that water which is available in this country is not even upto 10 per cent. The second thing is about the tubewells which, unfortunately, have been distributed in such a way that they have not been utilised by the State Governments themselves. It seems that some of the State Governments have utilised larger potentialities and the development of tubewells is very high there while the other States have not developed them at all. Two of the States which are primarily agricultural States like U.P. and Bihar....

Mr. Chairman: The hon. Member's time is nearly up. If she wants to confine herself to relevant remarks, she may do so.

Shrimati Tarkeshwari Sinha: Is it not relevant? I consider this to be very relevant. The fertiliser deal is a part of this Ministry. Actually, the other day when I was raising the discussion on the fertiliser deal, it was the Minister of Petroleum and Chemicals who was going to reply to my points. That is why I take this opportunity of dealing with that point. I wrote to the Speaker that because I did not get that chance, I would like to speak today. I think, you will realise . . .

Mr. Chairman: I referred to the irrigation facilities and the tubewells.

Shrimati Tarkeshwari Sinha: It does not matter. That is also interconnected. You have to understand all that. This is so much inter-connected that the discussion on fertilisers without the background of fertilisers is without any use.

The irrigation and other facilities are not evenly provided. For example, in U.P., there are 11,000 tubewells; in Bihar, there were 5000 tubewells; in Orissa, there are only less than 3000 tubewells while in Madras there are 1,35,000 tubewells. This kind of uneven distribution of water is not going to really give us a better utilisation of fertilisers.

How many more minutes have I got?

Mr. Chairman: Only 1 minute is left.

Shrimati Tarkeshwari Sinha: I must get 15 minutes at least.

Mr. Chairman: Only 1 minute is left.

Shrimati Tarkeshwari Sinha: I have spoken for 9 minutes only.

Mr. Chairman: 14 minutes. But you may continue your speech.

Shrimati Tarkeshwari Sinha: I was saying that this fertiliser deal, as it is reported, which is going to cost not only lot of money but it is going to cost our considerable national interest, is not of that importance as we are making it appear to be. This shows a nervousness on the part of the Government that, without fertiliser, nothing is happening. I would appeal to this Government that, before they really fulfil the commitments of this deal, they should utilise the internal resources of this country for the better utilisation of agricultural inputs.

Then I come to the working of the Ministry itself. There are three things which are being handled mainly by this Ministry—chemicals and fertilisers. Simultaneously with fertilisers, they are dealing with kerosene also. I come from the area which has the good fortune of having an oil refining plant, i.e., Barauni. When I recently visited that area, I heard that large quantum of raw materials for the manufacture of fertilisers are just lying waste there and the other day I got reports from there that a large quantum of the by-product of that Refinery was burnt away. When on the one hand there is so much of scarcity of this valuable material, it pains us to see that so much quantum of raw materials which can be used not only in petro-chemical industries but also for the manufacture of fertilisers, are being wasted. I do not know what has happened. There was, more or less, an understanding that a fertiliser plant would be located in Barauni. There was also an understanding that some of the petro-chemical industries would be established in Barauni. But that programme seems to have been shelved. The fertiliser plant has been taken away to Gujarat and Barauni has no access to it. The by-products of the Barauni plant cannot be utilised either in petro-chemical industries or in the manufacture of fertilisers. I would appeal to

the Minister to look into this as to why so much waste is going on.

Then I come to the management side. The management of the public sector has to be reorganized on a different footing. It is high time that we realised that the low quantum of the output of the public sector undertakings is weaning away the faith from the public sector itself. The other day I met a leading Soviet historian. He told me a very significant thing: there is a widespread feeling going round the world that, after the late Jawaharlal Nehru, there has been a diversion from the declared policy; from the socialist progressive policies, we are coming back to the rightist policy. Let us be honest. Do we really realise that any concession or any compromise which makes our position uncertain about our basic things is going to damage us completely and permanently? The ruling Party today cannot afford to have any uncertainty about its ideology. This kind of suspicion is going round the country that the faith in the public sector is going away and that is creating an impression that it is leading to the rightist trend. The implementation by the Government of the policies of the ruling Party is leading us to different pattern altogether. I would appeal to the Government to realise that the performance of the public sector itself is a great criterion whereby faith towards the public sector can be reconditioned and re-built. This lack of faith towards the public sector is not due to any lack of political or ideological cohesion. For the rank and file, for the ordinary man, this lack of faith towards the public sector is because of the mismanagement of the public sector and the lack of imaginative approach to the public sector. The public sector is manned even today by the fossilised civil service administration; the public sector cannot be managed by that kind of fossilised administration of pre-independent India. The public sector needs an imaginative approach, an approach which is not only progressive but which is full of dedication. Without dedicated efforts, the public sector cannot come into its own. That is why we find that in spite of the fact that 85 per cent of the kerosene is produced inside the country there is still a shortage of kerosene throughout the country. Madam, you come from Bengal and you know that there is a big shortage of kerosene there, which has led to this kind of turmoil in Bengal. Kerosene is one of the objects through which this kind of situation has developed. I understand that the Centre has given kerosene to the State Government but the implementation or the distribution has not been manned properly. Madam, you are shaking your head; I have no time, otherwise I would have established this point. I think that even where the Centre is giving kerosene the management of the distribution of kerosene is not being manned properly and effectively. Probably, so far as West Bengal is concerned, there is a shortage of kerosene, and kerosene has not been given sufficiently to meet the demand. But in some other States where kerosene has been given, the management of the distribution of kerosene has not been proper.

Shri K. D. Malaviya: They have handed over the distribution to the State Governments.

Shrimati Tarkeshwari Sinha: Therefore, I would submit through you to the hon. Minister that this thing should be taken up at the highest level and Government should try to find out how they can distribute the 85 per cent internal production in the best manner possible.

In regard to the Barauni plant and the other plants coming up in the public sector, I understand that they have not come up to full production. I mentioned this in the

[Shrimati Tarkeshwari Sinha]

course of my speech on the general discussion of the budget, and I am repeating this again that when the resources are created, it is callous to allow those resources to go waste and to allow them to remain unutilised. I would like the hon. Minister to enlighten us how much of the resources in the refinery capacity are going unutilised, and what the reason is for such non-utilisation. I understand that there has been some faulty planning, and therefore, the reconditioning of the planning requires some months. I would submit that this kind of slip should not be allowed to occur.

श्री मोहन स्वरूप (पीलीभीत) : सभानेत्री महोदया, पेट्रोलियम और केमिकल्स के मंत्रालय पर बहस चल रही है। पेट्रोलियम दो शब्दों से बना है : पेट्रा और ओलियम। पेट्रा लफ्ज ग्रीक है और ओलियम लैटिन लफ्ज है। पेट्रा के माने हैं राक और ओलियम के माने हैं आयल। यानी राक का तेल, राक-आयल। तो यह तेल न मालूम कितनी सदियों से जमीन के नीचे छिपे हुए थे और उनकी तरफ कोई तवज्जह नहीं हुई थी। सन 1900 में पहली बार अमेरिका में इसके लिए प्रयत्न किये गए और तेल का प्रोडक्शन शुरू हुआ। इसका मतलब यह है कि आज जब हम तेल की बात करते हैं तो 65 वर्ष हम पीछे हैं इस मामले में। तेल आज दुनियां की पालिटिक्स की जड़ है। इसी से पालिटिक्स शुरू होती है। मिडिल ईस्ट का मामला हो चाहे अमेरिका का मामला हो चाहे किसी देश का मामला हो। तेल आज देश में खून के समान है। जिस देश में तेल पर्याप्त मात्रा में नहीं है वह अपनी डिफेंस की लाइन को सुदृढ़ नहीं बना सकता। इसलिए मेरा निवेदन है है कि इस तेल के प्रोडक्शन में और इस काम में ज्यादा से ज्यादा सक्रिय होना चाहिए। हमारे पास फिगर्स हैं कि हमारे देश में कुल 12 मिलियन जमीन है उसमें से चार मिलियन जमीन ऐसी है जिसमें हमारे देश में तेल निकल सकता है। लेकिन सभानेत्री महोदया, यह बड़ा महंगा काम है जिसमें वेल सिंकिंग, रेजिंग, रिफाइनरी, डिस्टिलेशन और स्टोरेज में बहुत बड़ा खर्चा आता है। इसलिए जब एक्सप्लोरेशन का काम हो तो बहुत सोचसमझ कर करना चाहिए। रिपोर्ट में कई मुकामात के फिगर्स दिये गए हैं कि किस किस जगह कितना कितना काम हुआ। मैं डीटेल्स में नहीं जाना चाहता लेकिन यह निवेदन करना चाहता हूं कि एक्सप्लोरेशन का जब काम हो तो इस बात का ख्याल रखा जाय कि हम ऐसा काम न करें जिससे फिजूल में पैसा खर्च करें और परिणाम कुछ न निकले। वैसे तो जमीन के नीचे क्या क्या चीजें छुपी हुई हैं उसको जानना मुश्किल है लेकिन फिर भी यह एहतियात बरती जाय कि हम जो काम करें उस में सफलता प्राप्त हो क्योंकि हमारा देश एक गरीब देश है और ज्यादा पैसा नहीं है हमारे पास। अभी हमारे देश में कुल 19 मिलियन टन तेल मिलता है और मांगें हमारी बराबर बढ़ती जा रही ह। 1970 तक पेट्रोलियम की मांग 22.5 मिलियन टन तक हो जायगी। इसी तरह से हाई स्पीड डिजेल की मांग 4.5 मिलियन टन बढ़ जायगी 1970 तक। इस तरह से हाई स्पीड डिजेल और लो स्पीड डिजेल और जितने भी तेल हैं उनकी आवश्यकतायें बढ़ती जा रही हैं और हम कुल 19 मिलिबन टन पैदा कर रहे हैं। इस तरफ हमारी तवज्जह जरूर जानी चाहिए। दुनिया में सब से बड़ा देश इस वक्त अमरीका है जहां कि तेल बहुत अधिक मात्रा में मिलता है। रिपोर्ट में बतलाया गया है कि दुनिया की कुल पैदावार करीब 869 मिलियन टन की थी जिसमें से खाली 383 टन अमरीका का

में पैदा होता है। अमरीका इस मामले में अग्रगामी है। तेल के और पैट्रोलियम के मामले में अभी हमने ईरान से एक करार किया है जिसमें कि ऐक्सप्लोरेशन का काम होगा। अगर तेल निकलता है तो यह हमारे सौभाग्य की बात होगी। यह खुशी की बात है और इस कार्य में हमको सक्रिय होना चाहिए।

हमारे यहां 4–5 रिफाइनरीज हैं। एक बरौनी में है, एक नूनमाती में है, एक गुजरात में चल रही है, मद्रास में एक हम चलाने जा रहेहैं, कोचीन में हम चलाने जा रहे हैं और इसी तरीके से हलदिया में भी हम चलाने जा रहेहैं। जो रिफाइनरीज इस वक्त कार्य कर रही हैं मैं चाहता हूं कि वे सुदृढ़ हों और जो चलने वाली हैं मैं चाहता हूं कि उनको जल्द से जल्द चलाया जाय ताकि वह प्रोडक्शन शुरू कर सकें। मुझे बताया गया है कि यह जो कोचीन की रिफाइनरी है वह इस तरीके से नहीं चल रही है। वहां पावर सप्लाई नहीं है। बताया गया है कि कोई रिजरवायर है जिसे हाइडल पावर मिलनी चाहिए वह नहीं मिल रही है। मैं चाहता हूं कि इस तरीके की चीजें दूर होनी चाहिएं। अभी हमारे देश म चार कम्पनियों हैं जोकि पैट्रोलियम के काम कर रही हैं। बर्माशैल, कालटैक्स, एस्सो और आई० ओ० सी० यह देशी कम्पनियां है। पहले किसी जमाने में बी० ओ० सी० ने काम किया था अब यह कम्पनियां काम कर रही हैं लेकिन जिस वक्त पाकिस्तान के साथ हमारा झगड़ा चल रहा था उस वक्त इन कम्पनियों की तरफ से बड़ी गड़बड़ की गई। मिट्टी के तेल की कमी कर दी गई जोकि मैन-मेड शौर्टिज थी।

श्री हुकम चन्द कछवाय : मैं आपकी व्यवस्था चाहता हूं। सदन में गण-पूर्ति नहीं है।

Mr. Chairman: The bell is being rung—

श्री हुकम चन्द कछवाय : सदन में अभी भी गणपूर्ति नहीं है।

Mr. Chairman: The bell is being rung again.

There is no quorum. The House stands adjourned.

17.27 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, April 7, 1966/Chaitra 17, 1888 (Saka).